

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT THE WESTERN ZONAL BENCH AT PUNE
ORIGINAL APPLICATION NO. 202 OF 2024 (WZ)

IN THE MATTER OF:

Janaksinh Khushasinh Parmar

...Applicant

VERSUS

MoEF&CC, through Secretary & Ors.

...Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT

NO(s). 5 & 6

**PAPER BOOK
(FOR INDEX, PLEASE SEE INSIDE)**



Aastik Dhingra

ADVOCATE FOR RESPONDENTS
MR. AASTIK DHINGRA [D/2249/2017]
MR. CHIRAG NAYAK [D/2673/2021]
MS. SNEH SOMANI [D/4706/2021]
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PLACE: New Delhi
DATE: 02/02/25

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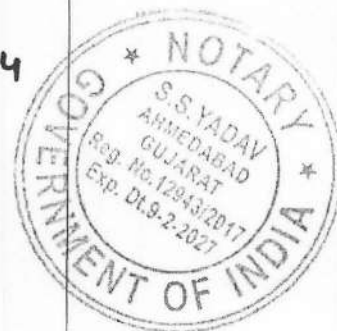
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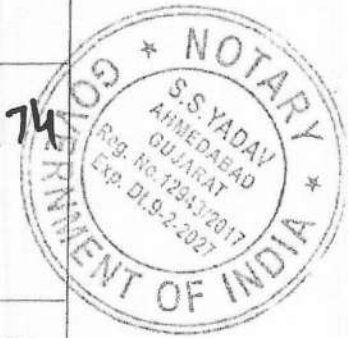
...Respondents

I N D E X

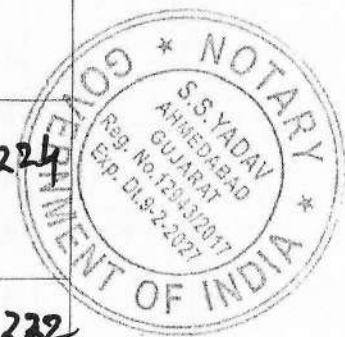
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Aastik Dhingra

ADVOCATE FOR RESPONDENT NO(s) 5 & 6

MR. AASTIK DHINGRA [D/2249/2017]

MR. CHIRAG NAYAK [D/2673/2021]

MS. SNEH SOMANI [D/4706/2021]

LAW LINKER'S & COMPANY

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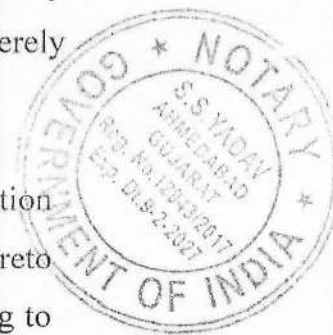
...Respondents

I, Rupesh Balwantbhai Brahmhatt, S/o- Late Balwant Bhai, aged about 53 years, the Authorised Signatory of Respondent No. 5 & 6 Company, having their registered office at B Safal House, behind Mirch Masala Restaurant, Pakwan Cross Road, S.G. Highway Ahmedabad, Gujarat – 380054, do hereby solemnly and sincerely affirm and states as follows:

- I. I have perused the copy of the captioned Original Application (“OA”) as well as all relevant files and records pertaining thereto and I am conversant with the facts and circumstances leading to the filing of the OA and I am competent and authorised to file this Affidavit-in-Reply on behalf of the Respondent No(s) 5 & 6 (“Respondents”).
- II. I specifically deny all the averments, statements and submissions made in the OA, save and except those which are specifically admitted herein under by me. It is further submitted that non-dealing or non-denying of any averment, statement or submission of the OA, may not be construed as admission or acceptance by

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the Respondents. I seek leave from thus Hon'ble Tribunal to file further Affidavit, if required, in the interests of justice.

III. This Hon'ble Tribunal *vide* its order dated 14.10.2024 issued Notice to the Respondents. On 04.12.2024, the Respondents were represented and *inter alia* time was sought to file the present Affidavit-in-reply.

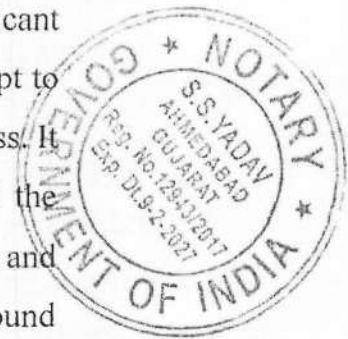
IV. Before delving further, it is important to note that the present *lis* is initiated by the Applicant to prejudice the Respondents and to obstruct the construction of the Project. The Applicant has filed the present OA with an ulterior motive to extort financial benefit and also to tarnish the goodwill of the Project Proponent. It is the humble submission of the Respondents herein that the Applicant has approached this Hon'ble Tribunal with unclean hands, with *mala fide* intentions by levelling false and baseless allegations against the project. It is pertinent to highlight that the Applicant has a criminal case pending against him for an earlier attempt to harass the Respondents herein and extort money in the process. It is the most humble submission of the Respondents that the Applicant has filed this Application with a *mala fide* intention and thus this Application is liable to be dismissed on this ground alone.

V. The management of the Respondents are reputable and well-established law-abiding real estate developers in Ahmedabad. They are respected as one of the leading names in both the commercial and residential construction sectors. The Respondents through various projects including the present project has contributed positively to the economy of the region. The Project Proponent has painstakingly built a distinguished reputation in the market, consistently adhering to the laws of the land in pursuit of their legitimate business interests. Therefore,

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Rishi B
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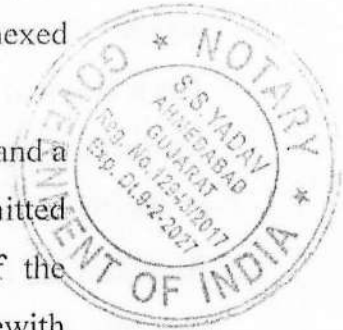


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before responding to the baseless and false allegations made by the Petitioner against the Respondents, it is imperative to go through the brief factual background as stated hereinbelow:-

VI. BRIEF FACTUAL MATRIX

- (i) **14.08.2016** - the Applicant attempted to extort money from the Authorised Signatory of the Project Proponent – Mr. Rupesh Brahmabatt, pertaining to a different project, leading to the registration of an FIR against him in Crime No. 136/2016 registered at Vejalpur Police Station dated 14.08.2016 for offences punishable under Section(s) 384, 386, 387, 388, 389, 506(2) and 120-B of the Indian Penal Code, 1860 (“**IPC**”). A copy of the FIR dated 14.08.2016 is marked and annexed herewith as **ANNEXURE R-1.**
- (ii) **17.01.2017** - The Applicant was arrested on 25.10.2016, and a chargesheet was filed on 17.01.2017 for offences committed under Section(s) 384, 506(2) and 120-B. A copy of the chargesheet dated 17.01.2017 is marked and annexed herewith as **ANNEXURE R-2.**
- (iii) Certain newspapers cuttings indicating the malpractices resorted to by the Applicant is marked and annexed herewith as **ANNEXURE R-3.**
- (iv) **April 2020** - Images obtained from Google Earth of the Subject Plot in April 2020 *i.e.*, prior to the purchase made by Respondent No. 5, it can be seen that there have never been any trees in the Subject Plot. A copy of the Google Earth satellite images is marked and annexed herewith as **ANNEXURE R-4.**
- (v) **03.03.2022** – Respondent No. 5 was incorporated having its registered office at c/o. Marketcity Resources Pvt Ltd, R R



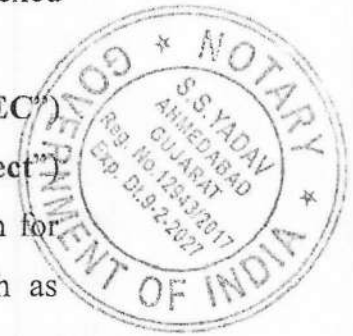
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Hoisery Building, Shree Laxmi Woollen Mills Estate, Dr. E. Moses Road, Mahalaxmi, Mumbai, Maharashtra, India – 400011. A copy of the Certificate of Incorporation dated 03.03.2022 is marked and annexed herewith as **ANNEXURE R-5.**

- (vi) **07.05.2022** – Agreements to Sell came to be executed between Respondent No. 6 (Purchaser) and certain sellers with respect to Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-18/a+18/b, 94 (Part) (erstwhile survey no. 76) Village – Althan, Taluka: Majura, District – Surat, Gujarat (“**Subject Plot**”)
- (vii) **16.12.2022** – Sale Deed was executed between Respondent No. 6 and the said sellers with respect to the Subject Plot. A copy of the Sale Deed dated 16.12.2022 is marked and annexed herewith as **ANNEXURE R-6.**
- (viii) **28.10.2022** – Application for Environmental Clearance (“**EC**”) of the Subject Plot for construction of a Mall (“**Project**”) preferred by the Respondents. A copy of the Application for EC dated 28.10.2022 is marked and annexed herewith as **ANNEXURE R-7.**
- (ix) **11.01.2023** – The State Level Environment Impact Assessment Authority (“**SEIAA**”), Gujarat raised queries w.r.t the Project being constructed. A copy of the query raised by the SEIAA dated 11.01.2023 is marked and annexed herewith as **ANNEXURE R-8.**
- (x) **23.01.2023** – Pursuant to the above, the Respondents re-submitted the proposal. A copy of the re-submission of proposal dated 23.01.2023 is marked and annexed herewith as **ANNEXURE R-9.**

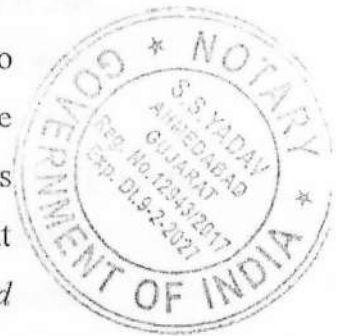


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- (xi) **23.01.2023** – On the even date, the proposal was accepted by SEIAA and forwarded to State Level Expert Appraisal Committee (“SEAC”), Gujarat. A copy is marked and annexed herewith as ANNEXURE R-10.
- (xii) **24.01.2023** – The Proposal was accepted by the SEAC. A copy of the acceptance of the proposal by SEAC is marked and annexed herewith as ANNEXURE R-11.
- (xiii) **24.07.2023** – The application for EC was enlisted in Agenda 659th meeting of the SEAC. A copy of the Minutes of the 659th meeting of the SEAC dated 24.07.2023 is marked and annexed herewith as ANNEXURE R-12.
- (xiv) **15.12.2023** – In the interregnum, **Development permission** to commence construction of the Project was granted to the Respondents by the Surat Municipal Corporation. It is noteworthy that Condition No. 6 of the permission stated that “*Environment Clearance N.O.C. shall have to be submitted before the construction up to the Plinth Level.*” Meaning, the preliminary construction-related activity of excavation carried out by the Respondents prior to receipt of the EC as alleged by the Applicant is compliant with the condition stipulated in the Raja Chitthi/Development Permission. A copy of the Raja Chitthi dated 15.12.2023 is marked and annexed herewith as ANNEXURE R-13.
- (xv) **20.12.2023** – SEAC, Gujarat recommended the Project for granting of EC through minutes of the 745th SEAC Gujarat meeting. A copy of the minutes of 745th meeting of the SEAC dated 20.12.2023 is marked and annexed herewith as ANNEXURE R-14.
- (xvi) **19.02.2024** – The Project was considered in 1167th SEIAA Meeting. SEIAA, Gujarat wherein the SEIAA Meeting



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deferred back the EC to SEAC. A copy of the Minutes of the 1167th SEIAA meeting dated 19.02.2024 is marked and annexed herewith as ANNEXURE R-15.

(xvii) **05.03.2024** – The Project’s Application for EC was again enlisted in Agenda at S.No. 18 in 790th meeting of the SEAC. In the meeting it was decided to recommend the Project to SEIAA, Gujarat for grant of EC. A copy of the Minutes of 790th meeting dated 05.03.2024 is marked and annexed herewith as ANNEXURE R-16.

(xviii) **15.05.2024** – Enlisted again in Agenda at S. No. 7 in 1211st meeting of SEIAA, Gujarat. In the meeting EC was granted to the Project by SEIAA, Gujarat. A copy of the Minutes of 1211st meeting dated 15.05.2024 is marked and annexed herewith as ANNEXURE R-17.

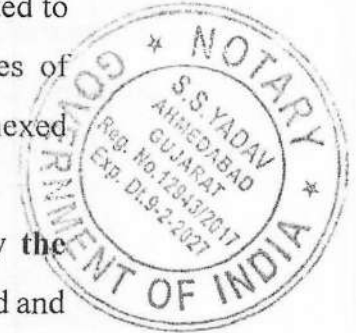
(xix) **31.05.2024** – EC was granted to the Respondents by the MoEF&CC. A copy of the EC dated 31.05.2024 is marked and annexed herewith as ANNEXURE R-18.

(xx) **August 2024** - Meanwhile, in August 2024, the authorised signatory of the Respondent was constrained to write a letter to the Investigating Officer/Police Sub-Inspector, Crime Branch, Ahmedabad addressing the Applicant’s continued harassment through false representations and complaints to various authorities, aimed solely at harassing and pressuring the Respondents.

(xxi) **04.09.2024** - Consent to Establish (“CTE”) was granted by the Gujarat Pollution Control Board on 04.09.2024 to the Respondents. A copy of the CTE dated 04.09.2024 is marked and annexed herewith as ANNEXURE R-19.

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VII. REPLY ON MERITS

(1) The Applicant is a nefarious and cantankerous litigant who has approached this Hon'ble Tribunal with mala fide intentions and also has no locus to file the present OA

- (i) It is stated that the present litigation is vexatious, frivolous and spurious and has been filed only with the intention to harass the Respondents. In *Dr. Budhi Kota Subbarao v. K. Parasaran, reported in AIR 1996 SC 2687*, the Hon'ble Supreme Court observed that,

"No litigant has a right to unlimited drought on the Court time and public money in order to get his affairs settled in the manner he wishes. However, access to justice should not be misused as a licence to file misconceived and frivolous petitions."

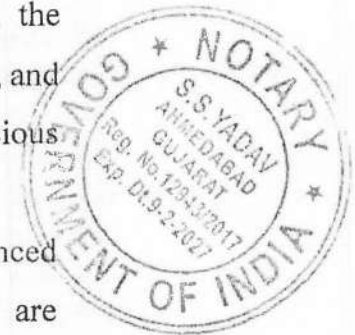
[Emphasis Supplied]

- (ii) In 2016, the Applicant attempted to extort money from the Authorised Signatory of the Project – Mr. Rupesh Brahmabatt in relation to a different project of the same management, leading to the registration of an FIR against him in Crime No. 136/2016 registered at Vejalpur Police Station dated 14.08.2016 for offences punishable under Section(s) 384, 386, 387, 388, 389, 506(2) and 120-B of the Indian Penal Code, 1860 ("IPC"). The Applicant was arrested on 25.10.2016, and a chargesheet was filed on 17.01.2017 for offences committed under Section(s) 384, 506(2) and 120-B. While the Applicant is currently out on bail, the facts surrounding the case highlight his tendencies to intimidate and extort, rather than seek *bona fide* redressal of grievances.
- (iii) The Applicant's conduct and track record raises serious doubts about his ~~credibility and the bona fides~~ of the present OA. His



prior conduct, including criminal acts of extortion and intimidation, demonstrates that he has resorted to unscrupulous means to further his vested and personal interests. It is evident that the Applicant has approached this Hon'ble Tribunal not with genuine environmental concerns but with a *mala fide* intent to exert pressure and malign the Respondents.

- (iv) Recently, in August 2024, the authorised signatory of the Respondent was constrained to write a letter to the Investigating Officer/Police Sub-Inspector, Crime Branch, Ahmedabad addressing the Applicant's continued harassment through false representations and complaints to various authorities, aimed solely at pressuring the Respondents. These activities, including lodging frivolous complaints with the Income Tax Department, Gujarat Pollution Control Board, and other agencies, that further highlight the Applicant's malicious intent.
- (v) It is pertinent to highlight that no construction has commenced on the Subject Plot; the activities undertaken thus far are limited to excavation (pre-construction activity) and the installation of fencing (however, with the prior permission of authority which is dealt with in the following paragraphs).
- (vi) Not a single resident from the locality has ever lodged a complaint before any authority citing pollution or violation on the part of Respondent No. 5 and not even a discomfort has been reported. There is not a single iota of evidence on how the Respondents have caused any nuisance to the public at large but only to the Applicant.
- (vii) Thus, it would not be wrong to state that the present OA is a result of the personal vengeance being wreaked by the Applicant. THOHN MALL AND COMMERCIAL REAL ESTATE PVT. LTD. Applicant has moved




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this Hon'ble Tribunal to settle his personal goals and such practices must be deprecated and curbed at the outset. The conduct of the Applicant must be nipped at the bud itself by imposing heaving costs. At the outset, the application deserves to be dismissed.

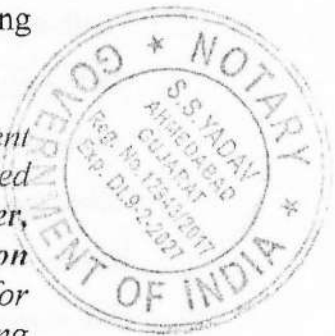
(2) The claim of relief to direct prosecution against the Respondents does not fall under the purview of the powers exercised by the Hon'ble NGT

- (i) The Applicant, in the OA, has *inter alia* sought the following prayer,

“B. Direct the registration of an FIR against Respondent No. 5 for providing false particulars and submitting forged documents to obtain the Environmental Clearance. Further, to initiate prosecution under the Environment Protection Act against Respondent No. 5 and Respondent no.6 for committing environmental violations, including unauthorized felling of trees, illegal excavation, commencing large scale construction activities pending the environmental clearance, failure to abide by the rules governing dust mitigation measures, furnishing false and misleading information to obtain Environment clearance and misrepresentation of water usage, cement usage and waste disposal.”

[Emphasis Supplied]

- (ii) It is important to note that Section(s) 14 and 15 of the NGT Act dealing with the jurisdiction of the Hon'ble NGT in terms stipulate that the Hon'ble NGT has jurisdiction **“over all civil cases”** involving such questions arising out of the enactments specified under Schedule I. In other words, the Hon'ble NGT has jurisdiction only *vis-a-vis* civil cases. Thus, seeking relief as mentioned above is clearly beyond the jurisdiction of Hon'ble NGT as circumscribed in Section(s) 14 and 15 of the



NGT Act and therefore, the OA filed by the Applicant warrants dismissal *in limine*.

(3) The Applicant does not qualify as a "victim" under Section 15 of the NGT Act which is stated as below:

"Section 15: Relief, compensation and restitution"

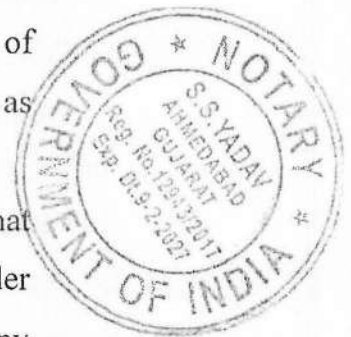
1) The Tribunal may, by an order, provide,--

(a) relief and compensation to the victims of pollution and other environmental damage arising under the enactments specified in the Schedule I (including accident occurring while handling any hazardous substance);

(b) for restitution of property damaged;

(c) for restitution of the environment for such area or areas, as the Tribunal may think fit..."

- (i) It is crucial to emphasize that any claim of relief in the form of compensation or damages can only be sought by a "victim" as defined under Section 15 of the NGT Act.
- (ii) On a bare reading of the provision, it could be ascertained that no individual other than the victim can claim reliefs under Section 15 of the NGT Act. The OA fails to mention any instance of victimization resulting from the alleged violation. Rather, the allegations made in the OA are only premised on jeopardizing the Respondents without indicating any actual environmental damage caused.
- (iii) Moreover, the Applicant has failed to show any causal link between the alleged actions of the Respondent and the purported damage caused. It is again reiterated that the Applicant fails to qualify as a victim and there is no substantial harm caused to the environment inasmuch as the Respondents are making every effort to abide by the environmental norms during the process of developing the Project.



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Ramesh B

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(4) The allegation of illegal tree felling is baseless and speculative

(i) The Applicant alleges that Respondents have purportedly engaged in blatant violations of environmental regulations, especially the Saurashtra Felling of Trees (Infliction of Punishment) Act, 1951 (“1951 Act”), and the EC conditions. It is further alleged that Respondent No. 5 commenced indiscriminate tree felling, excavation, and construction activities on the site of the proposed Thoth Mall in Surat (“Project”) without obtaining the requisite permissions. The Applicant has annexed satellite imagery and data from the Parivesh portal, asserting that these actions allegedly caused ecological harm and violated the undertaking submitted during the EC process.

(ii) It is essential to emphasize that the allegations of tree felling far from being true, are whimsical and speculative. The response to the said allegation is stated hereinbelow:

(a) **The Applicant’s assertion that “trees were felled” without prior permission is factually incorrect.** It is pertinent to note that as per Section 2 (c) the 1951 Act “tree” is defined as follows;

“Section 2: Interpretation

[...]

*[(c) **“tree” shall not include shrubs, bushes and such other varieties as may be notified by Government by notification in the Official Gazette]**”*

[Emphasis Supplied]

(b) The 1951 Act specifically refers to “trees” and does not extend to “shrubs” or “bushes”. As can be seen from the images annexed by the Applicant, the Subject Plot had shrubs, bushes, and other sparse vegetation that cannot be classified as trees. In fact, the nature of the subject plot is Non-Agricultural as opposed to Forest Land. Therefore,

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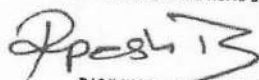
there was no requirement to obtain permission before cutting down the bushes and thus, there is no breach of provisions of the 1951 Act much less any alleged breach of EC condition.

- (c) The Applicant vehemently alleges that the Respondent has violated EC condition for purportedly failing to seek permission before felling trees. It is again reiterated that there were no trees on the Subject Plot, but shrubs and bushes at best and clearing them is a common practice for site preparation and does not constitute tree felling. It is settled law that mere bushes are not akin to trees as held by the Hon'ble Calcutta High Court in *State of West Bengal v. Mir Fakir Mohammad reported in AIR 1977 Cal 29* which was further upheld by the Hon'ble Supreme Court of India in *Mir Fakir Mohd. v. State of West Bengal reported in AIR 1978 SC 1072*. The Hon'ble Calcutta High Court vide its order dated 21.07.1976 held that,

*"11. [...] "Tree" according to this Dictionary means a woody perennial plant having a single usu. elongate main stem generally with few or no branches on its lower parts. In Pocket Oxford Dictionary "tree" has been described as a perennial plant with single woody self supporting stem called the trunk usu. unbranched for some distance above ground. According to the Chamber's Dictionary "tree" is a large plant with a single branched woody trunk. An orchard, therefore, means a garden of trees. A question again arises whether bamboos and plantain or banana plants can be called trees. To show the nature of tree as distinguished from other kinds of plants Mr. Pal relies upon the "Text Book of Botany" by H. Mukherjee, 6th Edn. meant for college students. At page 49 of the book it is stated that nature of stem and its branches often determine the types of plants. Thus, **the denomination of plants into herbs, shrubs, and trees is mainly based on the woody nature and size of the stem. According***

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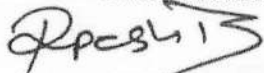
to the author, herbs are low growing plants with tender stems which are usually not woody. In some perennial herbs woody tissues may develop with age. Plants which live for a number of years are called perennials. The perennial herbs send out sub-aerial shoots for vegetative and reproductive purposes once a year during the periods favourable for growth. Shrubs have been described as small, perennial woody plants without a main trunk. China rose, Gardenia, etc. are examples of this type. "Trees" are described as taller and more robust than the shrubs. Their main axis remains unbranched for some distance above the ground and forms trunk. Mango, Tamarind Banyan etc. are given as examples of trees. [...]"

[Emphasis Supplied]

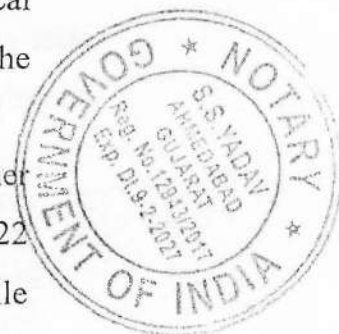
Therefore, the allegation that the Respondent cut trees without prior approval of the concerned authority under the 1951 act and that such felling of trees has caused ecological damage is without basis inasmuch as no trees existed on the Subject Plot.

- (d) It is further stated that Respondent No. 5 became the owner of the Subject Plot *vide* Sale Deed(s) dated 16.12.2022 executed between Respondent No. 5 and the erstwhile owner. It is pertinent to apprise the Hon'ble Tribunal that from the images obtained from Google Earth of the Subject Plot in April 2020 *i.e.*, before the purchase made by Respondent No. 5, it can be seen that the Subject Plot has always been a barren land with any sparse vegetation on it. This further substantiates the submission of the Respondents that no trees ever existed on the Subject Plot, and thus, allegations of tree felling or environmental violations against Respondent No. 5 are both baseless and unjustified.

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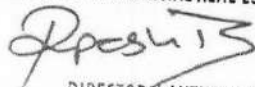


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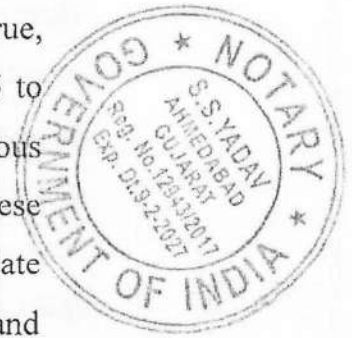
- (e) It is further submitted that the Applicant has failed to provide any credible evidence or independent verification from any competent authority that confirms the existence of trees or the allegation of felling/chopping of trees on the Subject Plot.
- (f) Moreover, during the pendency of the present *lis*, Respondent No. 5 has successfully obtained EC (Identification No. EC24B038GJ110727) from the MoEF&CC dated 31.05.2024 pursuant to the recommendation made by the SEAC, Gujarat *vide* its e-mail dated 16.04.2024 based on the decision taken during the meeting dated 05.03.2024. A Consent to Establish also came to be granted by the Gujarat Pollution Control Board on 04.09.2024. If the allegations of the Applicant were true, it would not have been possible for Respondent No. 5 to secure such statutory clearances, which involve rigorous scrutiny and assessment by the concerned authorities. These clearances, granted after thorough evaluation, substantiate that the project complies with all environmental norms and regulations, thereby discrediting the Applicant's baseless claims.
- (g) The Respondents have strictly adhered to the conditions of the EC. The EC requires prior permission for tree felling, but since no trees existed on the Subject Plot, this condition does not apply in the present case. The Subject Plot also does not contain any flora classified as protected, endangered, or ecologically significant under applicable laws, such as the Wildlife Protection Act, 1972, or notifications under the Environment Protection Act, 1986.

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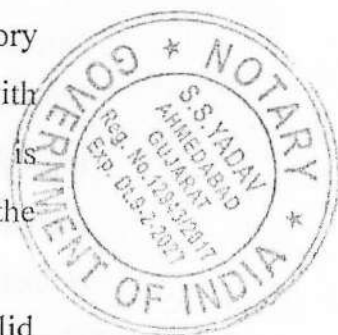
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- (h) Additionally, Respondent No. 5 is actively undertaking all necessary measures to develop a green belt around the Subject Plot in compliance with the EC conditions. As a reputed developer with a proven track record of regulatory adherence, the Respondent has remained fully compliant at every stage. The baseless allegations of malice and non-compliance appear to be a deliberate attempt to prejudice the Respondent's interests and tarnish its reputation.
- (i) The Respondents have acted in good faith by conducting due diligence prior to initiating any preparatory work on the Subject Plot. This includes obtaining all relevant permissions and adhering to legal requirements. Even assuming (without admitting) that shrubs or bushes were cleared, such activities do not lead to any substantial environmental impact or harm that would attract regulatory consequences. The Applicant has filed the present case with *mala fide* intent to delay or obstruct the project. This is evident from the speculative and baseless nature of the allegations, which lack any substantive proof.
- (j) As mentioned earlier, the Respondent has obtained valid permissions from the municipal and local development authorities before commencing the excavation and preliminary work, which are competent bodies to regulate land use and development. These authorities have not raised any objections regarding alleged tree felling or environmental harm. Therefore, in these circumstances, the reliefs sought by the Applicant in the OA cannot be granted.

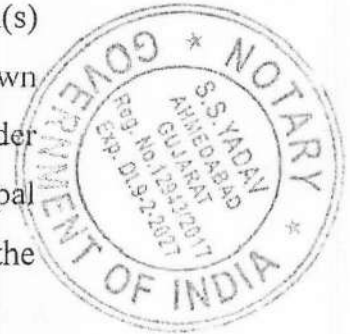


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(5) The claim that Respondent No. 5 excavated soil and began construction without prior approval is unfounded and devoid of merit

- (i) The allegation that Respondent No. 5 illegally excavated soil and commenced construction lacks any evidentiary basis. Without prejudice, the activities carried out before obtaining EC, if any, were limited to preparatory work and did not amount to full-fledged construction. The Applicant has failed to demonstrate actual environmental harm or produce any credible and independent evidence to support its claims.
- (ii) Be that as it may, the allegations of illegal excavation and construction are specious and do not hold water *inter alia* for the following reasons,
- a. In the present case, a **Raja Chithi** is issued by the Surat Municipal Corporation under Section(s) 29(1)(i)/29(1)(iii), 34, 49(i)(b) of Gujarat Town Planning and Urban Development Act, 1976, and under Section(s) 253 and 254 of Bombay Provincial Municipal Corporation Act, 1949 granted Respondent No. 5 the permission to develop the Subject Plot.
 - b. The Raja Chithi (at Condition No. 6) permits construction up to the plinth level, subject to the submission of EC and NOC before proceeding further. This allowance demonstrates that the competent municipal authority has considered the project's preliminary compliance and granted provisional permission for initial stages of construction, including excavation and construction up to the plinth level.
 - c. In fact, Respondent No. 5 has successfully obtained both the EC and CTE even before commencing the
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construction. It is important to note that the Respondent No. 5 has not commenced construction even as on date, but has only cleared the Subject Plot of vegetation and is currently carrying out excavation thereon. This further underscores the Respondent's commitment to adhering to statutory and environmental regulations. By securing these approvals proactively, the Respondent has demonstrated good faith and ensured full compliance with all applicable legal and procedural requirements, leaving no room for allegations of illegality or non-compliance.

- d. It is also a settled position in law that construction activity up to 20,000 sq. mt. of built-up area can be carried out by a Project Proponent without obtaining prior EC, even where the overall project size is in excess of 20,000 sq. mt. The Hon'ble Bombay High Court has upheld the aforesaid position in the case of *Saumya Buildcon Pvt. Ltd. vs. Union of India and Others reported in (2013) SCC Online BOM 405*. In fact, this Hon'ble Tribunal expressed the opinion in this regard in *Appeal No. 26/2020 (WZ) (Mr. Ajay Jaiwantrao Bhosale vs. Union of India and Others)* that till a project proponent exceeds 20,000 sq.mt. construction area, no EC would be required. Thus, the preliminary work of excavation carried out by Respondent No.5 prior to receipt of EC dated 31st May, 2024 cannot be alleged to be in violation of environmental laws.



(6) Applicant's allegations regarding cement consumption are baseless and misconceived

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Ramesh B
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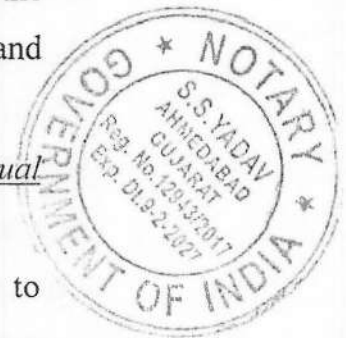
(i) Unsupported and Speculative allegations by the Applicant:

(a) The Applicant's reliance on generalized norms or assumptions to calculate cement consumption is speculative and not supported by any authoritative or project-specific data. Moreover, the Applicant has failed to substantiate how the alleged discrepancy in cement consumption has caused any environmental harm or non-compliance with EC conditions and on what basis does the applicant qualify to be a construction expert who can make such sweeping statements.

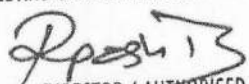
(b) The allegations of misrepresentation or fraud must be backed by concrete evidence of harm or adverse impact. In the absence of demonstrated environmental degradation or violation of specific EC conditions, the claims of misrepresentation are speculative and unwarranted.

(ii) Lack of correlation between allegations and actual environmental harm:

(a) The essence of compliance with EC conditions is to mitigate potential environmental impacts and ensure public welfare. The Applicant has not demonstrated any specific instance where the alleged discrepancies in cement consumption or other project details have resulted in actual harm to the environment. Mere reliance on hypothetical calculations or assumptions without any tangible evidence of adverse environmental impact cannot form the basis for attributing non-compliance or misrepresentation to the Respondents.



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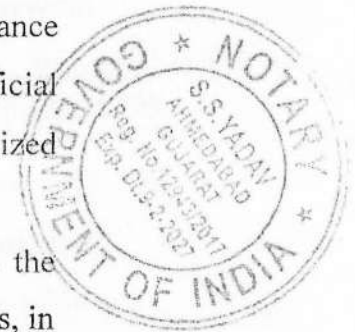

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- (iii) Misplaced blame on State Authorities: The Applicant's allegation of failure by the authorities to enforce EC conditions is unwarranted. The regulatory framework provides mechanisms for addressing deviations from approved plans, including seeking fresh ECs for modifications. The Respondents are actively engaged in following these mechanisms, and there is no evidence to suggest negligence or leniency by the authorities. The Applicant's assertion of "dangerous precedent" is speculative and not supported by facts.
- (iv) Irrelevancy of Reports relied upon by the Applicant:
- (a) The reports and norms cited by the Applicant, being generic in nature, do not consider the specific characteristics, design changes, and scope of the Project at hand. The Respondents submit that project-specific details, including compliance with EC conditions, must be evaluated based on official records and assessments rather than reliance on generalized or speculative reports.
- (b) Cement consumption estimates have been based on the structural engineer's design based on architectural plans, in compliance with prescribed building codes and industry standards.
- (v) Mall Construction differs from other building constructions like Residential Buildings/ Offices etc.:
- (a) It is submitted that Mall construction vastly differs from Residential/ Offices in many aspects, thereby significantly reducing the cement consumption. The important differences lie in materials used, a typical mall layout, construction techniques and other environmental conservation measures proposed to be adopted by the

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Project Proponent, which include the following: (i) internal-walling will consist of glass walls & dry walls, (ii) dry-cladding will be carried out instead of wet-cladding, (iii) some areas are included in the BUA but are actually 'Skylight' and 'Atrium' areas which are built not in RCC but with other translucent materials, (iv) the Mall façade will predominantly comprise of glass and aluminium surfaces, (v) modern construction techniques involving minimal usages of cement mortars are proposed to be used, (vi) slab dimensions will be optimised using PT Slab technology etc. (vii) for plaster and PCC (plain cement concrete) requirements, 10% to 20% Flyash will be used at all times further reducing cement consumption, (viii) gypsum plaster will substitute cement plaster in many places; (ix) tiling shall be fixed with glue and bonding agents instead of cement mix; (x) external plaster areas will be very much reduced in the Mall due to substantial glazing and glass façade areas.

- (b) Most importantly, the Project Proponent does not propose to install and operate a batching plant at the construction site, but instead proposes to use RMC (Ready Mix Concrete), which will significantly reduce the cement requirement.

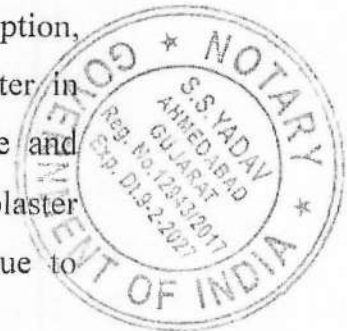
(7) The allegation of misrepresenting the actual consumption of water is untenable

- (i) The Applicant's claim that the water usage during construction is grossly underreported is based on generalized benchmarks and speculative calculations. It is submitted that the projected figures submitted in the EC application were assessed and

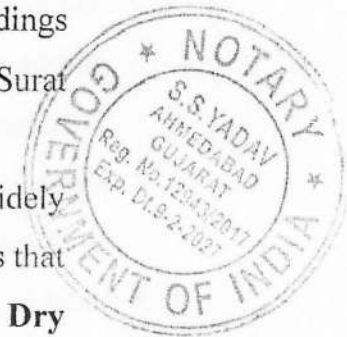
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- approved by expert bodies, taking into account the water-saving measures incorporated into the project.
- (ii) Localized construction practices, material specifications, and the adoption of water-efficient techniques significantly influence water consumption. The benchmarks cited by the Applicant, derived from studies conducted in other regions, fail to account for these variables and are therefore inapplicable to the present case.
- (iii) The Applicant's reliance on studies such as those by Bardhan and Choudhuri to calculate water consumption is misplaced. These studies were conducted in regions with vastly different climatic, geographic, and construction conditions. The findings of such studies cannot be blindly applied to a project in Surat without factoring in local variables.
- (iv) **Local Context:** A project's water requirements vary widely across regions depending on multiple geographical factors that are local in nature. For e.g. Projects being executed in **Dry climates** have a substantially higher curing water demand to ensure proper setting of concrete and to avoid crack formation as compared to **Humid climates**.
- (v) The Project Proponent's site has a **very high water-table level** and as such construction requires much lesser than normal quantities of water. In fact, the project requires constant dewatering and contracts worth over Rs. 1 crore have already been awarded for the dewatering activity.
- (vi) There has been no miscalculation in estimated water requirements by the Project Proponent and the freshwater requirements are being met by tankers as envisaged during EC submissions.



- (vii) Also, the Project Proponent does not propose to install and operate a batching plant at the construction site, but instead proposes to use RMC (Ready Mix Concrete), hence a substantial portion of the water demand is reduced on site.
- (viii) Thus, the above explained differences in techniques, materials, climatic conditions, conservation measures, etc. which are unique to the Mall and which the Applicant is ignorant of, will result in substantially lower consumption of cement and water. Hence, the Applicant's allegations in this regard with reliance on a generic study are completely irrelevant, misleading and baseless.

(8) Commitment to environmental compliance reflected in past projects

- (i) The Respondents have an unblemished history of adhering to environmental norms, which is further evidenced by the extensive environmentally beneficial initiatives undertaken in its previous projects. The commitment to environmental compliance and sustainability has been a cornerstone of the Project Proponent's operations.
- (ii) In past projects, the Respondents have implemented measures which are environmentally benign and goes much beyond just mere compliance of either the EC conditions or the existing statutory framework. Illustratively, in the Projects *namely*, Glade One and Rethal Greens, the Respondents have executed large-scale afforestation drives, adoption of renewable energy technologies, efficient waste management systems, and the installation of advanced rainwater harvesting mechanisms.
- (iii) Such initiatives serve as a testament to the Respondents' commitment to maintaining harmony between developmental



needs and ecological balance. Therefore, the present allegations, which lack substantive evidence and are aimed at maligning the Respondents' reputation, must be viewed as baseless and devoid of merit. The Respondents' longstanding record of compliance and proactive environmental stewardship unequivocally demonstrates its good faith and responsible conduct.

(9) Respondents' commitment to environmental compliance

- (i) The Respondents remain committed to adhering to the conditions of EC and the applicable environmental regulations. Any deviations or modifications to the project have been or will be addressed through appropriate regulatory mechanisms, including the submission of applications for revised ECs.

In view of the above submissions, it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to dismiss the OA No. 202 of 2024 (WZ) with exemplary costs and pass such order or orders as the Hon'ble National Green Tribunal may deem fit and proper in the circumstances of the case.



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Roshni
 DEPONENT
 DIRECTOR / AUTHORISED SIGNATORY

THROUGH



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ADVOCATE FOR RESPONDENTS
MR. AASTIK DHINGRA [D/2249/2017]
MR. CHIRAG NAYAK [D/2673/2021]
MS. SNEH SOMANI [D/4706/2021]
D-29, JANGPURA EXTENSION,
LGF, DELHI-110 014
E-MAIL: aastikdhingra@outlook.com
cnayak150@gmail.com
PH. NO.: 9873478231

PLACE: New Delhi
DATE: 03/02/25



BEFORE THE NATIONAL GREEN TRIBUNAL
AT THE WESTERN ZONAL BENCH AT PUNE
ORIGINAL APPLICATION NO. 202 OF 2024



IN THE MATTER OF:

JANAKISINH KUSHAL SINH PARMAR

...PETITIONER

Versus

MINISTRY OF ENVIRONMENT,
FOREST, AND CLIMATE CHANGE
& ORS.

...RESPONDENTS

AFFIDAVIT

Affidavit of Shri Rupesh Balwantbhai Brahmbhatt (Authorized Representative of the Respondent No. 5 and 6), aged about 53 years, S/o- Late Balwant Bhai, R/o – 3, Rambaug, Bh. Kamavati Club, Mahmaddpura Road, Bopal, Ahmedabad, Gujarat - 380058, the above name deponent do hereby takes oath and states as under:

1. I say that I am the Authorized Representative of the Respondent No. 5 and Respondent No. 6 in the present Petition and I am aware with the facts and circumstances of the case and as such, I am competent to depose the present affidavit.
2. I say that the accompanying Reply/Counter is drafted by the counsels under my instructions, the contents whereof may be read as part and parcel of the present affidavit which are not repeated herein for the sake of brevity.
3. I say that I have read the contents of the accompanying application and I affirm the same to be true and correct to best of my knowledge and



belief as well as based on the records available with the Respondent Companies or are available in public domain.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

[Signature]
DEPONENT

DIRECTOR / AUTHORISED SIGNATORY

VERIFICATION

Verified at Ahmedabad on this 03 day of February 2025 that the contents of the above affidavit are true correct to my knowledge and nothing material has been concealed there from.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

[Signature]
DEPONENT

DIRECTOR / AUTHORISED SIGNATORY

Sr. No. B/32 /2025

[Signature]
S.S. YADAV
Notary
Govt. of India
03/02/2025

SOLEMNLY AFFIRMED
BEFORE ME

[Signature]
S. S. YADAV
NOTARY
GOVT. OF INDIA
03/02/2025



ANNEXURE R-I

C. P. C. 1946 (Amended)

पोलीस अधिकाऱ्यांना सुचनांची प्रथम माहिती सादरनाम
[इंग्रजीत सादर/हिंदीत १५४ देऊन]

No. 4

13/12

दोस्त मंडळ

१. विभाग: सामाजिक पो. स्टेशन: केरलपूर तारीख: २०१६ प्रथम माहिती नं.: १०३/२०१ तारीख: १३/१२/२०१६ 27

२. ठिकाण: श्री. पी. पी. हलम ३८४, ३८५, ३८६, ३८७, ३८८, ४०६(२), ४२०(बी) मुंबई

३. [क] मुक्कामाच्या तारीख आणि ठिकाण: तारीख १३/१२/२०१६ ठिकाण केरलपूर

[ख] मुक्कामाचे पत्ता [पो. स्टेशन] तारीख: १३/१२/१६ ठिकाण: केरलपूर [ग] ठिकाण/ठिकाण वी.एन.डी. [नॉमिनल] नं.: २३/१६ ठिकाण: २११०५

४. जन्म/मृत्यू: [अ] पो. स्टेशन/मुक्कामाच्या ठिकाण/ठिकाण दिनांक: १३/१२/१६ [ब] पो. स्टेशन/मुक्कामाच्या ठिकाण/ठिकाण दिनांक: १३/१२/१६

५. इतर माहिती/जबाबदार: [क] नाव: सुधीराम [ख] पिता/पत्नि/नाम: सुधीराम

[ग] पत्नी/तारीख/वर्ष: २०१५ [घ] तारीख/वर्ष: २०१५ [च] पत्नी/तारीख/वर्ष: २०१५

[ड] जन्म/मृत्यू: २०१५ [ए] ठिकाण/ठिकाण: केरलपूर

६. तक्रारकर्त्याचे नाव, ठिकाण, पुरी विभाग [अ] तक्रारकर्त्याचे नाव: सुधीराम

[ब] तक्रारकर्त्याचे ठिकाण: केरलपूर

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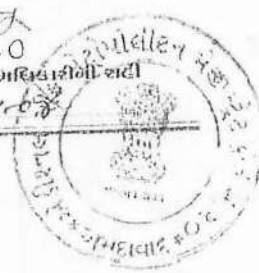
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તા ૧૪/૦૮/૨૦૧૬

માનનામ ટ્રોફીલાઈ બંધનતરાસ મુબનાર ઉ.વ.૪૫ મિષ્ટી વ્યવસ્થા રહે. ૩ શમ ખાજ સોશાયટી
કુળવાલી કલબની પાછલ, સિંગ વિલીની બાજુ, સરખેજ અમદાવાદ પો નં-૬૮૨૫૦ ૯૫૨૭૩

કુબગા ખાલી બહેર કરી મારી ફરીયાદ હકિકત તબાવુ છુ કે, હુ ઉપર બતાવેલ સરનામે મારા
પરિવાર સાથે રહુ છુ અને બી-સફલ કન્ટ્રકશન પાલી ના નામથી બિલ્ડીંગ કન્ટ્રકશનનો વ્યવસાય કરુ છુ જેમા મેનજન્ટીયર તરીકે
મલમોલી પરચેલી , યમલ બલભદ , તેમીલ શર્મા વિગેરે છે હુ હાલમા સરકાર શ્રી ભરા મંગલ વાસના ભમરા વાસકા ખાતે
પુખ્યામશ્રી શ્રી ગુહ નિર્મીત યોજના અંતગત ગુખા પુન-વાસનનુ કામકાજ કરુ છુ જેમા પ્લન પાસ ને ૨૦૧૫ મા ચલેલ છે અને આ
કામકાજનો તમાકાજમાં સંતોષ પટવા નાઓ અમાગ લીગલા એડવાઈસર તરીકે ઉલ્લા પાંચ લખેથી છે

આઈઈ સને.૨૦૧૪ ના એડીટીયર મહીલામાં લખાઈ તખાવના કાપરા પુન-વાસન યોજનાનુ કામકાજ
સરકાર શ્રી તરફથી આગેને મળતા આગેને લખાઈ તખાવના કાપરા ખાતે ગુખા પુન-વાસનની કામગીરી શરૂ કરેલ જેમા સને.
૨૦૧૫ ના એડીટીયર પાસમાં જનકશિક પુસ્તાલિત પરમાર રહે. ૨૬ ભગવાન દામની ચલી અછલ સોશાયટી પારી, પાલડી
અમદાવાદ ને રહે છે જેઓની એડીટીસ પાલડી નિમકુલ માર રસલ ખાતે આવેલ છે તેઓએ અમારા લીગલા-એડવાઈસર નાઓ
મારફતે મલમોલી કે. આ યોજના અંદર ગુખા પુસ્તાલિતોને લઈકરી તમારા વિરુધ્ધમા ભરગાવી તમને ખોટી રીતે કાયદાકીય
અટીકીયીયા કરાવી તમારા વિરુધ્ધ યોગ પુસ્તાલિતો ઉભા કરી તમને યોગ કેસમાં ફરાવી દઈમ તેમજ તમા માણસો ભરા તમને
ફેશન પરેશાન કરી નાખીયા અને જો તમારે આ બાબમાંથી બચવુ હોય તો મને ૩,૮,૦૦,૦૦૦/- આપી ઘે તેવુ મારા વકીલ સંતોષ
પટવા નાઓએ જણાવતા જે તે વખતે આ ઉંમર તમા તેના મળતીયા નાઓમા કરવા કરજો આ ઉંમર મને કોઈ બુકમાન કરે બકી
તે શરૂ જે તે વખતે રૂ ૮૦૦૦૦/- આપી ધીવેલ

ત્યાર બાદ ને ૨૦૧૫ માં મુખ્ય મંત્રી ગુહ નિર્મીત અંતર્ગત ગુખા પુન-વાસન યોજના નો પ્લન
મંગલ તખાવના કાપરા વાસકા ખાતે પાસ ફરાવી કામગીરી શરૂ કરેલ આ દરમ્યાન જાન્યુઆરી-૨૦૧૬ ના પ્રથમ મહવાડીયામાં
અમારા તરફ કન્ટ્રક્ટ રટવાનાઓએ મને જણાવેલ કે, આ જનકશિક પરમાર નાઓ મને અલાર નવાર મારી છે અને જણાવે છે કે,
તમે જે ના બિલ્ડિંગ નામાવના કાપરા ખાતે જે કામકાજ કરવાનુ ચાલુ કરેલ છે તે કામકાજ સાઈટી પૂર્ણ કરવુ હોય તો મને
૩,૮૦,૦૦,૦૦૦/- નો કેકે. નહીવાર હુ તમને આ કામ પૂર્ણ કરવા નહી દઈમ અને તમોને ખોટા કેસમાં ફરાવી દેવાની વાલ કરે છે
જો કે તે કામકાજ પરમારને તમને અતેજ મળવાનુ કહેલ છે. પરંતુ હુ તેને મળેલ નહી જેથી જાન્યુઆરી-૨૦૧૬ ના ઉલ્લા વીકમાં આ
જનકશિક પરમાર નાઓ મેંજા બે ત્રણ મળતીયા નાઓ સાગે મંગલ તખાવના કાપરા ખાતે આવેલ આ વખતે હુ સાઈટ પર મારા
કન્ટ્રક્ટરના પ્લનને જનકશિક પરમાર તેમા તલુ માર મળતીયા સાથે મારી પાસે આવેલ અને મને જણાવેલ કે, ને તમા વકીલ
સંતોષ પટવા ના યોજના કહેવાવના છેલ તે પીમા મોકલવેલ નહી ફને હુ જોડે છુ કે તુ કેલી રીતે આ કામ પુર્ણ કરે છે અને જો કામ
પુર્ણ કરવુ હોય તો મને રકમ કહેલ છે ને મને પલેમતી કરી દે, નહીવાર હુ તને જામથી મારી નાખીમ તેમજ તમા શુ હાલ થયે તેની
બને કલાર મારા કેકે તેવી મામકી વખતે તમામી તેના માફાતો સાથે જતો રહેલ ત્યાર બાદ આગેએ આ જનકશિક પરમાર નાઓની
આર્. વે. કલારકાર પવાલી અરકારવા સારુ તેના વિરુધ્ધમાં પુસ્તાલિતો ઉભા કરવા તેની સાથે મીડીંગનુ આવોજન કરેલ જેમા
ફેબ્રુઆરી-૨૦૧૬ ના ખીજ વીકમાં હુ તમા અમારા વકીલ સંતોષપણાઈ પટવા નાઓએ આ જનકશિક પરમાર નાઓની સાથે મીડીંગ
કરેલ તેમા મેંજા ઉલ્લાસ પાલી કેડધ્યારી મહીલાની અંદર વીજી મીડીંગ હુ તમા મારા વકીલ સંતોષપણાઈ પટવા નાઓએ આ
જનકશિક પરમાર સાથે મીડીંગ કરેલ ત્યાર બાદ જનકશિક પરમારે અમારા સિંગ જીગરણાઈને કીન કરી મલમોલી ઉગત વ્યકત
કરતા તેમા જનકશિક પરમારને મોલ જે ઉપરોક્ત ઈમેલ મીડીંગનુ આગેએ કીની કેમલીના ફેક્ટરીંગ ડીવાઈસરી યોગેતો ફેક્ટરીંગ
કારકારલ છે જે ચલેલ રેકોર્ડીંગ ૧ કલ સિપ્ટ ૨૪ ૦૧ ૧૫

જેથી જાન્યુઆરી-૨૦૧૫ થી આઈટીન મુષી આ જનકશિક ગુસ્તાલિત પરમાર તમા તેના
મળતીયામાં ભાર અમારી કારકાર વીસ પકાવવા માટે ગુનાઈત કલારુ રમી મારી પારોથી રૂ.૮૦૦૦૦૦/- લાઈ તેમજ ત્યાર બાદ
પણ અમારી પાસે રૂ.૨૫૦૦૦/-૯.૦૦ લાખની માલગી કરી પીત નહી આપે તો ખોટા કેસમાં ફરાવી દેવાની તમા જનકશી મારી
નામવાલી અવાર નવાર પ્રયત્ને કરાવેલ હોય મારી તેમા તમા તેના મળતીયા વિરુધ્ધમાં કાયદેસરની ફરીયાદ છે મારા માફે લકીલ
સંતોષ પટવા ના યોજના સંતોષ પટવા, સને. ૨૦૧૫ માં મુખ્ય મંત્રી ગુહ નિર્મીત અંતર્ગત ગુખા પુન-વાસન યોજના નો પ્લન પાસ ને ૨૦૧૫ માં
ચલેલ છે મારી ફરીયાદ હકિકત પાસ લખાવવા મુખ્યબની ધરાવાર અને મારી છે

કુબર
અધિકુમા મળી
પોલીસ ઉન્વીકર
ફેલપુર પોલીસ સ્ટેશન
અમદાવાદ રહે-



A.O.D

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આપનો સુખિચક
અધિકુમા મળી
ફેલપુર પોલીસ સ્ટેશન
અમદાવાદ રહે-

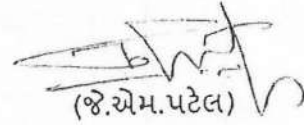
પ્રતિ
સી.ડી.ચીફ.મેટ્રો.મેજીસ્ટ્રેટશ્રી
કોર્ટ નંબર -૨૦
ધી કાંટા ,અમદાવાદ શહેર

વિષય :- આરોપીને કોર્ટ કસ્ટડીમાં સંભાળી લેવા બાબત

સવિનય,
રીપોર્ટ કે

જે.એમ.પટેલ પોલીસ સબ ઇન્સ્પેક્ટર કાઇમબ્રાન્ચ અમદાવાદ શહેર નો વિનંતી

વેજલપુર પોલીસ સ્ટેશન ફસ્ટ ગુ.ર.નંબર ૧૩૬/૨૦૧૬ ધી ઈ.પી.કો કલમ ૩૮૪,૫૦૬(૨),૧૨૦(બી) મુજબના કામના આરોપી જનકસિંહ ખુશાલસિંહ પરમાર ઉ.વ.૪૯ રહે.મ.નં ૨૬ ભગવાનનગર ની ચાલી અજીત સોસાયટી પાસે પાલડી અમદાવાદ શહેર નાને ઉપરોક્ત ગુન્હામાં તા.૨૫/૧૦/૨૦૧૬ ના કલાક ૧૪/૫૦ વાગ્યે પકડી અટક કરી તેને ચેરેસ્ટ મેમાં સાથે આ બરાબર મુદત અંદર આપ સહેબ ની કોર્ટ કસ્ટડી માં કેદ રહેવા સાડું મોકલી આપેલ છે તે સદરી આરોપી ને કસ્ટડી માં સંભાળી લેવા વિનંતી છે તા.૨૬/૧૦/૨૦૧૬

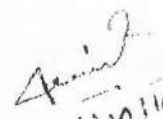

(જે.એમ.પટેલ)

પોલીસ સબ ઇન્સ્પેક્ટર
કાઇમબ્રાન્ચ,અમદાવાદ શહેર

આરોપીને કોર્ટ કસ્ટડીમાં સંભાળી લેવા બાબત
વાર્ડ કોર્ટ કસ્ટડીમાં સંભાળી લેવા બાબત
જે.એમ.પટેલ નો વિનંતી છે.

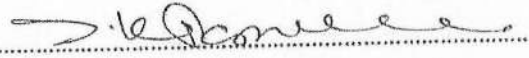
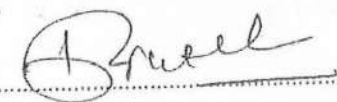
આરોપીની તથા કીમત
કાંટા નંબર ૨૦




26/10/16
સી. નં. 1082/16
તા. 26/10/16
27/10/16
28/10/16
29/10/16
સેલ નં. 1082

જે.ડી
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એરેસ્ટ મેમો

- ૧ પોલીસ સ્ટેશન :- વેજલપુર પોલીસ સ્ટેશન
- ૨ ગુ.ર.નં. તથા કલમ. :- ફરિયાદ ગુ.ર.નં ૧૩૬/૧૬ ધી ઈ.પી.કો.કલમ ૩૮૪,૫૦૬(૨)૧૨૦(બી) મુજબ
- ૩ અટકાયતીનું નામ તથા સરનામું :- જનકસિંહ ખુશાલસિંહ પરમાર ઉ.વ.૪૯ રહે.મ.નં ૨૬ ભગવાનનગર ની ચાલી અજીત સોસાયટી પાસે પાલડી અમદાવાદ શહેર
- ૪ અટકાયતનો તારીખ ટાઈમ અને જગ્યા :- તા. ૨૫/૧૦/૨૦૧૬ ના કલાક ૧૪/૫૦ વાગે ડી.સી.બી.પોલીસ સ્ટેશન ગા .હવેલી અમદાવાદ શહેર
- ૫ કોની રુબરુમાં અટક કરેલ છે તેનું નામ સરનામું :- મિત્ર:- હિતેન્દ્રભાઈ રતિલાલ પટેલ ઉ.વ.૬૦ રહે. આઈ/૩૦૨ શ્યામશિખર રેસીડન્સી નરોડા દહેગામ રોડ નરોડા અમદાવાદ
- ૬ અટકાયતી સાથેનો સર્બંધ :- અટકાયતીના મિત્ર થાય છે.
- ૭ અટકાયતીની સહી :- 
- ૮ અટકાયતીના સંબંધીની સહી :- 



Seey
Ami

એડીજનલ ચીફ પેટ્રોપોલીટન એજન્ટ નં. ૨૦
અમદાવાદ

(એસ.એલ. પી.સી.)
પોલીસ ઇન્સ્પેક્ટર,
ફાઈમ બ્રાન્ચ, અમદાવાદ શહેર.

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**FIRST INFORMATION REPORT OF THE COGNIZABLE
OFFENCE**

(Under Section 154 of Cr. P.C.)

1. District: Ahmedabad City, Police Station: Vejalpur,
Year: 2016 FIR No. I. 136/2016, Date:
14/08/2016
2. Act: Indian Penal Code
Sections: 384, 386, 387, 388, 389, 506(2), 120B
3. (a) Date and time of occurrence of Offence:
From January, 2015 till today
(b) Information received at the Police Station:
14/08/2016, Time: 21/00
(c) Station Diary Reference: 23/2016 Time: 21/05
4. Manner in which information received: In writing
5. Place of occurrence:
 - (a) Distance and direction from Police Station:
1 K.M. towards East from Police Station
Beat: Vasna Police Chowky
 - (b) Address: In public at Mangl Talav Hutments
Vasna, Ahmedabad
 - (c) In case, outside the limit of this police station,
then Name of Police Station District:
6. Complainant/Informant:

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- (a) Name: Rupeshbhai
- (b) Father's Name: Balvantray Brahmbhatt
- (c) Date/Year of Birth: 45 years
- (d) Nationality: Indian
- (e) Passport Number... Date of Issue of passport...
Place/Address of passport issuing office....
- (f) Occupation: Business
- (g) Address: 3, Rambaug Society, Behind
Karnavati Club, Near Spring Valley, Sarkhej,
Ahmedabad City
7. Details of known/suspected/unknown accused with full particulars (attach separate sheet, if necessary).
- (1) Janaksinh Khushalsinh Parmar, residing at
26, Bhagwandasni Chali, Near Ajit Society,
Paldi, Ahmedabad and his three to four associates
- (8) Reasons for delay in reporting by the complainant/
informant. ----
- (9) Particulars of property stolen: ----
- (10) Total value of the property stolen: ---
- (11) Inquest Report/U.D. case No. if any. ---
- (12) First Information contents:

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The facts in this case are such that at the above place, time and date, the accused persons had hatched criminal conspiracy for grabbing money from the complainant and grabbing Rs.8,00,000/- (Rupees Eight lacs) from the complainant and thereafter, demanding Rs.25,00,000/- (Rupees Twenty Five lacs only) from the complainant and if not paid, then administering threat and putting the complainant under fear to implicate him in false cases and administering threat to kill him by person time and again, they have committed the offence accordingly.

13. Particulars of proceedings after registering the offence:

- (a) Registered the offence and started investigation
- (b) Entrusted investigation to Shri A.V. Patel, Police Inspector, In-charge of Surveillance Squad. Post/Buckle No. ---
- (c) Reasons for not conducting investigation of the offence.

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(d) Name of the Police Station where investigation
of the offence is transferred

District

City

On reading over complaint to the complainant, he
admits the same to be true and put his signature
and one copy thereof is given free of cost.

Signature/thumb impression of the complainant:

Sd/- in English

14. Signature/thumb impression of the informant:

Sd/- in English

15. Date of sending to the concerned Hon'ble Court:

14/08/2016 at 21/05 hours.

Sd/- Illegible,
Police Station Officer,
Name; Yasinkhan Pirkhan,
Assistant Sub Inspector,
Buckle No.6904

Date: 14/08/2016

My name is Rupeshbhai Balvantray Brahmhatt,
aged 45 years, Occupation: Business, Residing at 3-

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Rambug Society, Behind Karnavati Club, Near Spring Valley, Sarkhej, Ahmedabad. Mo. No.9825096273

Coming in person and making declaration, I hereby dictate the facts of my complaint that I am residing at the above-stated address with my family and doing business of building construction in the name of B-SAFAL Construction Pvt. Ltd. and Chandramauli Pancholi, Dhaval Brahmhatt, Saumil Sharma and others are there as Engineers. At present, I am doing rehabilitation of hutments work pursuant to Chief Minister Housing Scheme at Mangal Talav Hutments entrusted by the Government and its plans are passed in May, 2015 and Santosh Patva is our Legal Advisor for the work of these hutments since last five years.

On entrusting the work of rehabilitation of hutments at Lakhudi Talav by the Government in the Month of October-2014, we had started the activities of rehabilitation of hutments at Lakhudi Talav hutments and in the month of April-2015, Janaksinh Khushalsinh Parmar, residing at 26, Bhagwandasni Chali, Near Ajit Society, Paldi, Ahmedabad and having his office at Nishkunj Cross Roads, Paldi had informed me through

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our legal advisor that I will implicate you in false cases by exciting the hutments dwellers against you by concocting false evidence against you and implicate you in legal intricacy and will harass and perplex you through my associates and if you have to save yourself from all these things, then do give Rs.8,00,000/- to me and informing such things by my advocate Santosh Patva, I had given Rs.8,00,000/- at that time to this person and his associates with a view to see that this person may not cause any harm to me and out of fear of this person.

Thereafter, getting the plans of rehabilitation scheme of Mangal Talav Hutments pursuant to Chief Minister Housing Scheme from the government in May-2015, I had started the work. In the meanwhile, our advocate Santosh Patva had informed me in the first week of January-2016 that this Janaksinh Parmar meets me time and again and states that if you have to complete the work which you have started at Mangal Talav Hutments peacefully, then do give me Rs.25,00,000/- or else I will not allow you to complete this work and he talks to implicate you in false cases and hence, I had told this Janaksinh Parmar to meet you personally, but I did not meet him and hence, this

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Janaksinh Parmar had come to Mangal Talav Hutments with his two to three associates in the last week of January-2016 and I was present at my this site along with my Engineer Chandramauli Pancholi and my driver Bharatbhai Barot and other supervisors and discussing with them about the work and at that time, Janaksinh Parmar had come to me with his three to four associates and had stated to me that though I have conveyed to you through your advocate Santosh Patva, you have not sent money and so, now I will see that as to how you will complete your work and if you have to complete this work, then send me the amount which I have told or else, I will kill you by person and will make your condition worst and had administered such threat and had gone away from there with his associates. Thereafter, we had planned one meeting with this Janaksinh Parmar to create evidences against him about his such illegal activities and to prevent the same and I myself and my advocate Santoshbhai Patva had arranged one meeting with this Janaksinh Parmar in the second week of February-2016 and I myself and my advocate Santoshbhai Patva had also arranged second meeting after some days thereof with this Janaksinh Parmar.

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Thereafter, this Janaksinh Parmar had made a phone to my friend Jigarbhai and shown his desire to meet him and he met this Janaksinh Parmar and we have recorded the said meeting in Video Recorder of Sony Company and I am producing transcript of the said recording.

Hence, this Janaksinh Parmar and his associates hatching criminal conspiracy from January-2015 till today for grabbing money from me and taking Rs.8,00,000/- from me and thereafter also, he demanded Rs.25,00,000/- from me and administered threat of implicating me in false cases and kill me by person time and again if money is not given to him and hence, this is my complaint against him and his associates for doing legal proceedings. My witnesses are my advocate Santosh Patva and Chandramauli Pancholi and Bharatbhai and site supervisors and Engineers.

These facts of my complaint are true and correct as dictated by me.

Sd/- Illegible

Before me,
Sd/- In English
Police Inspector,
Vejalpur Police Station,
Ahmedabad City

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To
Addl. Chief Metropolitan Magistrate,
Metro Court No.20, Ghee Kanta,
Ahmedabad City

Subject: To take the accused in judicial custody

With compliments, this is the humble report of J.M. Patel, Police Sub Inspector, Crime Branch, Ahmedabad City that,

Janaksinh Khushalsinh Parmar, aged 49 years, residing at House no.26, Bhagwannagarji Chali, Near Ajit Society, Paldi, Ahmedabad City has been arrested at 14/50 hours on 25/10/2016 in the matter of Vejalpur Police Station I.C.R. No.136/2016 as per Section 384, 506(2), 120B of the Indian Penal Code and he has been produced before this Hon'ble Court along with arrest memo for taking him into judicial custody and hence, it is requested to take the above accused into judicial custody. Date: 26/10/2016

Sd/- Illegible
(J. M. Patel)
Police Sub Inspector,
Crime Branch,
Ahmedabad City

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Order

On producing the accused before me at 14/45 hours today, he stated of not having any complaint against the Police.

Sd/- Illegible,
Addl. Chief Metropolitan
Magistrate, Court No.20,
Ahmedabad

Accused and remand warrant received.

Sd/- Illegible

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ARREST MEMO

1.	Police Station	Vejalpur Police Station
2.	C.R. No. & Section	I.C.R. No.136/2016 as per Section 384, 506(2), 120B of the Indian Penal Code
3.	Name and address of the detainee	Janaksinh Khushalsinh Parmar, aged 49 years, Residing at House No.26, Bhagwannagar Chali, Near Ajit Society, Paldi, Ahmedabad City
4.	Date, time and place of arrest	At 14/50 hours on dated 25/10/2016 at D.C.B. Police Station, Gaikwad Haveli, Ahmedabad city
5.	Name and address of the person before whom arrested	Friend-Hitendrabhai Ratilal Patel, aged 60 years, Residing at I/302, Shyam Shikhar Residency, Naroda-Dahegam Road, Naroda, Ahmedabad.
6.	Relation with detainee	Friend of detainee

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7.	Signature of detainee	Sd/- Illegible
8.	Signature of relative of detainee	Sd/- Illegible

Sd/- Illegible
(S. L. Chaudhary)
Police Inspector,
Crime Branch,
Ahmedabad City

Seen
Sd/- Illegible
Addl. Chief Metropolitan
Magistrate, Court No.20,
Ahmedabad

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To
Addl. Chief Metropolitan Magistrate,
Metro Court No.20, Ghee Kanta,
Ahmedabad City

Subject: To grant 3 days police custody remand of the
accused

With compliments, this is the humble report of J.M.
Patel, Police Sub Inspector, Crime Branch, Ahmedabad
City that,

Janaksinh Khushalsinh Parmar, aged 49 years,
residing at House no.26, Bhagwannagarji Chali, Near Ajit
Society, Paldi, Ahmedabad City has been arrested at
14/50 hours on 25/10/2016 in the matter of Vejalpur
Police Station I.C.R. No.136/2016 as per Section 384,
506(2), 120B of the Indian Penal Code and he has been
produced before this Hon'ble Court along with separate
report to take him in the custody of this Hon'ble Court.

The facts in the matter of this offence are such that
the complainant of this case Shri Rupeshbhai Balvantray
Brahmbhatt, residing at 3-Rambaug Society, Behind
Karnavati Club, Near Spring Valley, Sarkhej, Ahmedabad
has registered the above offence on 14/08/2016 at
Vejalpur Police Station giving complaint and looking to

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the said complaint, the complainant of this case is doing construction business in the name of B-SAFAL construction Pvt. Ltd. and doing work of hutments rehabilitation pursuant to Chief Minister Housing Scheme. On receipt of the work of Lakhudi Talav Hutments rehabilitation by the Government in the month of October-2014, he had started the said work. Hence, the accused of this case had informed the complainant through the legal advisor of the complainant in the month of April, 2015 that I will implicate you in false cases by exciting the hutments dwellers against you by concocting false evidence against you and implicate you in legal intricacy and will harass and perplex you through my associates and if you have to save yourself from all these things, then do give Rs.8,00,000/- to me which the complainant had given. Thereafter, on receipt of work of hutment rehabilitation at Mangal Talav Hutments in May-2015 from the Government, the complainant had started the said work of hutments rehabilitation and hence, the accused of this case and his associates had demanded Rs.25,00,000/- from the complainant regarding the project of Mangal Talav Hutments and had administered threat to create

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obstacles in his work and to kill the complainant by person if he do not pay the said amount and hence, the complainant of this case had recorded the same in audio recorder through his witnesses and in that regard, the complainant of this case had got registered the offence at Vejalpur Police Station on 14/08/2016 as per Section 384, 386, 387, 388, 389, 506(2), 120B of the Indian Penal Code and Shri V.M. Desai, Police Sub Inspector of Vejalpur Police Station had conducted preliminary investigation of the said offence. Thereafter, Assistant Commissioner of Police, "M" Division had taken over the said investigation and Shri S.L. Chaudhary, Police Inspector, Crime Branch, Ahmedabad City had taken over investigation of this offence on the basis of order dated 13/09/2016 of the Commissioner of Police, Ahmedabad City. During the investigation of this offence, finding evidence of the offence as per Section 384, 506(2), 120B of the Indian Penal Code being made out against the accused of this case, Police Inspector Shri S.L. Chaudhary has arrested the above accused as per the above sections.

At present, I am investigating the present offence as the Investigating Officer of this case Shri S.L. Chaudhary,

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Police Inspector is engaged in the investigation of some other offence.

The accused of this case is not disclosing any fruitful information regarding other accused persons involved in this offence and where he has placed money received forcibly from the complainant of this case and which other persons are involved in committing this offence by making his inquiry by adopting tactic practice and hence, point-wise investigation is to be conducted as under.

Points of remand:

- (1) The amount of Rs.8,00,000/- grabbed by the accused of this case forcibly from the complainant is yet to be recovered and the accused is not stating any fact about the said money and hence, information can be available by interrogating the accused in police custody and hence, police custody remand of the accused is necessary for recovery of the said money.
- (2) As stated by the complainant in the complaint, he has stated a fact in the complaint that other three to four associates of the accused had come along

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with the accused arrested in this case, but the accused is not disclosing the names of other associates making his interrogation about their names and the said information can be available by making his constant interrogation keeping him in the police custody and hence, police custody remand of the accused is necessary to arrest them in the matter of this offence collecting names and addresses of other accused persons.

- (3) There is possibility of involvement of other persons in committing this offence and hence, police custody remand of the accused is necessary to gather information as to who are there behind the back of the accused.
- (4) Recording of the chitchatting done by the arrested accused with Shri Santosh Patva, Legal Advisor of the complainant of this case and witness Jigar Inamdar is produced by the complainant and inquiry regarding presence of the accused at the said place of recording is yet to be made and hence, remand of the accused is necessary for that inquiry.

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- (5) There is possibility that over and above this offence, the accused might have committed other offences and hence, remand of the accused is necessary to make inquiry of that accused on that point.

Investigation on the above points is yet to be done and the arrested accused is not disclosing any fruitful information regarding the above points and hence, if constant and concrete interrogation of the accused is made keeping him in police custody, then truth can be gathered on all the above points and hence, the fact can be available regarding the money to be seized in this offence and about the co-accused persons and hence, it is requested to grant 3 days police custody remand of the accused of this case which may please be noted by Your Honour. Date: 26/10/2016

Encl: Copy of case diary.

Sd/- Illegible,
(J. M. Patel)
Police Sub Inspector,
Crime Branch,
Ahmedabad City

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**Order below remand application of the accused in the
matter of Vejalpur Police Station I.C.R. No.136/2016**

=====

1. Perused the remand application. Heard A.P.P. Shri Parmar and the Investigating Officer. Heard the L.A. Shri A.C. Saroj on behalf of the accused. Perused case diary. Considered documentary evidence produced on behalf of the accused.
2. In this case, A.P.P. while making submissions on behalf of the Government states that offence as per Section 384, 386, 387, 388, 389, 506(2), 120B of the Indian Penal Code has been registered against the accused. In this case, the accused has been produced during the investigation only qua the offence as per Section 384, 506(2), 120B of the Indian Penal Code at present. Serious allegations are there against the accused. Rupees Eight lacs have been grabbed administering threat to the complainant to implicate him in false case and made demand of another Rupees Twenty Five lacs and administered threat that if he will not give money, then he will kill the complainant by person.

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Economic offence has been committed with planning. Recovery is yet to be made in this case. Investigation of other associates is to be made. He has prayed to grant remand as sought for.

3. In this case, learned advocate Shri A.C. Saroj on behalf of the accused has submitted raising objection that the accused has been produced for the offence as per Section 384, 506(2), 120B of the Indian Penal Code against the accused. Keeping in view the judgment of the Hon'ble Supreme Court in the case of Armesh Kumar, the present accused should be released on bail from the police station itself. No notice has been issued either to arrest the accused or to appear at the police station. Looking to the complaint, it is dated 14/08/2016 and thereafter, no any proceedings have been done against the accused till today. As per the so called allegations, Rupees Eight lacs have been given through a person namely Santosh Patva and not given by the complainant. No any incident at all has been occurred since lodgment of the complaint till today. Hence, it cannot be believed that offence as per Section 506(2) of the I.P.C. is made out. Remand

cannot be granted either for recovery or discovery. Whatever information was with the accused has been furnished within 24 hours. There is no any benefit now by granting further time. False complaint has been filed only to harass and perplex the accused concocting a political issue. He has prayed to reject the remand keeping in view the judgment of the Hon'ble Supreme Court in the case of Arnesh Kumar.

4. In this case, keeping in view whole facts, offence as per Section 384, 386, 387, 388, 389, 506(2), 120B of the Indian Penal Code has been registered with Vejalpur Police Station vide I.C.R. No.126/2016. In this case, after undertaking preliminary inquiry by Vejalpur Police, investigation was undertaken by the Assistant Commissioner of Police, "M" Division and thereafter, investigation was taken over by Crime Branch, Ahmedabad on the basis of the order of the Commissioner of Police and the accused has been produced today before the Court for the offence as per Section 384, 506(2), 120B of the Indian Penal Code. Keeping in view the allegation stated in the complaint of this case, the complainant is doing

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construction business and his work of rehabilitation in Lakhudi Talav hutments is going on in which, irregularity is going on and Rupees Eight lacs have been grabbed by administering threat of implicating the complainant in false cases by concocting false evidence and implicating him in legal intricacy and on commencing rehabilitation activity at Mangal Talav hutments, the accused has made a demand of Rupees Twenty Five lacs through his associates and allegations is that if the amount is not paid, then he will kill the complainant by person. It is submitted on behalf of the accused in this case that remand cannot be granted for recovery and discovery, but this principle cannot be made applicable in each case because where fact is such which is within the knowledge of the accused and the nobody else except the accused can make further explanation regarding such fact and further investigation in this direction is not possible in absence of the accused, then in such case, remand can be granted. Keeping the reasons of remand in this case, remand cannot be granted for Point Nos.2 to 5. If the Point No.1 is taken into consideration, then amount of Rupees

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Eight lacs which is alleged to have been grabbed from the complainant is yet to be recovered. In this case, keeping in view the statement of the witness Santosh Patva, it revealed during the investigation till today that Rupees Eight lacs have been given by him to the accused. Nobody else except the accused knows more as to where and in which condition this money is kept. Moreover, the accused has not disclosed such information in the investigation till now because of which, the Investigating Agency can conduct further investigation in this direction in absence of the accused also. In this way, presence of the accused for this point appears unavoidable. In this way, when any further investigation is likely to be obstructed without the presence of the accused, then remand should surely be granted in such type of cases. If the investigation is conducted keeping the accused present, then there is possibility that important link in the matter of investigation may be available, but the period of remand which is sought for by the Investigating Officer appears to be excessive for conducting

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investigation on this point. Hence, it is just to grant part remand and hence, I pass the following order:

ORDER

1. The present remand application is partly allowed.
2. Order is passed to hand over police custody of the accused of this case Janaksinh Khushalsinh Parmar to the police for further investigation up to 17/00 hours of dated 27/10/2016.
3. The Investigating Officer not to misbehave with the accused during remand period and to strictly comply with the guidelines issued in the judgment of D.K. Basu.

This order is pronounced today in the open Court putting my signature and seal of the Court.

Date: 26/10/2016

Sd/- Illegible
(Harishkuamr Navinchandra Ramavat)
Addl. Chief Metropolitan Magistrate,
Court No.20, Ahmedabad
Unique Code GJ00822

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21/11/18

CHARGE SHEET
તહોમતનામું

Police Station પોલીસ ઘાણુ : વેજલપુર પોલીસ સ્ટેશન		District અમદાવાદ શહેર	Charge Sheet No. તહોમતનામું નંબર : ૫ / ૧૭૭	Date તારીખ : ૧૭/૧૧/૧૭
ફરિયાદીનું નામ સરનામું :- શ્રી રૂપેશભાઈ બળવંતરાય બ્રહ્મભટ્ટ ઉ.વ. ૪૫/૨૦૧૬ રહે. ૩, રામબાગ સોસાયટી, કણાવંતી કલબની પાછળ, સિંચવેલીની નજીક સરખેજ અમદાવાદ		પ્રથમ ભાતમી નંબર :- કસ્ટ ગુરુત. ૧૩૬૪/૨૦૧૭/૩૧/૧૮		તારીખ : ૧૩/૧૧/૨૦૧૬
તહોમતદાર ના નામ અને સરનામા પોલીસ ના કબજામાં છે કે જામીન ઉપર ?	ઈન્સાફનુ યલાવવા ગિરફતાર અથવા ગિરફતાર નહીં કરેલા, નાસી છુટેલા, સુઘાંત નાસી છુટેલા ના નામ (લાલ શાહીમાં દર્શાવવા) તહોમતદારના નામ તથા સરનામા	શુ મુદ્દામાલ મળ્યો અને ક્યાંથી, ક્યારે અને કોણે શોધી કાઢ્યો તેની વિગત.	સાક્ષીઓના નામ સરનામા	તારીખ : ૧૩/૧૧/૧૮ ૧૩/૧૧/૧૮ ૧૩/૧૧/૧૮
૧	૨	૩	૪	૫
જનકસિંહ બુશાલસિંહ જાતે પરમાર મો.નં. ૯૨૭૪૦૩૩૩૩૩ ઉ.વ. ૪૯ ધંધો વેપાર રહે. ૨૬, ભગવાન નગરની ચાલી, અજીત સોસાયટી પાસે, પાલડી, અમદાવાદ ને તા.૨૫/૧૦/૨૦૧૬ ના કલાક ૧૪/૫૦ વાગે અટક કરી નામદાર કોર્ટમાં રજુ કરી આરોપીના તા.૨૭/૧૦/૨૦૧૬ ના કલાક ૧૭/૦૦ વાગ્યા સુધીના પોલીસ કસ્ટડીના રીમાન્ડ મેળવી રીમાન્ડ	નીલ	(૧) વેજલપુર પોલીસ સ્ટેશન મુ.પા.નં. ૨૦૭/૧૬ તા.૧૭/૧૧/૧૬ મા જણાવેલ મુદ્દામાલ ડી.સી.બી પોલીસ સ્ટેશન જમા છે.	૧. ફરીયાદી શ્રી પોતે ૨. પંચ નંબર - ૧ શ્રી જીએશભાઈ કાંતીભાઈ બારોટ ઉ.વ. ૩૮ રહે. ૨૮, અંબીકા આનંદમહી સોસાયટી, ચાંદલોડીયા અમદાવાદ ૩. પંચ નંબર - ૨ શ્રી ભાવિક મુંકુદરાય સાતા ઉ.વ. ૪૪ રહે. એ/૩૦૧, કલાસગર સ્કપાસ વેજલપુર પોલીસ ચોકી પાછળ, વેજલપુર અમદાવાદ ૪. સાહેદ શ્રી ચંદ્રમૌલી નિતીનચંદ્ર પંચોલી ઉ.વ. ૩૪ રહે.૧૨/૧, બિના પાર્ક સોસાયટી, પ્રભાતચોક પાસે, ઘાટલોડીયા, અમદાવાદ ૫. સાહેદ શ્રી ભરતભાઈ હરજોવિંદભાઈ બારોટ ઉ.વ. ૩૬ રહે. સાંકેત -૨ ગેલજીપુરા, સાણંદ ચોકી, સરખેજ	ધી ઈ.પી.કો. કલમ ૩૮૪, ૫૦૬(૨), ૧૨૦ બી મુજબ તે એવી રીતે કે, કોલમ નંબર -૧ માં બતાવેલ આરોપીનાયે જાન્યુઆરી ૨૦૧૫ થી તા.૧૪/૦૮/૨૦૧૬ દરમિયાન આ કામના ફરીયાદી શ્રી પાસેથી પૈસા પડાવવા માટે ગુનાહિત કાવતરું રચી ફરીયાદીના લીગલ એડવાઈઝર સંતોષ પરવાને જણાવેલ કે લખોડી તળાવના

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મુદતે આપ નામદાર સાહેબની કોર્ટ
ક્વોર્ટરમાં મોકલી આપેલ છે. તે

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અમદાવાદ

૬. સાહેદ શ્રી સંજયકુમાર અરવિંદભાઈ બારોટ ઉ.વ. ૨૮
રહે. બી/૧/૬, નવા ચાર માળીયા શાહીબાગ પોલીસ
હેડ ક્વાર્ટર્સ શહીબાગ, અમદાવાદ
૭. સાહેદ શ્રી અનીલભાઈ મનસુખભાઈ વાળંદ ઉ.વ.
૩૨ રહે. બી/૧૦ પૂર્વ પુરષોત્તમ સોસાયટી, વિભાગ-૧,
અર્જુન આશ્રમ રોડ રાણીપ, અમદાવાદ
૮. સાહેદ શ્રી નરેન્દ્રસિંહ બલવંતસિંહ રાહોડ ઉ.વ. ૪૪
રહે. ૧૦૫, નૈમીનાથ સોસાયટી, રાણીપ પોસ્ટ ચોફીસ
પાસે, રાણીપ અમદાવાદ
૯. સાહેદ શ્રી વિજય લીમસેન શાહુ ઉ.વ. ૪૪ ધંધો
નોકરી રહે. મ.નં. એસ/૧ બ્લોક નંબર બી-૭,
વિભાગ-૩ શિવાપલ એપાર્ટમેન્ટ વેજલપુર હાલપુરા
રેલવે સ્ટેશન પાસે, અમદાવાદ
૧૦. સાહેદ શ્રી જીગરભાઈ ચંપકલાલ ઈનામદાર ઉ.વ. ૩૬
રહે. સંગાય બંગલોઝ એસ.આર. પેટ્રોલ પંપની
પાછળ, સમા સાવલી રોડ, વડોદરા
૧૧. સાહેદ શ્રી સંતોષકુમાર બાબુલાલ પટવા ઉ.વ. ૪૯
રહે. ૨, ભાવના સોસાયટી બહુચર માતાના મંદિર
સામે, ગીતા મંદિર રોડ, અમદાવાદ
૧૨. સાહેદ શ્રી એમ.એમ. જાની આસી. ડાયરેક્ટર શ્રી,
એફ.એસ.એલ. ગાંધીનગર એફ.એસ.એલ. સર્ટી નંબર
ડીએફએસ/ઈઈ/૨૦૧૬/પી/૪૦૮ તા.૩૦/૦૯/૨૦૧૬ નું
સર્ટી આપનાર
૧૩. સાહેદ શ્રી એ.વી. પટેલ પોલીસ ઈન્સ્પેક્ટર,
વેજલપુર પોલીસ સ્ટેશન, અમદાવાદ શહેર (ફરીયાદ

છાપરા ખાતે સરકાર શ્રી તરફથી
મળેલ પુનઃવર્સન યોજનાનું કામ
ચાલુ હતું તે દરમિયાન
ઝુંપડાવાસીઓને ઉશ્કેરી તમારા
વિરુદ્ધ ખોટી રીતે કાયદાકીય
આંટીધુંટીમાં ફસાવવાની ખોટા
પુરાવા ઉભા કરી ખોટા કેસમાં
ફસાવી દેવાની તેમજ હેરાન પરેશાન
કરવાની ધમકી આપી. તેમાંથી
બચવા માટે રૂ. ૮,૦૦,૦૦૦/- મેળવી
લઈ જાન્યુઆરી- ૨૦૧૬ માં આ
કામના આરોપીએ મંગળ તળાવના
છાપરા ખાતે ઝુંપડા પુનઃવર્સન
અંગેનું કામ શરૂ કરતા તે કામ
શાંતીથી પૂર્ણ કરવા દેવા માટે તેમજ
ફરીયાદી પાસેથી નાણાં પડાવવા
માટે રૂ. ૨૫,૦૦,૦૦૦/- ની માંગણી
કરી નહીં આપે તો ખોટા કેસમાં
ફસાવી દેવાના આરોપમાં ભયમાં
મુકી મારી નાંખવાની ધમકી આપી
ગુનો કર્યા વિગેરે બાબત.

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			લેનાર) ૧૪. સાહેબ શ્રી વી.એમ.દેસાઈ પોલીસ સબ ઇન્સ્પેક્ટર, વેજલપુર પોલીસ સ્ટેશન, અમદાવાદ શહેર (તપાસ કરનાર) ૧૫. સાહેબ શ્રી જે.ડી.જાડેજા, મદદનીશ પોલીસ કમિશ્નર શ્રી, " એમ ડીવીઝન" અમદાવાદ શહેર (તપાસ કરનાર) ૧૬. તપાસ કરી ચાર્જશીટ કરનાર શ્રી એસ.એલ.ચૌધરી, પોલીસ ઇન્સ્પેક્ટર, કાઈમ બ્રાન્ચ, અમદાવાદ શહેર
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ટીપ :

- આ કામમાં પકડવામાં આવેલ આરોપીનું ચહેરા નિશાન પત્રક તથા ફોટોગ્રાફ આ સાથે સાદર છે.
- આ કામે નામદાર કોર્ટ તથા આરોપીને આપવાના ફેસ પેપરોની જરૂરી પુરાવાની નકલો આ સાથે છે.
- આ કામે પ્રોસીક્યુશન માટે પબ્લીક પ્રોસેક્યુટરની નિમણૂક કરવામાં આવેલ છે. જેઓ પ્રોસેક્યુશન માટે હાજર રહેશે.
- આ કામે વધુ પુરાવાની જરૂર પડે તે અંગેની વિગતો પબ્લીક પ્રોસી.શ્રી જણાવશે. તે મુજબ વધુ પુરાવા ચાલતા કામે રજુ કરવા અંગેની તજવીજ કરવામાં આવશે.
- આ કામે મુદત નીમાઈ આવે સાહેબોને હાજર રાખવા માટે નામદાર કોર્ટ થી બારોબાર સમન્સ કાઢી બોલાવી મંગાવવા વિનંતી છે.

સવિનય રવાના : મે. એ.ડી. ચીફ મેટ્રો. મેજી. સા. ની કોર્ટ નંબર - ૨૦ થી કાંલ, અમદાવાદ શહેર તરફ તા. ૧૩.૧.૨૦૧૭ ના કલકાશી ક્રિવાગે

હુકમ

બાબુશાહ જાઈ વપાસી કો. ઈ.કે.
 રજીસ્ટર્ડ લૅવુ, ક્ષારોપી. આર્મી ઝોન :
 ઝોન, ૫૦૬(૨), ૧૨૦ બી ઇન્ડસ્ટ્રી
 થુલા જાઈ અમલતર ડાહવા નો હુકમ
 કરવામાં આવેલો. તા. ૧૩/૧/૧૭
 ૨૨



(એસ. એલ. ચૌધરી)
 પોલીસ ઇન્સ્પેક્ટર
 કાઈમ બ્રાન્ચ, અમદાવાદ શહેર

બંધ મળેલ છે

બંધ નક્કી

આર. સુમિત્રેશ્વર
 મેટ્રો પોલીસ મેંટુ કોર્ટ
 તા. ૧૩.૧.૨૦૧૭, અમદાવાદ

મહાનિય કરનાર :-

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CHARGE SHEET

Polish Station: Vejalpur Police Station District: Ahmedabad City Charge sheet No. 5/2017 Dated 17/01/2017

Name address and occupation of informant } First Information No. I.C.R. No.136/2016 Date: 14/08/2016
 Shri Rupeshbhai Balvantray Brahmhatt, aged 45 years, residing at 3, Rambaug Society, Behind Karnavati Club,
 Near Spring Valley, Sarkhej, Ahmedabad.

<u>Name and address of accused person sent up for trial, in custody, on bail:</u>	<u>Name and address of the accused person no sent up for trial, whether addressed or not addressed including absconders.</u>	<u>Property (including weapons) found with particulars of where, when, by whom found and whether forwarded to the Magistrate or not.</u>	<u>Names and address of witnesses:</u>	<u>Charge or information, name of offence and circumstances connected with it, in concise detail and under which section of law charged:</u>

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<p>Janaksinh Khushalsinh Parmar, aged 49 years, Occupation: Business, Residing at 26, Bhagwan Nagar Chali, Near Ajit Society, Paldi, Ahmedabad, Mo. No.9274033333 has</p>		<p>Muddamal as per Vejalpur Police Station Property Receipt No.207/2016 dated 17/08/2016 is deposited with D.C.B. Police</p>	<p>(1) Complainant himself (2) Panch No.1 Shri Jigneshbhai Kantibhai Barot, aged 38 years, Residing at 28, Ambica Anand Mahi Society, Chandlodia, Ahmedabad (3) Panch Nl.1 Shri Bhavik Mukundray Sata, aged 44 years, residing at A/301, Kala Sagar Sky, Behind Vejalpur Police Chowky, Vejalpur, Ahmedabad.</p>	<p>Offence as per Sections 384, 506(2), 120B of the Indian Penal Code in a manner that the accused shown in Column No.1 hatching criminal conspiracy from January, 2015 to 14/08/2016 for grabbing money from the complainant, the accused</p>

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<p>been arrested at 14/50 hours on 25/10/2016 and producing in the Hon'ble Court and obtaining on police custody remand up to 17/00 hours of dated 27/10/2016 and on completion of remand period, the accused has</p>		<p>Station.</p>	<p>(4) Witness Shri Chandramauli Nitinchandra Pancholi, aged 34 years, residing at 12/1, Bina Park Society, Near Prabhat Chowk, Ghatlodia, Ahmedabad.</p> <p>(5) Witness Shri Bharatbhai Hargovindbhai Barot, aged 36 years, residing at Saket-2, Geljipura, Sanand Chowky, Sarkhej, Ahmedabad</p> <p>(6) Witness Shri Sanjaykumar Arvindbhai</p>	<p>had stated to the Shri Santosh Patva, Legal Advisor of the complainant that the work of rehabilitation entrusted to him by the Government at Lakhudi Talav Hutments was going on. In the meanwhile, exciting the hutment dwellers and administering threats of concocting false evidence</p>
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<p>been sent to the judicial custody.</p>			<p>Barot, aged 28 years, residing at B/1/6, Nava Char Maliya, Shahibaug Police Head Quarters, Shahibaug, Ahmedabad.</p> <p>(7) Witness Shri Anilbhai Mansukhbhai Valand, aged 32 years, residing at B/10, Purva Pursottam Society Part-1, Arjun Ashram Road, Ranip, Ahmedabad.</p> <p>(8) Witness Shri Narendrasinh Balvantsinh Rathod, aged 44 years, residing</p>	<p>against you for implicating in false cases by legal intricacy and harassing and perplexing the complainant and getting Rs.8,00,000/- for rescuing from the same and demanding Rs.25,00,000/- on commencing the work of rehabilitation of hutments at Mangal Talav in January,2016 and to allow</p>
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			<p>at 105, Neminath Sociaty, Near Ranip Post Office, Ranip, Ahmedabad.</p> <p>(9) Witness Shri Vijay Bhimsen Shah, aged 44 years, Occupation: Service, residing at House No.S/1, Block No.B-7, Part-3, Shivpal Apartment, Vejalpur, near Halpura Railway Station, Ahmedabad</p> <p>(10) Witness Shri Jigarbhai Champaklal Inamdar, aged 36 years, residing</p>	<p>the complainant to complete the said work peacefully and placing the complainant under fear to implicate him in false cases if he will not pay the said amount and administering threat of killing him by person, has committed the offence accordingly.</p>
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			<p>at Sangath Bungalows, Behind Essar Petrol Pump, Sama-Savli Road, Vadodara</p> <p>(11) Witness Shri Santoshkumar Babulal Patva, aged 49 years, residing at 2, Bhavna Society, Opp. Bahuchar Mata Temple, Gita Mandir Road, Ahmedabad.</p> <p>(12) Witness Shri M.M. Jani, Assistant Director, F.S.L., Gandhinagar who issued Certificate No.</p>	
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			<p>DFS/EE/ 2016/P/408 dated 30/09/2016.</p> <p>(13) Witness Shri A.V. Patel, Police Inspector, Vejalpur Police Station, Ahmedabad city (accepted complaint)</p> <p>(14) Witness Shri V.M. Desai, Police Sub Inspector, Vejalpur Police Station, Ahmedabad City (Investigating Officer)</p> <p>(15) Witness Shri J.D. Jadeja, Assistant Commissioner of Police, "M" Division,</p>	
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			Ahmedabad City (Investigating Officer) (16) Shri S.L. Chaudhary, Police Inspector, Crime Branch, Ahmedabad filed charge-sheet.	
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Identification sheet and photograph of the accused arrested in this case are enclosed herewith.

2. Copies of necessary evidence and case papers to be supplied to the Hon'ble Court and the accused of this case are enclosed herewith.
3. Appointment of Public Prosecutor to conduct prosecution of this case has been made and he will remain present for prosecution.
4. In case of further evidence needed and on informing details thereof by the Public Prosecutor, arrangement will be made to produce the same during trial.

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5. It is requested to issue summons and call the witnesses directly to the Hon'ble Court on fixing the date.

Forwarded with compliments to:

Hon'ble Additional Chief Metropolitan

Magistrate Court No.20, Ghee Kanta,

Ahmedabad City.

Date: 17/01/2017 at 11/30 hours.

Sd/- Illegible

(S. L. Chaudhary)

Police Inspector,

Crime Branch,

Ahmedabad City

Order

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Charge-sheet be accepted after verifying and inspecting the same and registered in Criminal Case Register. Order is passed to issue summons for the offence of Section 384, 506(2), 120B of the Indian Penal Code against the accused. Date: 17/01/2017

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ANNEXURE - R-3

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દિવ્ય ભાસ્કર

અમદાવાદ, ગુરુવાર, 27 ઓક્ટોબર, 2016 | 2

લખુડી તળાવડીના બાંધકામ અંગે ખંડણી માગનારની ધરપકડ

કામ સિવોદર | અમદાવાદ

મુખ્યમંત્રીની ઝૂંપડા પુનઃવસન અંગેના ગૃહ નિર્માણ યોજના અંતર્ગત બાંધકામ કરનારા બિલ્ડર રૂપેશભાઈ બ્રહ્મભટ્ટને કાયદાકીય આંટીઘૂંટીમાં ફસાવી દેવાની તેમજ ખોટા પુરાવા ઊભા કરી કેસમાં ફસાવી દેવાની ધમકી આપી રૂ. 8 લાખની ખંડણી ઉઘરાવનારા જનકસિંહ પરમારની કાઈમ બ્રાન્ચે ધરપકડ કરી છે.

જનકસિંહ પરમારે 2014 ઉપરાંત 2015માં પણ વાસણાના મંગળ તળાવના છાપરા ખાતે ઝૂંપડા પુનઃવસનનું કામ કરનારા બિલ્ડર રૂપેશ બ્રહ્મભટ્ટ પાસે શાંતિપૂર્વક કામ કરવા ઉપરાંત સરકારી આંટીઘૂંટીમાં ફસાવી દેવાની ધમકીઓ આપી રૂ. 25 લાખની ખંડણી માંગી હતી. જનકસિંહની વારવારની આ હેરાનગતિના બાદ બિલ્ડરે વેજલપુર પોલીસ સ્ટેશનમાં ફરિયાદ દાખલ કરી હતી.

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SANDESH

WEDNESDAY 26-10-2016

૮ લાખ લીધા પછી વાસણા સ્કીમમાં ગેરરીતિ હોવાનું કહી બીજી રકમ માંગી બી.સફલ શ્રૂપના બિલ્ડર પાસેથી ૨૫ લાખની ખંડણી માગનારો કોંગ્રેસનો મહામંત્રી ઝડપાયો

અમદાવાદ, તા. ૨૫
બી સફલ કન્સ્ટ્રક્શન પ્રા.લી.ના બિલ્ડરને
ધમકી આપી રૂપિયા ૮ લાખની ખંડણી લીધા
પછી વાસણાની બીજી સ્કીમમાં ગેરરીતિઓ છે
તેમ કહીને બીજા રૂા.૨૫ લાખની ખંડણી
માંગનાર શહેર કોંગ્રેસના મહામંત્રી જનકસિંહ
પરમાર સામે વેજલપુર પોલીસ સ્ટેશનમાં
ફરિયાદ નોંધાઈ હતી. કાર્ડમ બ્રાન્ચની ટીમે
પાલડી નજીકથી તેની ધરપકડ કરી લીધી છે.

કર્ણાવતી કલબની પાછળ રામ બાગ
સોસાયટીમાં રહેતા બિલ્ડર રુપેશ બળવંતરાય
બહાબદ્ર(ઉ.૪૫) પરિવાર સાથે રહે છે.
રુપેશભાઈ બી સફલ કન્સ્ટ્રક્શન પ્રા.લી. ના
નામથી બિલ્ડિંગ કન્સ્ટ્રક્શનનો વ્યવસાય કરે છે
અને મંગળ વાસના છાપરા વાસણા ખેતા

મુખ્યમંત્રી ગૃહ નિર્માણ યોજના અંતરગત પુનઃ
વસનનું કામ કરે છે. ગત વર્ષ ૨૦૧૪ ના
ઓક્ટોબર મહિનામાં લખુડી પુનઃવસન
યોજનનું કામ શરૂ કર્યું હતું અને ૨૦૧૫ના
એપ્રિલ મહિનામાં જનકસિંહ ખુશાલસિંહ
પરમાર(રહે.ભગવાન દાસની ચાલી, પાલડી)
લીગલએડવાઈઝર મારફતે મેસેજ આપ્યો કે,
આ યોજનામાં જુપડાવાસીઓને ઉશ્કેરીને તેમને
ખોટી રીતે કાયદાકીય આંતીઘુટીમાં ફસાવી અને
ખોટા પુરાવાઓ ઉભા કરી ફસાવી દઈશ. મારા
માણસો દ્વારા તમને હેરાન પરેશાન કરી નાખીશ
આ બધામાંથી બચવું હોય તો ૮ લાખ આપી દો.
ત્યારે બિલ્ડરે જનકસિંહને ૮ લાખ આપી દીધા
હતા. બાદ ૨૦૧૫માં મંગળ તળાવના છાપરા
વાસણામાં મુખ્યમંત્રી ગૃહ નિર્માણનું કામ ચાલુ

કર્યું હતું. ૨૦૧૬ જાન્યુઆરીમાં ફરી જનકસિંહે
નોટિસ આપીને કહ્યું કે, શાંતીપૂર્ણ રીતે કરવું
હોય તો ૨૫ લાખ આપી દેજો નહીતર આ કામ
પૂર્ણ કરવા નહી. દરમ્યાનમાં જનકસિંહ પરમાર
તેના ચાર માણસો સાથે સાઈટ પર આવી ધમકી
આપી હતી કે, મેં કિધા છે તે પૈસા આપી દે જે
નહીતર જાનથી મારી નાખીશ તથા તુ કેમનું કામ
પુરું કરે છે તારા શુ હાલ થાય છે તેની તને ખબર
નથી તેમ કહી માણસો સાથે જતો રહ્યો હતો.
બિલ્ડર રુપેશ જનકસિંહ સાથે મિટીંગ કરી
ઓડીયો રેકોર્ડિંગ કરી લીધો હતો તેના પુરાવા
પણ પોલીસ સમક્ષ રજૂ કર્યા હતાપોલીસે
જનકસિંહ પરમાર અને તેના મળતીયા ચાર સામે
તપાસ હાથ ધરી છે. જનકસિંહ પરમાર
કોંગ્રેસનો મહામંત્રી છે

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ગુજરાત

વાસણામાં ઝૂંપડા પુનઃવસન બાંધકામ માટે ધમકી આપી હતી સફલ શ્રુપના બિલ્ડરને ધમકી આપી ૨૫ લાખની ખંડણી માંગનાર જનકસિંહની ધરપકડ

અમદાવાદ, મંગળવાર

સફલ શ્રુપના બિલ્ડર રૂપેશભાઈ બ્રહ્મભટ્ટ પાસે વાસણામાં મુખ્યમંત્રી ગૃહ નિર્માણ યોજના હેઠળ બાંધકામ માટે રૂ. ૨૫ લાખની ખંડણી માંગનારા પાલડીના જનકસિંહ પરમારની કાઈમબ્રાંચે ધરપકડ કરી છે. પોલીસ તપાસમાં આરોપી આરટીઆઈ હેઠળ માહિતી માંગીને બ્લેકમેઇલ કરીને ધમકી આપીને રૂપિયા પડાવતો હતો. બિલ્ડર પાસેથી બે વર્ષ અગાઉ આઠ લાખ પડાવ્યા હતા.

આરટીઆઈ એક્ટિવિસ્ટ આરોપીએ બિલ્ડર પાસેથી લખુડી તલાવડી બાંધકામ વખતે ૮ લાખ લીધા હતા

એસજીહાઈવે પર કબ્રાવતી ક્લબ પાછળ રામબાગ સોસાયટીમાં રહેતા બિલ્ડર રૂપેશભાઈ બળવંતરાય બ્રહ્મભટ્ટે ગત તારીખ ૧૪ ઓગસ્ટના રોજ વેજલપુર પોલીસ સ્ટેશન ખાતે ફરિયાદ નોંધાવી હતી કે તેઓ બી-સફલ કન્સ્ટ્રક્શન પ્રા. લીના નામે બિલ્ડર કન્સ્ટ્રક્શનનો વ્યવસાય કરે છે. તેઓની વાસણા વિસ્તારમાં મંગળ તળાવના છાપરા ખાતે મુખ્યમંત્રી ગૃહ નિર્માણ યોજના અંતર્ગત ઝૂંપડા પુનર્વસનનું કામ શરૂ કર્યું હતું.

દરમિયાન પાલડી ભગવાનની ચાલીમાં રહેતા જનકસિંહ ખુશાલસિંહ પરમારે બિલ્ડરના લીગલ એડવાઈઝર મારફતે કહેવાડાંવ્યું હતું કે આ યોજનામાં ઝૂંપડાવાસીઓને ઉશ્કેરી તમારી વિરુદ્ધ ભડકાવી તમારી સામે ખોટા પુરાવા ઉભા કરીને કાયદાકીય આંટીઘુંટીમાં ફસાવી દઈશ. જો તેમાથી બચવું હોય અને કામકાજ શાંતિ પૂર્ણ કરવું હોય તો ૨૫ લાખ આપવા પડશે. આમ કહીને જાનથી મારી નાંખવાની ધમકી પણ આપી હતી. આ બનાવ અંગે વેજલપુર પોલીસે જનકસિંહ પરમાર અને તેમના ચાર સાગરીતો સામે ગુનો નોંધીને વધુ તપાસ

કાઈમબ્રાંચને સોંપવામાં આવી હતી.

આ કેસમાં કાઈમબ્રાંચે આજે બપોરે ખંડણીની માંગણી કરનારા જનકસિંહની ધરપકડ કરી હતી. આ અંગે કાઈમબ્રાંચ પીઆઈ, એસ. એલ. ચૌધરીના જણાવ્યા મુજબ અગાઉ ૨૦૧૪માં આ બિલ્ડરશ્રુપ દ્વારા નવરંગપુરા લખુડી તલાવડી ખાતે ઝૂંપડા પુનઃવસન કામગીરી દરમિયાન આ પ્રમાણેની ધમકી આપીને બિલ્ડર પાસેથી રૂપિયા ૮ લાખ પડાવ્યા હતા.

ખેડૂત હીતની વાત કરનારી કોંગ્રેસ નર્મદામાં સૌથી વધુ નડી છે

અમદાવાદ, મંગળવાર

કોંગ્રેસ ખેડૂતોનાં પ્રશ્ને ખૂબ આડી જાગીને મગરનાં આંસુ સારી રહી છે. સરકારે ખેડૂતો માટે ટેકાના ભાવો જાહેર કરતાં કોંગ્રેસનાં પેટમાં તેલ રેડાયું છે. ખેડૂત હીતની વાત કરનારી કોંગ્રેસ જ નર્મદા યોજનામાં સૌથી વધુ નડી છે. ભાજપનાં પ્રદેશ પ્રવક્તા ભરત પંડ્યાએ વધુમાં કહ્યું કે, કોંગ્રેસનાં સમયમાં ખેડૂતોને પિરાણ પર ૧૨ થી ૧૮ ટકા વ્યાજ ચૂકવવું પડતું હતું. આજે ભાજપ સરકારમાં પિરાણ પર માત્ર ૧ ટકા વ્યાજ આપવું પડે છે. પરંતુ કોંગ્રેસ રથવાઈ બનીને ખોટા આક્ષેપો કરી રહી છે.

JIWALI & Y.MAS AT

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અડચણ વગર કામ પૂરું કરવાના નામે શહેર કોંગ્રેસ
મહામંત્રીની 'દાદાગીરી' અંગે અનેક આક્ષેપો છે

'B સફલ' ગ્રૂપના બિલ્ડર પાસેથી 8 લાખની ખંડણી વસૂલનારા જનકસિંહ પરમારની ધરપકડ

નવગુજરાત સમય > અમદાવાદ

જનકસિંહ પરમાર ફરિયાદી પંચા
કેસનો ફરિયાદી હતો

■ 'B સફલ' ગ્રૂપના બિલ્ડર રૂપેશ બ્રહ્મભટ્ટ પાસે પ્રોજેક્ટ અડચણ વગર પૂરો કરવાની ધમકી આપી વર્ષ 2014માં 8 લાખ રૂપિયાની ખંડણી વસૂલ્યા બાદ ગત ઓગસ્ટમાં વધુ 25 લાખ રૂપિયાની ખંડણી માંગનારા આરોપી જનકસિંહ પરમારની આજે કાઈમ બ્રાન્ચે ધરપકડ કરી હતી. શહેર કોંગ્રેસ મહામંત્રી વિરૂધ્ધ અગાઉ લખુડી તલાવડી પાસેના ઝૂંપડા પુનઃવસનના કામકાજ અને ત્યારબાદ વાસણાની આવી જ સ્કીમમાં વિરોધ ઊભો કરીને રૂપિયા માંગવાની ફરિયાદ વેજલપુર પોલીસ સ્ટેશનમાં થઈ હતી. આરોપીની ધાકને પગલે આ કેસની તપાસ અંતે કાઈમ બ્રાન્ચને સોંપાઈ હતી.

પોલીસ ફરિયાદ અનુસાર, બી સફલ કન્સ્ટ્રક્શન પ્રા.લી. દ્વારા અગાઉ વર્ષ 2014ના ઓક્ટોબર મહિનામાં લખુડી તળાવના છાપરા ખાતે પુનઃવસનની કામગીરી દરમિયાન ઝૂંપડાવાસીઓને ઉશ્કેરી કાયદાકીય આંદોલનમાં ફસાવી દેવાની ધમકી આપી જનકસિંહ પરમારે બિલ્ડરના લીગલ એડવાઈઝર મારફતે ₹ આઠ લાખ મેળવ્યા હતા.

આ પછી મે-૨૦૧૫ દરમિયાન વાસણાની સ્કીમનું કામ મંજૂર થતાં બી સફલ ગ્રૂપે કામગીરી શરૂ કરી હતી. જાન્યુઆરી-૨૦૧૬માં જનકસિંહ પરમારે કન્સ્ટ્રક્શન કંપનીના વકીલ સંતોષ પટવાને મળીને કહ્યું હતું કે, મંગળ તળાવના છાપરા ખાતે શાંતિથી કામકાજ પૂર્ણ કરવું હોય તો ₹ ૨૫ લાખ આપી દેજો. આ અંગેની વાતચીત કરવા જનકસિંહ પરમાર તેમના ત્રણ-ચાર મળતિયા સાથે રૂબરૂ સાઈટ ઉપર આવ્યા હતા. જનકસિંહે કહ્યું હતું કે, 'તારા

પોલીસ ઝૂબોનું હથેલું છે કે, પાલકી ભગવાનનગરની ચાલી ખાતે રહે છે. તે રાજ્યના પૂર્વ ગૃહ મંત્રી હરેન પંચા હતા કેસનો ફરિયાદી પણ રહી ચૂક્યો છે. પાલકીમાં ઓફિસ ઘરાવતા શહેર કોંગ્રેસના મહામંત્રી જનકસિંહ પરમાર વિરૂધ્ધ અનેક લોકો આક્ષેપ કરી રહ્યાં છે. જનકસિંહે બીજા કોઈ બિલ્ડર પાસે તો આ રીતે ખંડણી નથી વસૂલીને? તે મુદ્દે પણ કાઈમ બ્રાન્ચે તપાસ શરૂ કરી છે.

વકીલ મારફતે કહેવડાવવા છતાં પૈસા મોકલાવ્યા નથી. હવે હું જોઉં છું, તું કેવી રીતે કામ પૂરું કરે છે?'

આ પછી જનકસિંહની ગેરકાયદે પ્રવૃત્તિ અટકાવવા પુરાવા એકત્ર કરવા ત્રણેક મિટિંગો યોજાઈ હતી અને વાતચીતનું રેકોર્ડિંગ કરી લીધું હતું. આ રેકોર્ડિંગની ટ્રાન્સ્ક્રિપ્ટ સાથે વેજલપુર પોલીસ સ્ટેશનમાં ફરિયાદ નોંધાવવામાં આવી હતી.

સપ્ટેમ્બર મહિનામાં આરોપી જનકસિંહ વિરૂધ્ધના આક્ષેપવાળા કેસની તપાસ કાઈમ બ્રાન્ચને સોંપાઈ હતી. દરમિયાન આજે પી.આઈ. એસ.એલ ચૌધરી અને ટીમે આરોપી જનકસિંહ પરમારની ધરપકડ કરી હતી. પી.આઈ. ચૌધરીએ ઉમેર્યું હતું કે, હાલ જનકસિંહની ધરપકડ આઠ લાખ રૂપિયાની ખંડણી વસૂલવાના કેસમાં થઈ છે. 25 લાખની ખંડણીના કેસમાં તપાસ ચાલુ છે. તેમાં ફરિયાદી બિલ્ડર રૂપેશ બ્રહ્મભટ્ટ પાસેથી પોલીસ તેમના કહેવા પ્રમાણેના રેકોર્ડિંગ કબજે કરી યોગ્ય તપાસ બાદ કાર્યવાહી કરશે.

વધુ 25 લાખ ખંડણી
માંગ્યાની ફરિયાદ
પછા વેજલપુરમાં થતા
તપાસ કાઈમ બ્રાન્ચને
સોંપાઈ હતી

સામાજિક સેવકના નામે ખંડણી માંગી, ચાર સામે ફરિયાદ બી-સફલના બિલ્ડર પાસેથી કોંગ્રેસના મહામંત્રીએ ૨૫ લાખની ખંડણી માગી

અમદાવાદ, તા. ૧૬

બી સફલ કન્સ્ટ્રક્શન પ્રા.લિ.ના બિલ્ડરને ધમકી આપી ૮ લાખ અને બાદમાં બીજા ૨૫ લાખની ખંડણીની માંગણી કરનાર કોંગ્રેસના શહેર મહામંત્રી જનકસિંહ પરમાર સામે વેજલપુર પોલીસ સ્ટેશનમાં ફરિયાદ નોંધાઈ છે. આરોપીએ બિલ્ડરને જાનથી મારી નાખવા અને ખોટા કેસમાં ફસાઈ દેવાની ધમકી આપી હતી. જનકસિંહનો આ વિસ્તારમાં આતંક હોવાનું પોલીસે જણાવ્યું હતું.

સરખેજ કર્ણાવતી કલબની પાછળ આવેલી રામ બાગ સોસાયટીમાં રુપેશ બળવંતરાય બ્રહ્મભટ્ટ(ઉ.૪૫) પરિવાર સાથે રહે છે. રુપેશભાઈ બી સફલ કન્સ્ટ્રક્શન પ્રા.લિ. ના નામથી બિલ્ડિંગ કન્સ્ટ્રક્શનનો વ્યવસાય કરે છે. રુપેશભાઈ મંગળ વાસના છાપરા વાસણા ખેતા મુખ્યમંત્રી ગૃહ નિર્માણ યોજના અંતરગત પુન : વસનનું કામ કરે છે. ગત વર્ષ ૨૦૧૪ ના ઓક્ટોબર મહિનામાં લખુડી પુન:વસન યોજનનું કામ શરૂ કર્યું હતું. દરમિયાનમાં ૨૦૧૫ના એપ્રિલ મહિનામાં જનકસિંહ ખુશાલસિંહ પરમાર(૨૬).ભગવાન દાસની ચાલી, પાલડી) લીગલએડવાઈઝર મારફતે કહ્યું હતું કે, આ યોજના અંદર જૂપડાવાસીઓને ઉશ્કેરી તમારા વિરુદ્ધ ભરમાવી તમને ખોટી રીતે કાયદાકીય આંટીઘુટીમાં

ફસાવી તમારા વિરુદ્ધ ખોટા પુરાવાઓ ઉભા કરી કેસમાં ફસાવી દઈશ. મારા માણસો દ્વારા તમને હેરાન પરેશાન કરી નાખીશ આ બધામાંથી બચવું હોય તો ૮ લાખ આપી દો. ત્યારે બિલ્ડરે જનકસિંહને ૮ લાખ આપી દીધા હતા. ત્યાર બાદ ૨૦૧૫માં મંગળ તળાવના છાપરા વાસણા ખાતે મુખ્યમંત્રી ગૃહ નિર્માણનું કામ ચાલુ કર્યું હતું. ૨૦૧૬ જાન્યુઆરીમાં ફરી વકીલ સંતોષ પટવાને જનકસિંહે કહ્યું હતું કે, મંગળ તળાવના છાપરા ખાતે કામકાજ શાંતીપુર્ણ રીતે કરવું હોય તો ૨૫ લાખ આપી દેજો નહીંતર આ કામ પૂર્ણ કરવા નહીં દઈ અને ખોટા કેસમાં ફસાવી દઈશ. દરમિયાનમાં જનકસિંહ પરમાર તેના ચાર માણસો સાથે સાઈટ પર આવી ધમકી આપી હતી કે, મેં ક્રિધા છે તે પૈસા આપી દે જે

નહીંતર જાનથી મારી નાખીશ તથા તુ કેમનું કામ પુરું કરે છે તારા શુ હાલ થાય છે તેની તને ખબર નથી તેમ કહી માણસો સાથે જતો રહ્યો હતો. બિલ્ડર રુપેશે જનકસિંહ સાથે બિટીંગ કરી ઓડીયો રેકોર્ડિંગ કરી લીધો હતો તેના પુરાવા પણ પોલીસ સમક્ષ રજૂ કર્યા હતા આ અંગે વેજલપુર પોલીસે જનકસિંહ પરમાર અને તેના મળતીયા ચાર સામે તપાસ હાથ ધરી છે. આ અંગે પોલીસે જણાવ્યું હતું કે, જનકસિંહ પરમાર કોંગ્રેસના મહામંત્રી છે અને તેઓ કહેવાતા આરટીઆઈ એક્ટીવિસ્ટ અને એનજીઓ ચલાવે છે તેઓના આસપાસના વિસ્તારમાં ભારે આતંક છે અગાઉ જનકસિંહના ત્રાસ અંગે અંકિત શાહ નામના યુવકે એલીસબીજ પોલીસ સ્ટેશનમાં ફરિયાદ નોંધાવી હતી.

જાહેર નોટિસ

આથી જાહેર જનતા તેમજ વીમા કંપનીઓ/ફાઇનાન્સ કંપનીઓને જણાવવાનું કે વઢવા પોલીસ સ્ટે ખાતે ગુન્હાના કામે કબજે કરવામાં આવેલ વાઢનો બાબતે અચાર-નવાર આપણીઓને જાણ કરવા આવેલ છે. તેમ છતાં આપના તરફથી વાઢન છોડવા અંગેની આજદિન સુધીની કોઈ કાર્યવાહી દ નથી. જેથી જાહેર નોટિસ પ્રસિદ્ધ થયાને દિન-ક્રમાં વાઢન છોડાવવા અંગેની કાર્યવાહી કરવી જે કરવામાં કસુર કરશો તો આપ આપનું વાઢન લેવા મંગતા નથી તેમ માની લેવામાં આવશે અને વાઢ જાહેર હસ્તક કરવામાં આવશે ત્યાર બાદ આપની કોઈ રજૂઆતને ધ્યાનમાં લેવામાં આવશે નહીં. નોંધ લેવા વિનંતી છે.

પોલીસ ઇન્સ્પેક્ટર વઢવા પોલીસ ઇ

ક્રમાંક/સંમાનિ/અમદા/૮૮૧/૩૦૧૬

અમદાવાદ શહેર



ગુજરાતમેરીટાઈમ બોર્ડ



A.D

TRUE COPY

બિલ્ડર B સફલ પાસે 25 લાખની ખંડણી મંગાઈ!

» પાલડી વિસ્તારના જનકસિંહ પરમારનું ઓડિયો રેકોર્ડિંગ પણ પોલીસને સોંપાયું

નવગુજરાત સમય > અમદાવાદ

શહેરમાં પોલીસની ધાક ન રહી હોય તેમ બિલ્ડર પાસે સ્થાનિક તત્વો પછા ખંડણી માંગતા હોવાની ફરિયાદ નોંધાઈ છે. 'B સફલ' ગ્રૂપના બિલ્ડર રૂપેશ બ્રહ્મભટ્ટે પોતાની પાસે પાલડી વિસ્તારના જનકસિંહ પરમાર નામના શાખે રૂ ૨૫ લાખની ખંડણી માગ્યાની ફરિયાદ નોંધાવી છે. જનકસિંહ સાથે વાતચીતનું ઓડિયો રેકોર્ડિંગ પણ પોલીસને અપાયું છે.

વેજલપુર પોલીસમાં નોંધાવેલી ફરિયાદમાં જણાવ્યા મુજબ, બી સફલ કન્સ્ટ્રક્શન પ્રા.લિ. દ્વારા હાલ વાસણા ખાતે મુખ્યમંત્રી ગૃહનિર્માણ યોજના અંતર્ગત સુંપડા પુનઃવસનનું કામકાજ ચાલે છે. અગાઉ વર્ષ 2014ના ઓક્ટોબરમાં લખુડી તળાવના છાપરા ખાતે પુનઃવસનની

કામગીરી દરમિયાન સુંપડાવાસીઓને ઉશ્કેરી કાયદાકીય ઓટીધુંટીમાં ઠસાવી દેવાની ધમકી આપી જનકસિંહ પરમારે બિલ્ડરના લીગલ એડવાઈઝર મારફતે રૂ 25 લાખ મેળવ્યા હતા.

આ પછી મે-૨૦૧૫ દરમિયાન વાસણાની સ્કીમનું કામ મંજૂર થતાં બી સફલ ગ્રૂપે કામગીરી શરૂ કરી હતી. જાન્યુઆરી-૨૦૧૬માં જનકસિંહ પરમારે કન્સ્ટ્રક્શન કંપનીના વકીલ સંતોષ પટવાને મળીને કહ્યું હતું કે, મંગળ તળાવના છાપરા ખાતે શાંતિથી કામકાજ પૂર્ણ કરવું હોય તો રૂ ૨૫ લાખ આપી દેજો. જનકસિંહની ગેરકાયદે પ્રવૃત્તિ અટકાવવા પુરાવા એકત્ર કરવા ત્રણેક મિટીંગો યોજવામાં આવી હતી અને વાતચીતનું રેકોર્ડિંગ કરી લીધું હતું. આ રેકોર્ડિંગની ટ્રાન્સ્ક્રીપ્ટ સાથે વેજલપુર પોલીસ સ્ટેશનમાં ફરિયાદ નોંધાવવામાં આવી છે. સરકારી આવાસ યોજનાની કામગીરીમાં ખંડણી માગવાના કેસમાં વેજલપુરના પી.એસ.આઈ. વી.એમ. દેસાઈ વધુ તપાસ કરી રહ્યા છે.

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સફલ ગ્રૂપના બિલ્ડર પાસે રૂ. ૨૫ લાખની ખંડણીની માગણી

- જનકસિંહ પરમાર સહિત ચાર લોકોએ ખંડણી માગી હોવાની ફરિયાદ
- પૈસા ના આપે તો ખોટા કેસ કરી સ્કીમ ગંધ કરાવવાની ધમકી આપી

અમદાવાદ, મંગળવાર

'બી' સફલ ગ્રૂપના બિલ્ડર રૂપેશભાઈ બ્રહ્મભટ્ટ પાસે જનકસિંહ ખુશાલસિંહ પરમાર સહિત ચારેક લોકોએ રૂ.૨૫ લાખની ખંડણી માગી હોવાની ફરિયાદ વેજલપુર પોલીસ સ્ટેશનમાં નોંધાઈ છે. આરોપીઓએ પૈસા ના આપે તો ખોટા કેસમાં ફસાવી દઈ જાનથી મારી નાખવાની ધમકી આપી હતી. આ અંગે વેજલપુર પોલીસે ગુનો નોંધી તપાસ શરૂ કરી છે.

પોલીસસૂત્રો પાસેથી મળતી માહિતી મુજબ 'બી' સફલ ગ્રૂપ દ્વારા અનેક જગ્યાએ બિલ્ડિંગ બનાવવાની કામગીરી ચાલી રહી છે. વાસણાના મંગળ તળાવનાં છાપરાં ખાતે સરકારી મકાનો બનાવવાની કામગીરી હાલ ચાલી રહી છે. રૂપેશભાઈ બિલ્ડિંગ કન્સ્ટ્રક્શનના વ્યવસાય સાથે સંકળાયેલા છે.

પાલડીમાં ભગવાનદાસની ચાલી ખાતે રહેતા જનકસિંહ ખુશાલસિંહ પરમાર અને અન્ય ત્રણથી ચાર મળતિયાઓએ જાન્યુઆરી-૨૦૧૫થી રૂપેશભાઈ પાસે અવારનવાર પૈસાની માગણી



કરી હતી. વેજલપુર પોલીસ સ્ટેશનના પીએસઆઈ વિક્રમ દેસાઈએ જણાવ્યું હતું કે રૂપેશભાઈ સરકારી મકાનો બાંધવાની કામગીરી કરે છે. જનકસિંહ અને અન્ય શખ્સોએ મંગળ તળાવનાં છાપરાં ખાતે જઈને રૂપિયાની માગણી કરી હતી, જેમાં અગાઉ તેઓને રૂ.૨૫ લાખ આપ્યા હતા. બાદમાં તેઓએ રૂ.૨૫ લાખની માગ કરી હતી. વારંવાર પૈસા માગવા છતાં ન આપતાં તેઓને પૈસા નહીં આપે તો ખોટા કેસમાં ફસાવી દઈ જાનથી મારી નાખવાની ધમકી આપી હતી, જેથી રૂપેશભાઈએ આ અંગે વેજલપુર પોલીસ સ્ટેશનમાં જનકસિંહ ખુશાલસિંહ પરમાર અને ચાર શખ્સો સામે ફરિયાદ નોંધાવતાં પોલીસે આ અંગે ગુનો નોંધી તપાસ શરૂ કરી છે.

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Realty tycoon accuses NGO owner of blackmail, extortion

Janaksinh Parmar allegedly tried to extort Rs 25L from builder by threatening to implicate him in false cases

Ahmedabad Mirror Bureau
amfeedback@timesgroup.in
Tweets @ahmedabadmirror

A construction firm owner has filed a complaint against the owner of an NGO, accusing him of harassment and blackmail. According to the complaint, the accused sought Rs 25 lakh from the complainant to let him get construction work in Vasna. The realty firm owner has also alleged that the accused has threatened to implicate him in criminal cases if he doesn't pay the money.

According to the police, the complaint was filed by Rupesh Brahmhbhatt who owns BSafal Construction Private Limited. Vejalpur police said, "Brahmhbhatt, 45, has lodged a complaint against Janaksinh Parmar, who runs an NGO. They came in contact when Brahmhbhatt had undertaken a construction contract in Naranpura. At the time Parmar had sought Rs 8 lakh from him to let him work peacefully. In May 2015, Brahmhbhatt got a contract for construction in Mangwad slums in Vasna



Police said that Parmar has gone underground

under the Mukhyamantri Gruh Awas Yojana."

The complaint states that Parmar had tried to extort Rs 25 lakh from Brahmhbhatt by threatening to incite the slum dwellers and stalling the construction work. "Brahmhbhatt had consulted his legal advisor Santosh Patwa for the Naranpura work and paid Rs 8 lakh to Parmar, thinking it will get rid of him. But when Parmar sought more money, Brahmhbhatt didn't pay. So, Parmar

threatened to implicate him in criminal cases," the complaint said. A complaint was filed on August 14.

Vejalpur Inspector A V Patel said, "We have registered an offence against Parmar. He has gone underground." Meanwhile, Rupesh told *Mirror*, "Parmar has been frequently creating problems for me. Earlier, he extorted Rs 8 lakh from me. This time he wanted Rs 25 lakh and even threatened me. So, I sought help from police."

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THE TIMES OF INDIA, AHMEDABAD
WEDNESDAY, AUGUST 17, 2016

Builder files complaint for ₹25L extortion bid

Ahmedabad: A builder has registered a complaint with Vejalpur police accusing a resident of Paldi of attempting to extort Rs 25 lakh from him. The complaint alleged that Janaksinh Parmar, the accused, threatened to derail his ongoing construction project and also threatened to kill him if he failed to pay the money.

Vejalpur police said Rupesh Brahmhatt, a resident of Sarichej, is associated with B Safal

Constructions. His company had bagged the contract for developing the Mukhya Mantri Gruh Nirman Yojna at MalgaVaas Chhapra in Vasna as part of a slum rehabilitation project. When the project was at a nascent stage, Parmar approached the firm's legal advisor Santosh Patwa and threatened to instigate the slum-dwellers and delay the project. In April 2015 he was paid Rs 8 lakh, Brahmhatt said in his complaint. TNN

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ANNEXURE-R-5

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GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Certificate of Incorporation

[Pursuant to sub-section (2) of section 7 and sub-section (1) of section 8 of the Companies Act, 2013 (18 of 2013) and rule 18 of the Companies (Incorporation) Rules, 2014]

I hereby certify that THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED is incorporated on this Third day of March Two thousand twenty-two under the Companies Act, 2013 (18 of 2013) and that the company is limited by shares.

The Corporate Identity Number of the company is U70109MH2022PTC377897.

The Permanent Account Number (PAN) of the company is AAJCT2227J *

The Tax Deduction and Collection Account Number (TAN) of the company is MUMT26451F *

Given under my hand at Manesar this Third day of March Two thousand twenty-two .

INDIAN MINISTRY OF CORPORATE AFFAIRS 10

Digital Signature Certificate

Pankaj Srivastava

DEPUTY. REGISTRAR OF COMPANIES

For and on behalf of the Jurisdictional Registrar of Companies

Registrar of Companies

Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the company on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the company can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE
LIMITED

C/o MarketCity Resources Pvt Ltd, R R, Hoisery Bld Shreelaxmi wollen
DrEMosesRd, Mumbai, Mumbai City, Maharashtra, India, 400011



* as issued by the Income Tax Department

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Inspector General of Registration
Revenue Department, Government of Gujarat
રજીસ્ટ્રેશન પહોંચ

પહોંચ નંબર ૨૦૨૨૩૧૯૦૦૦૨૪૦૮૫ દસ્તાવેજ નંબર ૧૨૩૨૩ દસ્તાવેજ વર્ષ ૨૦૨૨
તારીખ ૧૬ માહે ડિસેમ્બર સને ૨૦૨૨
દસ્તાવેજનો પ્રકાર Conveyance/Sale(Conveyance /Sale) અવેજ ૩૦૯૪૦૬૫૫૯.૦૦
રજુ કરનારનું નામ Thoth Mall and Commercial Real Estate Pvt Ltd ની અધિકૃત વ્યક્તિ Mr.Varun Parwal
ટ્રાન્સેક્સન નંબર 20221201828871089

નીચે પ્રમાણે ફી પહોંચી રૂ. પૈસા

રજીસ્ટ્રેશન ફી.....	૩૦૯૪૦૬૫૦.૦૦
નકલ કરવા ની ફી સાઈડ / ફોલીયો.....	૬૦૦૦.૦૦
શેરોની નકલ કરવા માટે ફી.....	
ટપાલ ખર્ચ.....	
નકલો અથવા યાદીઓ (કલમ ૬૪ થી ૬૭).....	
શોધ અગર તપાસણી.....	
ઈંડ કલમ-૨૫.....	
કલમ-૩૪ (કલમ-૫૭).....	
નકલ ફી ફોલીયો.....	
ઈન્ડેક્સ-૨ ફી.....	
અન્ય ફી.....	



અંકે રૂપીયા ત્રણ કરોડ નવ લાખ છેતાલીસ હજાર છ સો પચાસ પુરા

દસ્તાવેજ ના દિવસે તૈયાર થશે અને તે રજીસ્ટર ટપાલથી મોકલવામાં આવશે.

નકલ કચેરીમાં આપવામાં

દસ્તાવેજ રજીસ્ટર ટપાલથી નીચેના સરનામે મોકલશો.

અગર Authority Name :અંકુર પટેલ 9979971334 ને આપશો

રજુ કરનારની સહી

(Signature)

(Signature)
Y V AHIR
સબ રજીસ્ટ્રાર
સુરત - 5 અલથાણ

અસલ દસ્તાવેજ પરત કરેલ છે
અ.ર. કચેરી, સુરત-૫, (અલથાણ)





INDIA NON JUDICIAL

Government of Gujarat

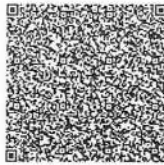
Certificate of Stamp Duty



सत्यमेव जयते



Certificate No. : IN-GJ67568318024934U
Certificate Issued Date : 30-Nov-2022 03:32 PM
Account Reference : SHCIL (FI)/ gjshcil01/ SURAT/ GJ-SU
Unique Doc. Reference : SUBIN-GJGJSHCIL0162837117194318U
Purchased by : THOTH MALL AND COMMERCIAL REAL ESTATE PVT LTD
Description of Document : Article 20(a) Conveyance - Immovable Property
Property Description : Village:Althan, Tal:Majura, Dist:Surat, Block Nos. 94-1/a+1/b to 94-14/a+14/b, T.P.4, F.P.117
Consideration Price (Rs.) : 309,40,64,559
 (Three Hundred Nine Crore Forty Lakh Sixty Four Thousand Five Hundred And Fifty Nine only)
First Party : Shaswat Park LLP And Others
Second Party : THOTH MALL AND COMMERCIAL REAL ESTATE PVT LTD
Stamp Duty Paid By : THOTH MALL AND COMMERCIAL REAL ESTATE PVT LTD
Stamp Duty Amount(Rs.) : 15,16,09,200
 (FifteenCrore Sixteen Lakh Nine Thousand Two Hundred only)



ICC 0035077528

VOID VOID VOID

Statutory Alert:

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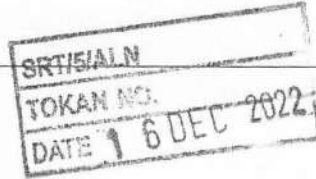
e-Challan
Inspector General of Registration
Revenue Department
Government of Gujarat



Application No (અરજી નંબર)	20221100517737	Printed On (પ્રિન્ટ કર્યા તારીખ)	01/12/2022 22:08:30		
Transaction No (ટ્રાંઝેક્શન નંબર)	Account Head (ખાતાનું હેડ)	Amount (Rs.) (રકમ)	Bank CIN (બેંક સી.આઇ.એન.)	Date (તારીખ)	Bank Branch (બેંક શાખા)
20221201828871089	Registration Fee (0030-03-104-00)	30946650.00	5700001355100300112 2219599	01-12-2022	SBIEPAY
Page Fee (પેજ ફી)	(300) 6000	Other (અન્ય)	0	Postage (પોસ્ટેજ)	0.00
Registration Fee (નોંધણી ફી)	30940650.00	Fee Exemption (ફી માફી?)	No	અવેજ ની રકમ	3094064559.00
Total Amount (કુલ રકમ)	30946650.00	In Words (શબ્દોમાં)	Rupees Three Crore Nine Lac Forty Six Thousand Six Hundred Fifty Only		
Payee Details (નાણા ભરનારની વિગત)					
Name (નામ)	Thoth Mall and Commercial Real Estate Pvt Ltd		Office District (કચેરીનો જિલ્લો)	SURAT	
Address (સરનામું)			Office Name (કચેરીનું નામ)	S.R.O-Surat - 5 Althan	
Mobile (મોબાઇલ નંબર)	9819731215		E-Mail (ઈ-મેલ)	varun.p@phoenixmills.com	
PAN (પાન નંબર)			Year (વર્ષ)	2022-2023 One time	
Property Details (મિલકતની વિગત)		Survey No(old).76 Block No.94-1/a+1/b To 94-14/a+14/b TP No.4(UMRA-SOUTH) FP No.117/part Total Sellable Area of Land 19100,			
Remarks (ટિપ્પણી)					



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સહ અધિકારી
સુરત-૫ (અલથાણ)

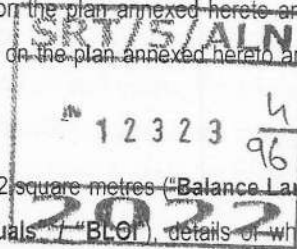
નોંધ:

- (૧) ગુજરાત નોંધણી ફી ઇ-પેમેન્ટ અને રીફંડ નિયમો, ૨૦૨૦ના નિયમ ૪(૭) અનુસાર નોંધણી ફીનું ઇ-ચલણ ચાર માસ સુધી જ માન્ય ગણાશે.
- (૨) ગુજરાત સ્ટેમ્પ અધિનિયમ ૧૯૫૮ની કલમ ૫૨ અનુસાર ઇ-ચલણથી ભરેલ સ્ટેમ્પ ડ્યુટીની સમય મર્યાદા ડ્યુટી ભર્યાના ૬ મહિના સુધીની છે.
- (૩) ઇ-ચલણમાં ભેડભાડ કરવી કે ખોટું ચલણ બનાવવું ફોજદારી ગુનો બને છે.

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WHEREAS:

A. The Sellers are the owners of and are well and sufficiently entitled to all those pieces and parcels of non-agricultural land admeasuring 19,100 square metres ("**Sellers' Land**") forming part of a larger non-agricultural land admeasuring 29,222 square meters bearing Final Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South) allotted in lieu of land bearing Block No. 94 (part) (erstwhile Survey No. 76) situated within the limits of Village Althan, Taluka Majura, and District Surat, Gujarat (hereinafter referred to as "**the said Land**"). The **First Schedule** sets out the extent of ownership of each Seller entity in the Sellers' Land. The said Land is more particularly described in the **Second Schedule** hereunder written and is delineated with a red colour boundary line on the plan annexed hereto and marked as Annexure "A". The Sellers' Land is washed in blue colour on the plan annexed hereto and marked as Annexure "A".



The remaining portion of the said Land admeasuring 10,122 square metres ("**Balance Land**") is owned by 10 other individuals ("**Balance Land Owning Individuals - BLOI**"), details of which are more particularly set out in the **Third Schedule**. The Third Schedule sets out the extent of ownership of each BLOI in the Balance Land.

C. The said Land consists of an area of 1,458 square metres, possession of which has been handed over by the Sellers and the BLOI to the Surat Municipal Corporation for road widening purposes ("**Relinquished Land**"). The Sellers and the BLOI are entitled to the benefit and entitlement (of any nature or description (including FSI and transferable development rights)), in lieu of compensation arising from handing over the Relinquished Land out of the said Land to the Surat Municipal Corporation. The Relinquished Land is washed in brown colour on the plan annexed hereto and marked as **Annexure "A"**.

D. Pursuant to discussions and negotiations between the Parties, the Sellers have agreed to sell to the Purchaser and the Purchaser has agreed to purchase and acquire from the Sellers and each of them, all the respective right, title and interest of the Sellers in the Sellers' Land, with clear and marketable title, free from all Encumbrances and claims together with the benefit and entitlement of whatsoever nature or description (including but not limited to FSI and/or transferrable development rights) in respect of the Relinquished Land, for a consideration of INR 309,40,64,559/- (Rupees Three Hundred and Nine Crore Forty Lakh Sixty Four Thousand Five Hundred and Fifty Nine) ("**Consideration**") calculated at the rate of INR 1,61,992.91 per square meter of the Sellers' Land. The Purchaser has paid the Consideration in full to the Sellers (subject to deduction of the applicable tax at source), simultaneously with the execution of this Deed (the payment and receipt whereof the Sellers do and each of them does hereby admit and acknowledge and of and from the same and every part thereof and do hereby acquit and release the Purchaser forever).

E. Simultaneously with the execution hereof, the Sellers have authorized the Purchaser to undertake various

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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acts, deeds, matters and things as mentioned therein.

NOW THIS DEED WITNESSETH AS UNDER:

1. The Recitals, Schedules and Annexes to this Deed shall form an integral part of this Deed and shall be deemed to have been reproduced verbatim in the operative part of this Deed.

2. **TRANSACTION**



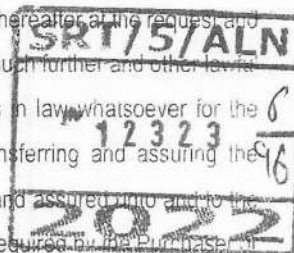
In consideration of the sum of INR 309,40,64,559/- (Rupees Three Hundred and Nine Crore Forty Lakh Sixty Four Thousand Five Hundred and Fifty Nine) (calculated at the rate of Rs. 1,61,992.91 per square meter of the said Land) ("**Consideration**"), to be paid by the Purchaser to the Sellers in the manner provided in Clause 3 hereinbelow, the Sellers do and each of them does hereby grant, sell, convey, assure, transfer and assign unto the Purchaser all their respective right, title and interest in the Sellers' Land, more particularly described in the **First Schedule** hereunder written and delineated with a red colour boundary line on the plan annexed hereto and marked as **Annexure "A"**), with clear and marketable title, free from any and all claims and Encumbrances, together with the benefit and entitlement of any and whatsoever nature or description (including but not limited to FSI and/or transferrable development rights) in respect of/arising on account of the surrender of the Relinquished Land **TOGETHER WITH** all and singular edifices, fences, compound walls, courtyards, areas, compounds, sewers, drains, ditches, fences, trees, plants, shrubs, rights of ways, ways, paths, passages, commons, gullies, wells, waters, water courses, lights, liberties, privileges, easements, hereditaments, profits, advantages, rights, and appurtenances, whatsoever to the Sellers' Land or any part thereof belonging to or anyway appertaining to or with the same or any part thereof now or at any time hereinbefore usually held, used, occupied, or enjoyed therewith or reputed or known as part or member thereof and to belong or be appurtenant thereto, free from any Encumbrances, claims and reasonable doubts, whatsoever **AND TOGETHER WITH** all the deeds, documents, writings, vouchers and other evidences of title relating to the Sellers' Land or any part thereof **AND ALL** the estate, right, title, interest, use, inheritance, property, possession, benefit, claim and demand whatsoever at law and in equity of the Sellers unto, out of or upon the Sellers' Land and every part thereof **TO HAVE AND TO HOLD** all and singular the Sellers' Land hereby granted, released, transferred, sold, conveyed, and assured or intended or expressed so to be with their and every of their rights, benefits, members and appurtenances, **UNTO AND TO THE** use and benefit of the Purchaser and its successors and assigns forever **AND** the Sellers do hereby for themselves and their successors in interest covenant with the Purchaser **THAT** notwithstanding any act, deed, matter or thing whatsoever by the Sellers or by any other person or persons, lawfully or equitably claiming, by, from, through, under or in trust for the Sellers, made, done, committed, omitted or knowingly or willingly suffered to the contrary, the Sellers now have in themselves clear and marketable title, good right, full

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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power and absolute authority to grant, sell, convey, transfer and assure all and singular the Sellers' Land and every part thereof hereby granted, released, conveyed, sold, transferred and assured or intended or expressed so to be with all rights and appurtenances, unto and to the use and benefit of the Purchaser in the manner aforesaid **AND THAT** the Sellers have simultaneously with the execution hereof put the Purchaser in quiet, vacant and peaceful possession of the Sellers' Land and the Purchaser has accepted the same and it shall be lawful for the Purchaser and its successors, from time to time and at all times hereafter, to peaceably and quietly hold, enter upon, have, occupy, possess and enjoy the said Land hereby granted, conveyed, transferred and assured as set out in this Deed with its appurtenances and receive the rents, issues and profits thereof and of every part thereof to and for the Purchaser's own use and benefit without any suit, eviction, interruption, claim and/or demand whatsoever from or by any of the Sellers and/or by any of their successors in interest or title and/or by any person or persons lawfully or equitably claiming or to claim by, from, under, or in trust for any of the Sellers **AND FURTHER THAT** the Sellers and all persons having or lawfully or equitably claiming any estate, right, title or interest at law or in equity in the Sellers' Land hereby granted, conveyed, transferred and assured or any part thereof in the manner provided in this Deed by, from, under or in trust for the Sellers and the Sellers or their successors in interest and title shall and will from time to time and at all times hereafter at the request and costs of the Purchaser do and execute or cause to be done and executed all such further and other lawful and reasonable acts, deeds, things, matters, conveyances and assurances in law whatsoever for the better, further and more perfectly and absolutely granting, conveying, transferring and assuring the Sellers' Land and every part thereof hereby granted, conveyed, transferred and assured into and to the use of the Purchaser in the manner aforesaid as shall or may be reasonably required by the Purchaser or its successors in interest, assigns, title or their counsel in law **AND FURTHER THAT** the Purchaser is free and clear and freely and clearly and absolutely acquitted, exonerated, released and forever discharged or otherwise by the Sellers well and sufficiently saved, defended, kept harmless and indemnified of or from and against all former and other estates, titles, charges, demands, claims and/or encumbrances whatsoever either already or to be hereafter had, made, executed, occasioned or suffered by the Sellers or by any other person or persons lawfully or equitably claiming or to claim by, from under or in trust for the Sellers or otherwise howsoever **AND** the Sellers jointly and severally declare and represent that their respective title to the Sellers' Land is clear, marketable and free from all Encumbrances and claims of any nature whatsoever and that the Sellers are the only persons entitled to the Sellers' Land and have not assigned or transferred or parted with the possession of the Sellers' Land or any part thereof to any person or party other than the Purchaser, and the Sellers have not, at any time, done or knowingly suffered or been a party or privy to any act, deed or thing whereby any of the Sellers can be or is prevented from selling, conveying, assigning or transferring the Sellers' Land absolutely to the Purchaser and/or putting the Purchaser in vacant and peaceful possession thereof and the Sellers hereby acknowledge and confirm that it is based on the representations, covenants and declarations set out in this Deed (including the recitals hereinabove) that the Purchaser has purchased the Sellers' Land by paying Consideration to the Sellers in full in the manner recorded in this Deed **AND** the Sellers have handed over to the Purchaser.



TYPE OF DEED	MOJE	BLOCK NO	F.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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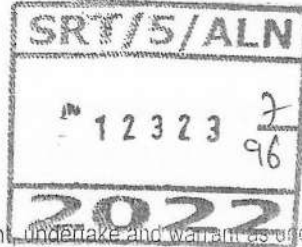
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originals of the title documents listed in the Fourth Schedule hereunder written.

3. CONSIDERATION

Simultaneously with the execution of this Deed, the Purchaser has paid to the Sellers the Consideration of INR 309,40,64,559/- (Rupees Three Hundred and Nine Crore Forty Lakh Sixty Four Thousand Five Hundred and Fifty Nine) in full (the payment and receipt whereof the Sellers do and each of them does hereby admit and acknowledge and of and from the same and every part thereof and do hereby acquit and release the Purchaser forever). The First Schedule also sets out the details of the Consideration paid by the Purchaser to each of the Sellers. The Fifth Schedule also sets out the details of Consideration and TDS paid.



4. REPRESENTATIONS AND WARRANTIES

4.1 The Sellers do and each of them does hereby represent, covenant, undertake and warrant as under

- (a) The Sellers are the owners of and otherwise well and sufficiently entitled to and absolutely seized and possessed of the Sellers' Land, with clear and marketable title and free from all claims, demands and Encumbrances and no other person has any right, title, interest, property, claim or demand of any nature whatsoever unto or upon the Sellers' Land or any part thereof by way of any Encumbrance;
- (b) The Sellers have completed all formalities for the handing over of the Relinquished Land to the Surat Municipal Corporation. The Sellers have not claimed any compensation or benefit or entitlement of any nature or description (including FSI and transferrable development rights in lieu of compensation for the land under road alignment) arising from the handing over of the Relinquished Land to the Surat Municipal Corporation. The Purchaser will be fully entitled to claim the aforesaid compensation, benefit and entitlement of any nature or description (including FSI and transferrable development rights) that the Seller's would have been otherwise entitled to, in respect of the Relinquished Land.
- (c) The description of the Sellers' Land as set out in the First Schedule, the description of the said Land as set out in the Second Schedule and the description of the Relinquished Land as stated above and the identification of each of the Sellers' Land, the said Land and the Relinquished Land in Annexure "A" are true, correct and complete in all respects;

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

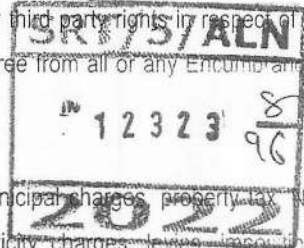
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- (d) The Sellers are in actual, exclusive, physical, legal and peaceful possession of the Sellers' Land and there are no encroachments or trespassers or tenants or occupants on or any claimants to the Sellers' Land and/or any part thereof;
- (e) The Sellers have good right, full power and absolute authority to sell, transfer and convey the Sellers' Land and have not committed or omitted to perform any act or thing, whereby the right, title and interest of the Purchaser created herein, may prejudicially be affected.
- (f) The Sellers confirm that the Sellers are not restricted in any manner whatsoever from selling and transferring the Sellers' Land to the Purchaser;



- (g) The Sellers have not created any Encumbrances and/or third party rights in respect of the Sellers' Land and/ or any part thereof and the same is free from all or any Encumbrances, charges, mortgages and liens of any kind;



All dues, rates, charges, taxes, cess, assessments, municipal charges, property tax, N.A. taxes and assessment charges, water charges, electricity charges, levies, impositions, premiums, damages and/or penalties, monies or any other outgoings or amounts, whatsoever payable, in respect of the Sellers' Land have been duly paid by the Sellers and there are no sums due or payable in this regard. There are no claims or disputes of any nature whatsoever pending with any Governmental Authority in this regard;

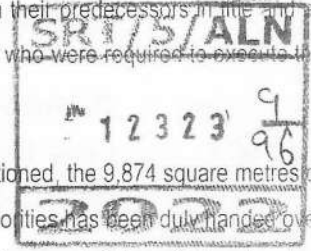
- (i) The Sellers' Land or the rights of any of the Sellers therein is/are not subject to any litigation or proceedings before any court or tribunal or judicial authority or quasi-judicial authority or any other government authority or competent authority or statutory authority or revenue authority or arbitrator or agency nor there is any order of attachment, either before or after judgement or any lis pendens or otherwise, on the Sellers' Land or any part thereof.
- (j) No winding up or insolvency proceedings have been filed against any of the Sellers. The Sellers are solvent and capable of repaying their debts. No money decree has been passed against any of the Sellers;
- (k) There are no income tax, wealth tax, sales tax, excise or other direct or indirect taxation proceedings, whether for recovery or otherwise, initiated by any taxation authorities or other Governmental Authorities or local authorities pending whereby the Sellers' Land or any part thereof is involved or in any way affected and/ or jeopardized;

TYPE OF DEED	MOJE	BLOCK NC	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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- (l) There is no prohibitory order or order of attachment of any department of income tax for taxes or of any department of the Government, Central or State or Local Body, Public Authority for taxes, levies, cesses, etc. with respect to or affecting the Sellers' Land or any part thereof;
- (m) No part of the Sellers' Land, is affected by any reservation, designation and/ or acquisition and no part thereof has been handed over or agreed to be handed over or required to be handed over to any authority towards set-back or road widening or reservation or for any other reason;
- (n) The Sellers have validly purchased the Sellers' Land from their predecessors in title and all approvals where required were duly taken and all persons who were required to execute the documents have executed the documents;

As part of the Town Planning Scheme that has been sanctioned, the 9,874 square metres of land that had to be handed over to the Governmental Authorities has been duly handed over and the aforesaid area of 9,874 square metres does not form part of the said Land and no further area has to be reduced or handed over pursuant to the implementation of the town planning scheme;
- (p) Wherever any portion of the Sellers' Land has been sold by a Karta/Manager, the sale was for legal and financial necessity and welfare of the undivided family and the Sellers made due enquiry in this regard as required by Applicable Law;
- (q) The Sellers' Land does not fall within the Coastal Regulation Zone;
- (r) The Sellers' Land is not subject to any restrictive covenants, servitudes or by any covenant or by prescription (under law or by contract or otherwise) over the same;
- (s) City Survey Numbers have not been assigned to the said Land and property register cards have not been opened for the said Land;
- (t) Pursuant to multiple orders received between November and December 2021, the Sellers' Land is non-agricultural land for multi-purpose use. The Sellers' Land is freely transferrable, without the requirement of obtaining any approvals or payment of any premium;
- (u) There are no temple lands, places of worship, trust lands, religious body lands, quarries, water bodies, water channels, public roads, pathways, power lines, gas lines, utility lines, graveyards, forest lands or any other lands with statutory or other restrictions on development and transferability thereof, that are interspersed on the Sellers' Land;



TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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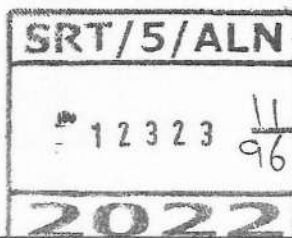
5. INDEMNITY

The Sellers do hereby jointly and severally indemnify, defend, hold harmless and agree to keep indemnified the Purchaser, its directors, shareholders, officers, employees and agents, its successors in title and assigns (collectively referred to as "the Indemnified Party") against any and all costs (including legal fees/costs), expenses, liabilities, loss, damages, claims, actions, fines, demands, suits, proceedings, judgments, orders or causes of action, assessments, fines, penalties and/or any other actions incurred by the Indemnified Party in respect of / arising out of:

- (a) any of the representations made by any of the Sellers being false, untrue, misleading, incorrect, inaccurate; and/or
- (b) on account of any deficiency in title of any of the Sellers to the Sellers' Land or the Relinquished Land or on account of the title of any of the Sellers' to the Sellers' Land or the Relinquished Land not being clear or marketable or free from Encumbrances; and/or
- failure by any of the Sellers to comply with the terms of this Deed, including failure to perform the covenants mentioned herein; and/or
- (d) any sums or penalties payable to the government, statutory authorities and utility service providers in respect of the said Land relating to a period prior to execution hereof; and/or
- (e) on account of any tax liability arising on the said Land or the development to be undertaken thereon.



6. Simultaneously on the execution hereof, a power of attorney has been executed and notarized by the Sellers in favour of the Purchaser for doing such acts as stated therein.
7. Each Party shall bear the fees of their respective Advocates. Stamp duty and registration charges on this Deed shall be paid by the Purchaser.
8. This Deed supersedes all prior discussions, information, writings, documents, agreements and understandings between the Parties, whether oral or written, with respect to the subject matter of this Deed.



TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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THE FIRST SCHEDULE HEREINABOVE REFERRED TO
(Names of the Sellers and extent of ownership in the Sellers' Land)

Sr. No.	Details of Sub Plots	Area (in square metres)	Names of Owners/PAN No./ LLP Identification No.	Consideration paid to each of the Sellers (in Rupees)
1.	Block No. 94-1/a + 1/b	1490	Name: Shaswat Park LLP PAN No: AEUFS2086L LLP Identification No.: ABC-1011	24,13,69,434/-
2.	Block No. 94-2/a + 2/b	1490	Name: Samrat Apartments LLP PAN No: AETFS7744G LLP Identification No.: ABB-8387	24,13,69,434/-
3.	Block No. 94-3/a + 3/b	1490	Name: Shruti Park LLP PAN No: AETFS8597M LLP Identification No.: ABB-8978	24,13,69,434/-
4.	Block No. 94-4/a + 4/b	1490	Name: Samarth Apartment LLP PAN No: AETFS8027C LLP Identification No.: ABB-8478	24,13,69,434/-
5.	Block No. 94-5/a + 5/b	1490	Name: Sanskruti Flats LLP PAN No: AETFS7179F LLP Identification No.: ABB-8191	24,13,69,434/-
6.	Block No. 94-6/a + 6/b	1490	Name: Sarita Apartments LLP PAN No: AEUFS0011B LLP Identification No.: ABC-0071	24,13,69,434/-
7.	Block No. 94-7/a + 7/b	1450	Name: Siddharth Flats LLP PAN No: AETFS6962A	23,48,89,718/-

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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			LLP Identification No.: ABB-8061	
8.	Block No. 94-8/a + 8/b	1450	Name: Dharmath Construction LLP PAN No: AAUFD1989R LLP Identification No.: ABC-3201	23,48,89,718/-
9.	Block No. 94-9/a + 9/b	1210	Name: Saraswat Properties LLP PAN No: AEUFS4901C LLP Identification No.: ABC-2948	19,60,11,420/-
	Block No. 94-10/a + 10/b	1210	Name: Bhavik Properties LLP PAN No: ABAFB0613P LLP Identification No.: ABC-3711	19,60,11,420/-
	Block No. 94-11/a + 11/b	1210	Name: Mitul Hotels LLP PAN No: ABUFM7145D LLP Identification No.: ABC-0093	19,60,11,420/-
12.	Block No. 94-12/a + 12/b	1210	Name: Nami Properties LLP PAN No: AAUFN4021A LLP Identification No.: ABC-3358	19,60,11,420/-
13.	Block No. 94-13/a + 13/b	1210	Name: Nutan Apartments LLP PAN No: AAUFN3819Q LLP Identification No.: ABC-2942	19,60,11,420/-
14.	Block No. 94-14/a + 14/b	1210	Name: Rupal Mitul Shah. PAN No: AFJPS3571A	19,60,11,420/-
TOTAL		19,100	-	309,40,64,559

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA- SOUTH)	117/PART	19100.00 SQ.MTR

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THE SECOND SCHEDULE HEREINABOVE REFERRED TO:

(Description of the said Land)

All those pieces and parcels of the land admeasuring, in the aggregate 29,222 square meters, which bears (1) Block No. 94/1A+1B admeasuring about 1490 sq. mtrs. (2) Block No. 94/2A+2B admeasuring about 1490 sq. mtrs. (3) Block No. 94/3A+3B admeasuring about 1490 sq. mtrs. (4) Block No. 94/4A+4B admeasuring about 1490 sq. mtrs. (5) Block No. 94/5A+5B admeasuring about 1490 sq. mtrs. (6) Block No. 94/6A+6B admeasuring about 1490 sq. mtrs. (7) Block No. 94/7A+7B admeasuring about 1450 sq. mtrs. (8) Block No. 94/8A+8B admeasuring about 1450 sq. mtrs. (9) Block No. 94/9A+9B admeasuring about 1210 sq. mtrs. (10) Block No. 94/10A+10B admeasuring about 1210 sq. mtrs. (11) Block No. 94/11A+11B admeasuring about 1210 sq. mtrs. (12) Block No. 94/12A+12B admeasuring about 1210 sq. mtrs. (13) Block No. 94/13A+13B admeasuring about 1210 sq. mtrs. (14) Block No. 94/14A+14B admeasuring about 1210 sq. mtrs. (15) Block No. 94/15A+15B admeasuring about 1490 sq. mtrs. (16) Block No. 94/16A+16B admeasuring about 1490 sq. mtrs. (17) Block No. 94/17A+17B admeasuring about 1490 sq. mtrs. and (18) Block No. 94/18A+18B admeasuring about 1490 sq. mtrs. together with (19) land bearing Residential Private Sub Plots bearing Nos. (a) D-1 admeasuring about 502.85 sq. mtrs. (b) D-2 admeasuring about 502.85 sq. mtrs. (c) D-3 admeasuring about 502.85 sq. mtrs. (d) D-4 admeasuring about 502.85 sq. mtrs. (e) D-5 admeasuring about 502.85 sq. mtrs. (f) D-6 admeasuring about 502.85 sq. mtrs. (g) D-7 admeasuring about 502.85 sq. mtrs. and (h) D/8 and D/9 admeasuring about 502.85 sq. mtrs., [Residential Private Sub-Plot Nos. D1 to D9 totally admeasuring about 4162 sq. mtrs. being part portion of the land bearing Final Plot No. 117 of Town Planning Scheme No. 4(Umra-South)] The above mentioned properties, listed under serial no. 1 to 19 pertain to the land bearing Final Plot No. 117 admeasuring in the aggregate to 29,222 sq. mtrs. forming part of Town Planning Scheme No. 4 (Umra-South) allotted in lieu of land bearing Block No. 94 paiki (Erstwhile Survey No. 76) admeasuring about 39096 sq. mtrs. situated within the limits of Village: Althan, Taluka: Majura, and District: Surat, Gujarat and bounded as follows:



Survey No.	SRT/5/ALN	Final Plot No.
East : 91 part and 92	<div style="border: 1px solid black; padding: 5px; display: inline-block;"> <p>12323 $\frac{14}{96}$</p> <p>2022</p> </div>	118 and 112
West : 77 + 79/2 and 95 Part		115, 114 and 116
North : 75		124
South : 60 Mtrs. Udhna-Magdella Road		60 Mtrs. Udhna-Magdella Road

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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THE THIRD SCHEDULE HEREINABOVE REFERRED TO:

(Details of the Balance Land Owning Individuals)

Sr. No.	Details of Sub Plots	Area (in square metres)	Names of Balance Land Owning Individuals /PAN No.
1.	Block No. 94-15/a + 15/b	1490	Name: Rajendra S Shah PAN No: ABNPS7043K
2.	Block No. 94-16/a + 16/b	1490	Name: Mitul J Shah PAN No: AFJPS3572D
3.	Block No. 94-17/a + 17/b	1490	Name: Dharmendra S Shah PAN No: AHPPS7948R
4.	Block No. 94-18/a + 18/b	1490	Name: Sunish B Shah PAN No: AFJPS3570B
5.	Private Sub-Plot No. D-1	502.85	Name: Priti S Shah PAN No: AFJPS3566B
6.	Private Sub-Plot No. D-2	502.85	Name: Shraddha S Shah PAN No: AFJPS3569Q
7.	Private Sub-Plot No. D-3	502.85	Name: Rekha R Shah PAN No: AFXPS3544P
8.	Private Sub-Plot No. D-4	502.85	Name: Rupal M Shah PAN No: AFJPS3571A
9.	Private Sub-Plot No. D-5	502.85	Name: Sunish B Shah PAN No: AFJPS3570B
10.	Private Sub-Plot No. D-6	502.85	Name: Sanjay B Shah PAN No: AFJPS3567A
11.	Private Sub-Plot No. D-7	502.85	Name: Mitul J Shah PAN No: AFJPS3572D
12.	Private Sub-Plot No. D-8 + D-9	642.05	Name: Jagdish M Shah PAN No: AFKPS4493N
TOTAL		10,122.00	



TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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THE FOURTH SCHEDULE

(List of original title documents of the Sellers' Land)

Sr. No.	Details of Sub Plots	Details of Original Title Deeds
1.	Block No. 94-1/a + 1/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4543.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4545
2.	Block No. 94-2/a + 2/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4546.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4547
3.	Block No. 94-3/a + 3/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4544.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4548
4.	Block No. 94-4/a + 4/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4549.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4550
5.	Block No. 94-5/a + 5/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4551
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4552
6.	Block No. 94-6/a + 6/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4553.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4554
7.	Block No. 94-7/a + 7/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4519.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4520
8.	Block No. 94-8/a + 8/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4521
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4522
9.	Block No. 94-9/a + 9/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4523.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4524
10.	Block No. 94-10/a + 10/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4525.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4526
11.	Block No. 94-11/a + 11/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4527
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4528
12.	Block No. 94-12/a + 12/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4529.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4530
13.	Block No. 94-13/a + 13/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4531.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4532
14.	Block No. 94-14/a + 14/b	(a) Sale Deed dated 31.3.1999 registered under serial no. 4533.
		(b) Sale Deed dated 31.3.1999 registered under serial no. 4534
		(c) Sale Deed dated 20.09.2022 registered under serial no. 9646



SRT/5/ALN
 12323 16/96
 2022

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19700.00 SQ MTR

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THE FIFTH SCHEDULE HEREINABOVE REFERRED TO

Consideration Amount and details of TDS)

Sr. No.	Sellers Name	Bank	CHQ No.	Date	Chq Amount	TDS	Total
1	SHASWAT PARK LLP	HSBC Bank, Mumbai	831811	06-12-2022	23,89,55,740	24,13,694	24,13,69,434
2	SAMRAT APARTMENTS LLP	HSBC Bank, Mumbai	831812	06-12-2022	23,89,55,740	24,13,694	24,13,69,434
3	SHRUTI PARK LLP	HSBC Bank, Mumbai	831813	06-12-2022	23,89,55,740	24,13,694	24,13,69,434
4	SAMARTH APARTMENT LLP	HSBC Bank, Mumbai	831814	06-12-2022	23,89,55,740	24,13,694	24,13,69,434
5	SATSKRUTI FLATS LLP	HSBC Bank, Mumbai	831815	06-12-2022	23,89,55,740	24,13,694	24,13,69,434
6	SARITA APARTMENTS	HSBC Bank, Mumbai	831816	06-12-2022	23,89,55,740	24,13,694	24,13,69,434
7	SIDDHARTH FLATS LLP	HSBC Bank, Mumbai	831817	06-12-2022	23,25,40,821	23,48,897	23,48,89,718
8	DHARMATH CONSTRUCTION LLP	HSBC Bank, Mumbai	831818	06-12-2022	23,25,40,821	23,48,897	23,48,89,718
9	SARASWAT PROPERTIES LLP	HSBC Bank, Mumbai	831819	06-12-2022	19,40,51,305	19,60,114	19,60,11,420
10	BHAVIK PROPERTIES LLP	HSBC Bank, Mumbai	831820	06-12-2022	19,40,51,305	19,60,114	19,60,11,420
11	MITUL HOTELS LLP	HSBC Bank, Mumbai	831821	06-12-2022	19,40,51,305	19,60,114	19,60,11,420
12	NAMI PROPERTIES LLP	HSBC Bank, Mumbai	831822	06-12-2022	19,40,51,305	19,60,114	19,60,11,420
13	NUTAN APARTMENTS LLP	HSBC Bank, Mumbai	831823	06-12-2022	19,40,51,305	19,60,114	19,60,11,420
14	RUPAL MITUL SHAH	HSBC Bank, Mumbai	831824	06-12-2022	19,40,51,305	19,60,114	19,60,11,420
	Total				3,06,31,23,913	3,09,40,646	3,09,40,64,559



TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

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IN WITNESS WHEREOF, the Sellers and the Purchaser have hereto set and subscribed their respective hands to these presents on the day and year first herein above written.

- SIGNED AND DELIVERED by)
within named Sellers)
1. Shaswat Park LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 2. Samrat Apartments LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 3. Shruti Park LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 4. Samarth Apartment LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 5. Sanskruti Flats LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 6. Sarita Apartments LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 7. Siddharth Flats LLP)
represented through its Authorised Signatory i.e.)
Mr. Rajendra Shah)
 8. Dharmath Construction LLP)
represented through its Authorised Signatory i.e.)
Mr. Mitul Shah)
 9. Saraswat Properties LLP)
represented through its Authorised Signatory i.e.)
Mr. Mitul Shah)
 10. Bhavik Properties LLP)
represented through its Authorised Signatory i.e.)
Mr. Mitul Shah)
 11. Mitul Hotels LLP)
represented through its Authorised Signatory i.e.)
Mr. Mitul Shah)



(Handwritten signatures for items 1-7)

(Handwritten signatures for items 8-11)



TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00 SQ.MTR

(Handwritten initials)

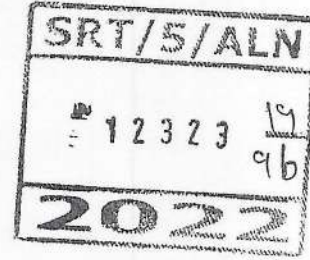
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12. Narni Properties LLP)
represented through its Authorised Signatory i.e.)
Mr. Mitul Shah)
13. Nutan Apartments LLP)
represented through its Authorised Signatory i.e.)
Mr. Mitul Shah)
14. Rupal Mitul Shah)
)

nownowshah

SIGNED AND DELIVERED by)
within named Purchaser)
Thoth Mall and Commercial Real Estate Pvt Ltd)
through its Authorized Signatory)
Mr. Varun Parwal)
being duly authorized by and under the)
Board Resolution dated [29/11/2022] passed by)
its Board of Directors)

Parwal

In the presence of:

1. Dipak Motilal Sharma)
Age: 52 years, Occu: Business,)
Address: L-824, Ashirwad Palace, Near Jivkor Nagar)
Bhalar Road, Surat - 395007)

Diplant

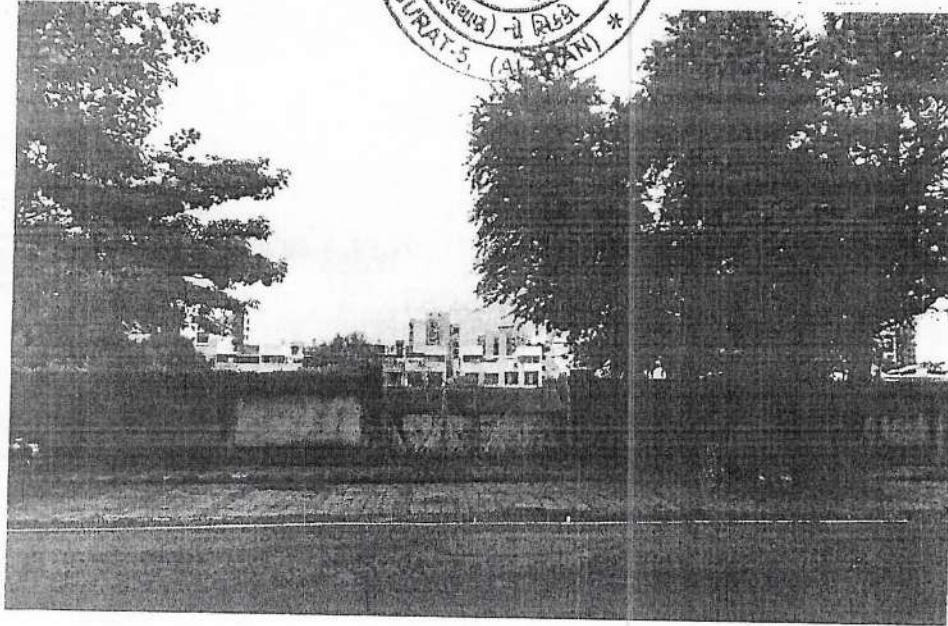
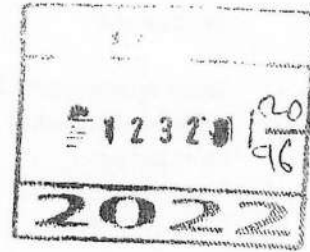
- 2 Avinash Dulani)
Age: 34 years, Occu: Service)
Address: Deepak Niwas, Near HP Petrol Pump)
Section 17, Ulhasnagar 421002)

Dulani

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA- SOUTH)	117/PART	19100.00 SQ.MTR.

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Postal address of sold Property : Block No.94, TPS No.4 (UMRA-SOUTH), F.P.No.117, CITYLIGHT CROSSING, ALTHAN, SURAT-395007

SIGNED AND DELIVERED by within named
Sellers

- Ghasvat Park LLP
- Samrat Apartments LLP
- Shruti Park LLP
- Samarth Apartment LLP
- Sanskriti Flats LLP
- Sarita Apartments LLP
- Siddharth Flats LLP

represented through its Authorised Signatory i.e.
Mr. Rajendra Shah

- Dharmath Construction LLP
- Sarasvat Properties LLP
- Bhavik Properties LLP
- Mitul Hotels LLP
- Nami Properties LLP
- Nutan Apartments LLP

represented through its Authorised Signatory i.e.
Mr. Mitul Shah

Rupal Mitul Shah

SIGNED AND DELIVERED by within named Purchaser
Thoth Mall and Commercial Real Estate Pvt Ltd
through its Authorized Signatory Mr. Varun Parwal

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.00
DEED					SQ.MTR

TRUE COPY

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SIGNED AND DELIVERED by
within named Sellers

- Shaswat Park LLP
- Samrat Apartments LLP
- Shruti Park LLP
- Samarth Apartment LLP
- Sanskriti Flats LLP
- Sarita Apartments LLP
- Siddharth Flats LLP

represented through its Authorised Signatory i.e.

Mr. Rajendra Shah

Dharmath Construction LLP

Saraswat Properties LLP

Bhavik Properties LLP

Mitul Hotels LLP

Nami Properties LLP

Nutan Apartments LLP

represented through its Authorised Signatory i.e.

Mr. Mitul Shah

Rupal Mitul Shah

SRT/5/ALN	
# 12323	22 96
2022	

SIGNED AND DELIVERED by

within named Purchaser

Thoth Mall and Commercial Real Estate Pvt Ltd

through its Authorized Signatory




Mr. Varun Parwal

being duly authorized by and under the




Board Resolution dated [29/11/2022] passed by

its Board of Directors

Rajendra Shah



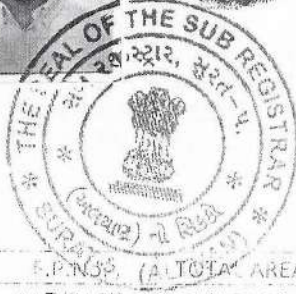
Mitul Shah

R. Shah




Varun Parwal

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	E.P.No. (ALTOG. AREA)	
CONVEYANCE	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	15100.00
DEED					SQ.MTR

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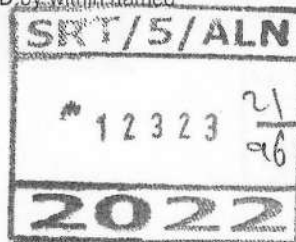
Postal address of sold Property : Block No.94, TPS No.4 (UMRA-SOUTH), F.P.No.117, CITYLIGHT CROSSING, ALTHAN, SURAT-395007

SIGNED AND DELIVERED by within named

Sellers

- Shaswat Park LLP
- Samrat Apartments LLP
- Shruti Park LLP
- Samarth Apartment LLP
- Sanskruti Flats LLP
- Sarita Apartments LLP
- Siddharth Flats LLP

represented through its Authorised Signatory i.e.
Mr. Rajendra Shah



Dharmath Construction LLP

- Saraswat Properties LLP
- Bhavik Properties LLP
- Mitul Hotels LLP
- Nami Properties LLP
- Nutan Apartments LLP

represented through its Authorised Signatory i.e.
Mr. Mitul Shah

Rupal Mitul Shah

Mitul Shah
R. Shah

SIGNED AND DELIVERED by within named Purchaser

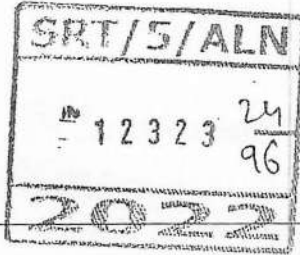
Thoth Mall and Commercial Real Estate Pvt Ltd
through its Authorized Signatory Mr. Varun Parwal

Varun Parwal

TYPE OF DEED	MOJE	BLOCK NO	T.P.S.No.	F.P.No.	TOTAL AREA
CONVEYANCE DEED	ALTHAN	94/PAIKI	4 (UMRA-SOUTH)	117/PART	19100.60 SQ.MTR

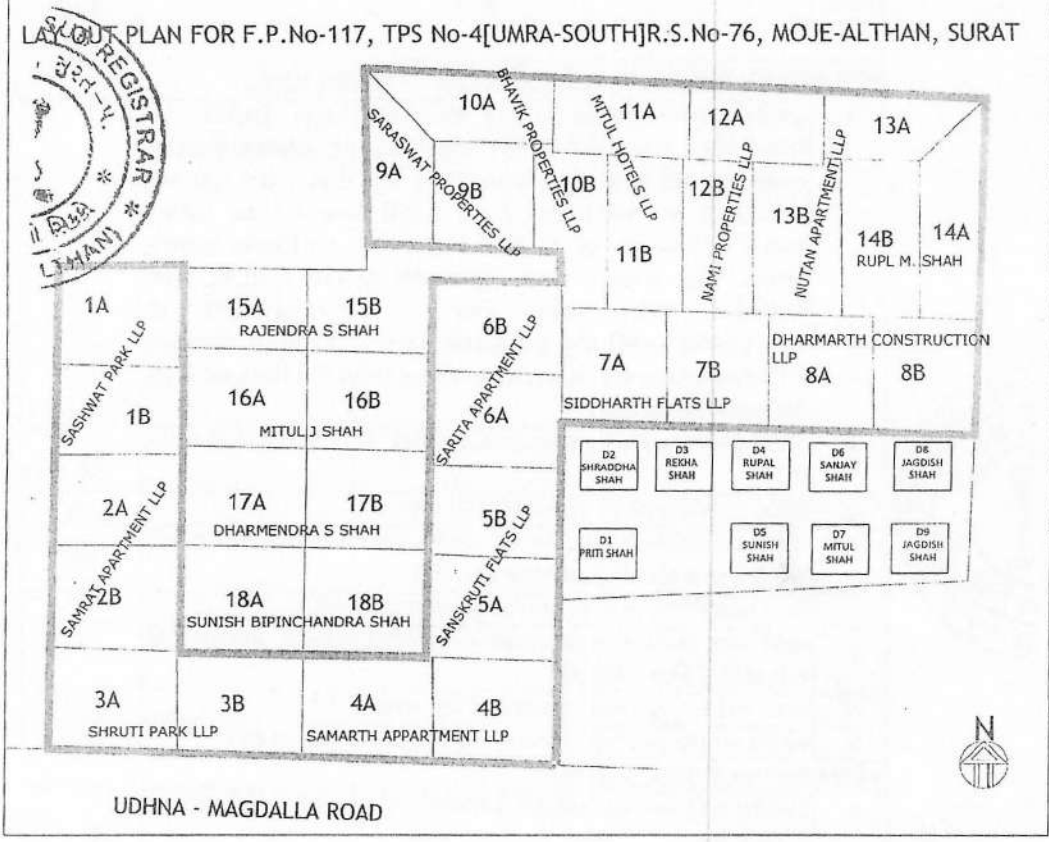
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ANNEXURE - A

LAYOUT PLAN FOR F.P.No-117, TPS No-4[UMRA-SOUTH]R.S.No-76, MOJE-ALTHAN, SURAT



Handwritten signatures:

102 *[Signature]* *[Signature]*

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ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૧/અ+૧/બ

સત્તા પ્રકાર: બીન ખેતી

ખેતરનું નામ:

અન્ય વિગતો: ૧૪.૯૦ ચો.મી., સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ

તાલુકો: મજુરા

જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૯૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૧૫૧૨,૧૬૮૧,૪૦૪૪,
કુલ ક્ષેત્રફળ	૦-૧૪-૯૦		
આકાર રૂ.	૩.૦૦	૫૩૨ ૦-૧૪-૯૦ ૯૬૯.૦૦	શાસ્વત પાર્ક પ્રા.લી.
જુડી તથા વિશેષધારો રૂ.	૦.૦૦		
પાણીવાગ રૂ.	૦.૦૦		
ગણતીયાની વિગતો		બીજા હકો અને બીજાની વિગતો	
		૧૬૭૮, મે.નાયબ કલેક્ટરી ચોર્યાસી હુકમ નં. જમન/ગધાક.૬૩ <૧૬૭૮> ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ <૧૬૭૮> થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી <૧૬૭૮> મે.કલેક્ટરી સુરતના તા.૧૪/૧૨/૨૦૨૧ના હુકમ નં.૧૮૭૦/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૧/અ+૧/બ ક્ષે.૧૪૯૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી <૪૦૪૪>	



1222022080715194



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:51:15 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર હ-તકરાસી *-૨૬

ઉલ્લી નોંધની અસર આપ્યા તા.27/01/2022 02:10:41 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સ્વચ્છતા-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy ચંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

SHASWAT PARK PRIVATE LIMITED.

TO

SHASWAT PARK LLP



LLP Identification Number: ABC-1011

The Permanent Account Number (PAN) of the LLP is AEUFS2086L

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28207E

It is hereby certified that SHASWAT PARK LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Seventeenth day of August Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Fri Aug 19 12:38 IST 2022

Jhabboo Meena

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration CentreDisclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SHASWAT PARK LLP

U-10-11 Megh Mayur Plaza, Opp. Jani Farsan, Parle Point,, , Surat, Choryasi, Gujarat, India-395007

A.D

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SRT/5/ALN
 12323 22
 96
 2022

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आयकर विभाग INCOME TAX DEPARTMENT भारत सरकार GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड Permanent Account Number Card
 AEUFS2086L

नाम / Name SHASWAT PARK LLP

निगमन/गठन की तारीख Date of Incorporation/Formation 17/08/2022




ATTESTED COPY

JITENDRA D. SOLANKI
 NOTARY
 SURAT CITYDIST. (GUJ.)
 GOVT. OF GUJARAT

A.O.
 TRUE COPY

106

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૨/અ+૨/બ

સત્તા પ્રકાર: બીન ખેતી

ખેતરનું નામ:

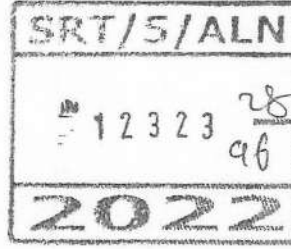
અન્ય વિગતો: ૧૪.૯૦ ચો.મી., સર્વે નં.૭૬

ગામ/ મોજા: ચલથાણ

તાલુકો: મંજુરા

જિલ્લો: સુરત

લાઘક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૯૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૯૮૨,૨૬૩૯,૪૦૪૦,
કુલ ક્ષેત્રફળ	૦-૧૪-૯૦		
આકાર રૂ.	૭૪૫.૦૦	૫૩૩ ૦-૧૪-૯૦ ૯૬૯.૦૦	સમ્રાટ એપાર્ટમેન્ટ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૧૬૭૮,	
		મે.નાયબ કલેશ્રી ચોર્યાસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૨૧૬૭૮	
		ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -૨૧૬૭૮	
		શ્રી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી. <૨૧૬૭૮>	
		મે.કલેશ્રી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હુકમ નં.૧૮૬૨/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક	
		નં.૯૪-૨/અ+૨/બ સે.૧૪૯૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ	
		કરી. <૪૦૪૦>	



1222022080715195



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:51:23 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર ઠ-તકરારી *-૨૯

ઉલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:59 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

A.D
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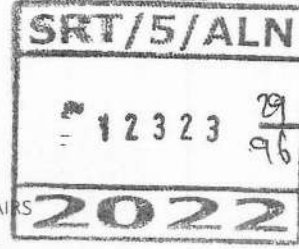
061



सत्यमेव जयते
GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre



Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

SAMRAT APARTMENTS PVT LTD

TO

SAMRAT APARTMENTS LLP



LLP Identification Number: ABB-8387

The Permanent Account Number (PAN) of the LLP is AETFS7744G

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28099B

It is hereby certified that SAMRAT APARTMENTS LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Twenty second day of July Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Thu Jul 28 14:48:18 IST 2022

Vikram Singh
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SAMRAT APARTMENTS LLP

U-10-11 Megh Mayur Plaza Opp. Jani Farsan, Parle Point, , Surat, Surat, Gujarat, India-395007

A.D

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108

SRT/5/ALN
12323 30
96
2022

आयकर विभाग INCOME TAX DEPARTMENT भारत सरकार GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड Permanent Account Number Card

AETFS7744G

नाम / Name SAMRAT APARTMENTS LLP

निगम/पत्रक की तारीख Date of Incorporation/Formation 22/07/2022




ATTESTED COPY

JITENDRA D. SOLANKI
NOTARY
SURAT CIVIL DIST. (GUJ.)
GOVT. OF GUJARAT

AoD
TRUE COPY



109

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૩/અ+૩/બ

સત્તા પ્રકાર: બીન ખેતી

પોતરનું નામ:

અન્ય વિગતો: ૧૪.૯૦ ચો.મી, સર્વે નં.૭૬

ગામ/ મોજ:

તાલુકો:

જિલ્લો:

મજુરા

મજુરા

સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૯૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૯૮૨,૨૬૩૯,૪૦૩૯,
કુલ ક્ષેત્રફળ	૦-૧૪-૯૦		
આકાર રૂ.	૭૪૫.૦૦	૫૩૪ ૦-૧૪-૯૦ ૯૬૯.૦૦	શ્રુતિપાર્ક પ્રા.લી.
જુડી તથા વિષેશધારો રૂ.	૦.૦૦		
માણીલાગ રૂ.	૦.૦૦		
બીજા હકો અને બોજાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૧૬૭૮,	
			મે.નાયબ કલેશ્રી ચોયાંસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૧૬૭૮ નં. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. પરપ/૯૯ તા.૩/૩/૯૯ -૧૬૭૮ શ્રી ગા.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.<૧૬૭૮> મે.કલેશ્રી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હુકમ નં.૧૮૬૧/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૩/અ+૩/બ સે.૧૪૯૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.<૪૦૩૯>



1222022080715196



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:51:30 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર ૬-તકરારી *-૨૬

ઉલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:56 ની રિથિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિહાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargeable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

A.D
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110



GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

SHRUTI PARK PVT LTD

TO

SHRUTI PARK LLP



Identification Number: ABB-8978

The Permanent Account Number (PAN) of the LLP is AETF58597M

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28124F

It is hereby certified that SHRUTI PARK LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Twenty eighth day of July Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Sat Jul 30 15:29:21 IST 2022

Jhabboo Meena

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration CentreDisclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SHRUTI PARK LLP

U-10-11 Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, ,, Surat, Surat, Gujarat, India-395007

A.D

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SRT/S/ALN
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2022

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आयकर विभाग भारत सरकार
 INCOME TAX DEPARTMENT GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card
 AETFS8597M

नाम / Name
 SHRUTI PARK LLP

गठन/गठित की तिथि
 Date of Incorporation/Formation
 28/07/2022



ATTESTED COPY
 8
 JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJ.)
 GOVT. OF GUJARAT

A-D
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ગામ નમૂનો નંબર ૭



બ્લોક/ સરવે નંબર: ૯૪-૪/અ+૪/બ
 સત્તા પ્રકાર: બીન ખેતી
 ખેતરનું નામ:
 અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે:
 તાલુકો: મજુરા
 જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૯૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૯૮૨,૨૬૩૯,૪૦૪૫,
કલેજી	૦-૧૪-૯૦		
આકાર	૭૪૫.૦૦	૫૩૫ ૦-૧૪-૯૦ ૯૬૯.૦૦	સમર્થ એપાર્ટમેન્ટ પ્રા.લી.
પાણીવાગ	૦.૦૦		
અન્ય વિગતો	૦.૦૦		
		બીજા હકો અને બોજાની વિગતો	
		૧૬૭૮, મે.નાયબ કલેશી ચોર્થાસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૮૧૬૭૮ નં. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. પરપ/૯૯ તા.૩/૩/૯૯ -૮૧૬૭૮ થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી. <૧૬૭૮> મે.કલેશી સુરતના તા.૧૪/૧૨/૨૦૨૧ના હુકમ નં.૧૮૭૧/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૪/અ+૪/બ ક્ષે.૧૪૯૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી. <૪૦૪૫>	



1222022080715197



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:51:37 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર &-તકરારી *-રદ

હેલ્ડી નોંધની અસર આપ્યા તા.27/01/2022 02:10:44 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargeable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

SAMARTH APARTMENT PRIVATE LIMITED

TO

SAMARTH APARTMENT LLP



Identification Number: ABB-8478

The Permanent Account Number (PAN) of the LLP is AETFS8027C

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28103F

It is hereby certified that SAMARTH APARTMENT LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Twenty fifth day of July Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 19
Date: Tue Jul 26 12:51:46 IST 2022

Jhabboo Meena
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SAMARTH APARTMENT LLP

U-10-11 Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, ,, Surat, Surat, Gujarat, India-395007

A.D
TRUE COPY

114

आयकर विभाग
 INCOME TAX DEPARTMENT



भारत सरकार
 GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card

AETFS8027C

QR Code

नाम / Name
 SAMARTH APARTMENT LLP

निगमन/गठन की तिथि
 Date of Incorporation/Formation
 25/07/2022



SRT/5/ALN

12323 36
96

2022



ATTESTED COPY

JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJ.)
 GOVT. OF GUJARAT

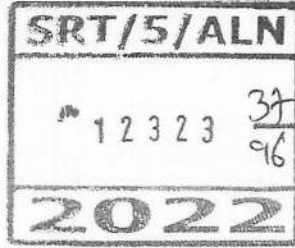
A.D
TRUE COPY

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૫/અ+૫/૬
સત્તા પ્રકાર: બિન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ
તાલુકો: મજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૯૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૯૮૨,૨૬૩૯,૪૦૪૬,
કુલ ક્ષેત્રફળ	૦-૧૪-૯૦		
આકાર રૂ.	૭૪૫.૦૦	૫૩૬ ૦-૧૪-૯૦ ૯૬૯.૦૦	સંસ્કૃતિ ફલેટસ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૬૭૮, મે.નાયબ કલેક્ટ્રી ચોર્યાસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૧૬૭૮ ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -૧૬૭૮ થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.૧૬૭૮ મે.કલેક્ટ્રી સુરતના તા.૧૪/૧૨/૨૦૨૧ના હુકમ નં.૧૮૭૨/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૫/અ+૫/૬ ક્ષે.૧૪૯૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.૧૬૭૮		



1222022080715202



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:50:36 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર &-તકરારી *-૨૬
ઉલ્લી નોંધની અસર આપ્યા તા.27/01/2022 02:10:46 ની સ્થિતિએ
સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

A.P.
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116 200



सत्यमेव जयते
GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

SANSKRUTI FLATS PVT LTD

TO

SANSKRUTI FLATS LLP



Identification Number: ABB-8191

The Permanent Account Number (PAN) of the LLP is AETFS7179F

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28084A

It is hereby certified that SANSKRUTI FLATS LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Twenty first day of July Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Mon Jul 25 16:20:26 IST 2022

Shiv singh
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SANSKRUTI FLATS LLP

U-10-11 Megh Mayur Plaza,, Opp. Jani Farsan, Parle Point, Surat, Surat, Gujarat, India-395007

A.O
TRUE COPY

आयकर विभाग
 INCOME TAX DEPARTMENT

भारत सरकार
 GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card
 AETFS7179F

नाम / Name
 SANSKRUTI FLATS LLP

निगमन तिथि की घोषणा
 Date of Incorporation/Formation
 21/07/2022




SRT / ALN

12323 39
96

2022



ATTESTED COPY

8

JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY DIST. (GUJ)
 GOVT. OF GUJARAT

A.O
 TRUE COPY

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૬/અ+૬/બ
સત્તા પ્રકાર: બીન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ
તાલુકો: મંજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૯૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૬૮૨,૨૬૩૯,૪૦૩૮.
કુલ ક્ષેત્રફળ આકાર રૂ.	૦-૧૪-૯૦ ૭૪૫.૦૦	૫૩૭ ૦-૧૪-૯૦ ૯૬૯.૦૦	સરિતા એપાર્ટમેન્ટ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ માણીભગ રૂ.	૦.૦૦ ૦.૦૦		
ગુણવત્તાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૧૬૭૮,	
		મે.નાયબ કલેક્ટરી ચોર્યાસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૧૬૭૮ નં. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -૧૬૭૮ થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી. <૧૬૭૮> મે.કલેક્ટરી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હુકમ નં.૧૮૫૪/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૬/અ+૬/બ સે.૧૪૯૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકે મંજૂરીની નોંધ કરી. <૪૦૩૮>	



1222022080715198



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:51:43 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર &-તકરારી *-રદ

ઉલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:54 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

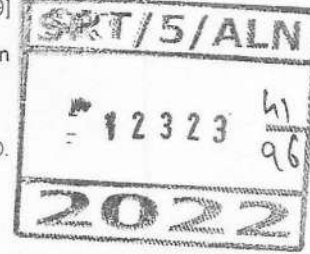
Certificate of Registration on Conversion

OF

SARITA APARTMENTS PRIVATE LIMITED.

TO

SARITA APARTMENTS LLP



LLP Identification Number: ABC-0071

The Permanent Account Number (PAN) of the LLP is AEUFS0011B

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28158E

It is hereby certified that SARITA APARTMENTS LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Fifth day of August Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Tue Aug 09 13:24:50 IST 2022

Jhabboo Meera

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SARITA APARTMENTS LLP

U-10-11 Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, ,, Surat, Choryasi, Gujarat, India-395007

A•D
TRUE COPY

120

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

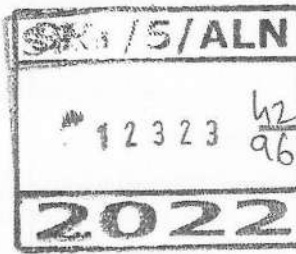
स्थायी लेखा संख्या कार्ड
Permanent Account Number Card

AEUFS0011B

QR Code

नाम / Name
SARITA APARTMENTS LLP

निगमन/गठन की तारीख
Date of Incorporation/Formation
05/08/2022



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JITENDRA D. SOLANKI
NOTARY
SURAT CITY DIST. (GUJ.)
GOVT. OF GUJARAT

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ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૭/અ+૭/બ

સત્તા પ્રકાર: બીન ખેતી

ખેતરનું નામ:

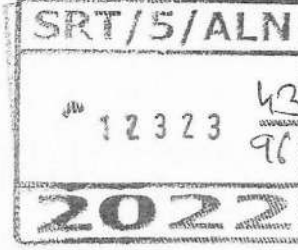
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ

તાલુકો: મજુરા

જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૫૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૩, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૨૬૩૯,૪૦૩૬,
કુલ ક્ષેત્રફળ	૦-૧૪-૫૦		
આકાર રૂ.	૭૪૫.૦૦	૫૩૮ ૦-૧૪-૫૦ ૯૪૩.૦૦	સિધ્ધાર્થ ફલેટસ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૬૭૮, મે.નાયબ કલેક્ટરી ચોર્યાસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૧૬૭૮ ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. પરપ/૯૯ તા.૩/૩/૯૯ -૧૬૭૮ થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.૧૬૭૮ મે.કલેક્ટરી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હુકમ નં.૧૮૫૨/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૭/અ+૭/બ સે.૧૪૫૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.૧૬૭૮		



1222022080715199



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:50:15 IST

MAMLATDAR OFFICE, MAJURA

#નામંજુર ૬-તકરારી *-૨૬

ઉલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:48 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સંચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargeable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

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206

122



GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

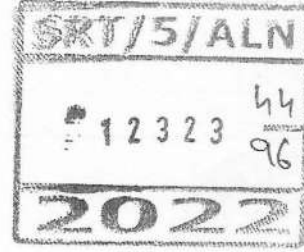
SIDDHARTH FLATS PVT LTD

TO

SIDDHARTH FLATS LLP



Identification Number: ABB-8061



The Permanent Account Number (PAN) of the LLP is AETFS6962A

The Tax Deduction and Collection Account Number (TAN) of the LLP is SRTS28079C

It is hereby certified that SIDDHARTH FLATS LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Twentieth day of July Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date:Thu Jul 21 12:36:15 IST 2022

Jhabboo Maena

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SIDDHARTH FLATS LLP

U-10-11 Megh Mayur Plaza, Opp. Jani Farsan, Parle Point,, Surat, Surat, Gujarat, India-395007

A-D
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आयकर विभाग
 INCOME TAX DEPARTMENT

भारत सरकार
 GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card
 AETFS6962A

नाम / Name
 SIDDHARTH FLATS LLP

तिम्बर/प्रारंभ की तारीख
 Date of Incorporation/Formation
 20/07/2022




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JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJ.)
 GOVT. OF GUJARAT

A.D
 TRUE COPY

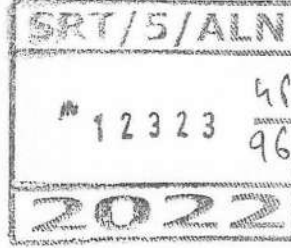
124

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૮/અ+૮/બ
સત્તા પ્રકાર: બિન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણા
તાલુકો: મંજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૪-૫૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૬૮૨,૨૬૩૯,૪૦૩૩,
કુલ ક્ષેત્રફળ	૦-૧૪-૫૦		
આકાર રૂ.	૭૪૫.૦૦	૫૩૯ ૦-૧૪-૫૦ ૯૪૩.૦૦	ધર્માથ કન્સ્ટ્રક્શન પ્રા.લી.
જુડી તથા વિશેષધારો રૂ	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગુણવિધાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૬૭૮, મે.નાયબ કલેશ્રી ચોર્યાસી હુકમ નં. જમન/ગ.ધા.ક. ૬૩-૧૬૭૮ નં. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. પરપ/૯૯ તા.૩/૩/૯૯ -૧૬૭૮ થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.<૧૬૭૮> મે.કલેશ્રી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હુકમ નં.૧૮૪૪/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૮/અ+૮/બ સે.૧૪૫૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.<૪૦૩૩>		



1222022080715200



Digitally signed by:
DS REVENUE DEPARTMENT
GOVERNMENT OF GUJARAT
Date: 22-08-2022 11:50:25 IST
MAMLATDAR OFFICE, MAJURA

#-નામંજુર ઠ-તકરારી *-૨૯

ઉલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:40 ની સ્થિતિએ
સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

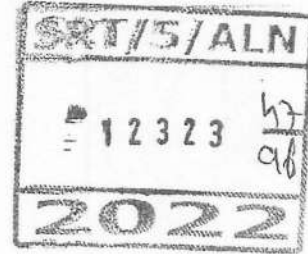
DHARMATH CONSTRUCTION PRIVATE LIMITED

TO

DHARMATH CONSTRUCTION LLP



LLP Identification Number: ABC-3201



The Permanent Account Number (PAN) of the LLP is AAUFD1989R

The Tax Deduction and Collection Account Number (TAN) of the LLP is NSKD07541C

It is hereby certified that DHARMATH CONSTRUCTION LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Second day of September Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Tue Sep 06 11:43:03 IST 2022

Anshu Tandon

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

DHARMATH CONSTRUCTION LLP

P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA ROAD, Nandurbar, Nandurbar,
Maharashtra, India-425412

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SRT/5/ALN
12323 $\frac{48}{96}$
2022

आयकर विभाग
 INCOME TAX DEPARTMENT

भारत सरकार
 GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
 Permanent Account Number Card

AAUFD1989R

नाम / Name
 DHARMATH CONSTRUCTION LLP

निगमन/गठन की तारीख
 Date of Incorporation/Formation
 02/09/2022




ATTESTED COPY
 JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJA)
 GOVT. OF GUJARAT

A. D.
 TRUE COPY

ગામ નંબરો નંબર ૭



127

બ્લોક/ સરવે નંબર: ૯૪-૯/અ-૯/બ
સત્તા પ્રકાર: બિન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજ: મજુરા
તાલુકો: મજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૨-૧૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૯૮૨,૨૬૩૯,૪૦૩૪,
કુલ ક્ષેત્રફળ	૦-૧૨-૧૦		
આકાર રૂ.	૬૦૫.૦૦	૫૪૦ ૦-૧૨-૧૦ ૭૮૭.૦૦	સાસ્વત પ્રોપર્ટીઝ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૬૭૮, મે.નાયબ કલેશ્રી ચોયાંતી હકમ નં. જમન/ગ.ધા.ક. ૬૩-૧૬૭૮ ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -૧૬૭૮ થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી. <૧૬૭૮> મે.કલેશ્રી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હકમ નં.૧૮૪૫/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૯/અ-૯/બ ક્ષે.૧૨૧૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી. <૪૦૩૪>		



1222022080715201



Digitally signed by:

DS REVENUE DEPARTMENT
GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:50:31 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર &-તકરારી **૨૬

છેલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:43 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargeable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

SARASWAT PROPERTIES PRIVATE LIMITED

TO

SARASWAT PROPERTIES LLP



LLP Identification Number: ABC-2948

The Permanent Account Number (PAN) of the LLP is AEUFS4901C

The Tax Deduction and Collection Account Number (TAN) of the LLP is NSKS33518C

It is hereby certified that SARASWAT PROPERTIES LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Thirtieth day of August Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Wed Aug 31 15:18:12 IST 2022

Anshu Tandon

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration CentreDisclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

SARASWAT PROPERTIES LLP

P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA ROAD, Nandurbar, Nandurbar,
Maharashtra, India-425412A.D
TRUE COPY



आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
AEUFS4901C

QR Code

नाम / Name
SARASWAT PROPERTIES LLP

नियमन/गठन की तारीख
Date of Incorporation/Formation
30/08/2022



ATTESTED COPY

Handwritten signature

JITENDRA D. SOLANKI
NOTARY
SURAT CITY/CIST. (GUJ.)
GOVT. OF GUJARAT

A.O
TRUE COPY

130

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૧૦/અ+૧૦/બ
સત્તા પ્રકાર: બીન ખેતી
ખેતરનું નામ: અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ
તાલુકો: મંજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૨-૧૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫ ૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૬૮૨,૨૬૬૯,૪૦૩૫,
કુલ ક્ષેત્રફળ	૦-૧૨-૧૦		
આકાર રૂ.	૬૦૫.૦૦	૫૪૧ ૦-૧૨-૧૦ ૭૮૭.૦૦	ભાવિક પ્રોપર્ટીઝ પ્રા.લી.
જમીન તથા વિષેશધારો રૂ	૦.૦૦		
પ્રાપ્તિવિધિ	૦.૦૦		
ગ્રામીણી વિગતો		બીજા હકો અને બીજાની વિગતો	
		૧૬૭૮,	
		મે.નાયબ કલેક્ટરી ચોર્યાસી હુકમ નં. જમન/ગધાક.૬૩ -<૧૬૭૮> ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -<૧૬૭૮> શ્રી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.<૧૬૭૮> મે.કલેક્ટરી સુરતના તા.૧૦/૧૨/૨૦૨૧ના હુકમ નં.૧૮૪૬/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૧૦/અ+૧૦/બ સે.૧૨૧૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.<૪૦૩૫>	



1222022080715203



Digitally signed by:
DS REVENUE DEPARTMENT
GOVERNMENT OF GUJARAT
Date: 22-08-2022 11:50:43 IST
MAMLATDAR OFFICE, MAJURA

#-નામંજુર ઠ-તકરારી *-૨૯

ઇલેક્ટ્રોનિક નોંધની અસર આપ્યા તા.19/01/2022 01:35:45 ની રિશિતિએ
સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargeable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009].

Certificate of Registration on Conversion

OF

BHAVIK PROPERTIES PRIVATE LIMITED

TO

BHAVIK PROPERTIES LLP



(LLP) Identification Number: ABC-3711

The Permanent Account Number (PAN) of the LLP is ABAFB0613P

The Tax Deduction and Collection Account Number (TAN) of the LLP is NSKB06810G

It is hereby certified that BHAVIK PROPERTIES LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Twelfth day of September Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Tue Sep 13 12:28:35 IST 2022

Jhabboo Meena
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

BHAVIK PROPERTIES LLP

P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA ROAD,, Nandurbar, Nandurbar,
Maharashtra, India-425412

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आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card

ABAFB0613P

नाम / Name
BHAVIK PROPERTIES LLP

विगमन/गठन की तारीख
Date of Incorporation/Formation
12/09/2022




ATTESTED COPY

JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ.)
GOVT. OF GUJARAT

A.O.D
TRUE COPY

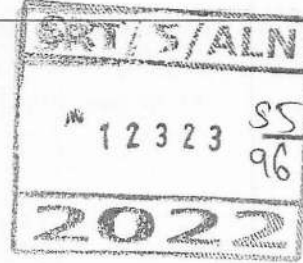
133

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૧૧/અ+૧૧/બ
સત્તા પ્રકાર: બીન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ
તાલુકો: મજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૨-૧૦		૪૪૭,૫૦૫,૫૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૩, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૬૮૨,૨૬૩૯,૪૦૨૯,
કુલ ક્ષેત્રફળ	૦-૧૨-૧૦		
આકાર રૂ.	૫૦૫.૦૦	૫૪૨ ૦-૧૨-૧૦ ૭૮૭.૦૦	મીતુલ હોટલ્સ પ્રા.લી.
જુડી તથા વિષેશધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૧૬૭૮.	
		મે.નાયબ કલેક્ટર ચોર્યાસી હુકમ નં. જમન/ગધાક.૬૩ -<૧૬૭૮> નં. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -<૧૬૭૮> થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.<૧૬૭૮> મે.કલેક્ટર સુરતના તા.૮/૧૨/૨૦૨૧ના હુકમ નં.૧૮૨૮/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૧૧/અ+૧૧/બ ક્ષે.૧૨૧૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.<૪૦૨૯>	



1222022080715204



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:50:48 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર &-તકરારી *-૨૬

હેલ્ડી નોંધની અસર આપ્યા તા.19/01/2022 01:35:29 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

A-D
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218
134



GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

MITUL HOTELS PRIVATE LIMITED

TO

MITUL HOTELS LLP



LLP Identification Number: ABC-0093

The Permanent Account Number (PAN) of the LLP is ABUFM7145D

The Tax Deduction and Collection Account Number (TAN) of the LLP is NSKM14721A

It is hereby certified that MITUL HOTELS LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Fifth day of August Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Tue Aug 09 13:24:50 IST 2022

Jhabboo Meena

Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies

For and on behalf of the Jurisdictional Registrar of Companies

Registrar of Companies

Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

MITUL HOTELS LLP

P. No. 01, ADESHWAR NAGAR,, OPP MINA COMPLEX, TALODA ROAD, Nandurbar, Nandurbar,
Maharashtra, India-425412

A.D

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SRT/5/ALN
12323 57
96
2022

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आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
ABUFM7145D

नाम / Name
MITUL HOTELS LLP

निगम/गठन की तारीख
Date of Incorporation/formation
05/08/2022



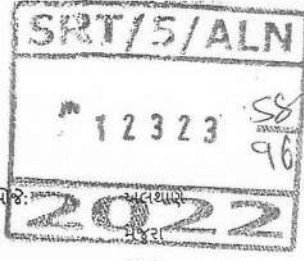

ATTESTED COPY

JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST (GUJ)
GOVT. OF GUJARAT

A-D
TRUE COPY

136

ગામ નમૂનો નંબર ૭



બ્લોક/ સરવે નંબર: ૯૪-૧૨/અ+૧૨/બ
સત્તા પ્રકાર: બીન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજા: માલધામ
તાલુકો: મેજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૨-૧૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫ ૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૬૮૨,૨૬૩૯,૪૦૩૧,
કુલ ક્ષેત્રફળ	૦-૧૨-૧૦		
આકાર રૂ.	૬૦૫.૦૦	૫૪૩ ૦-૧૨-૧૦ ૭૮૭.૦૦	નમી પ્રોપર્ટીઝ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૬૭૮, મે.નાયબ કલેશ્રી ચોર્યાસી હુકમ નં. જમન/ગધાક.૬૩ -<૧૬૭૮> ન. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. ૫૨૫/૯૯ તા.૩/૩/૯૯ -<૧૬૭૮> ઢી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.<૧૬૭૮> મે.કલેશ્રી સુરતના તા.૮/૧૨/૨૦૨૧ના હુકમ નં.૧૮૩૫/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૧૨/અ+૧૨/બ સે.૧૨૧૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.<૪૦૩૧>		



122022080715205



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:50:55 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર &-તકરાસી *-૨૯

છેલ્લી નોંધની અસર આપ્યા તા.19/01/2022 01:35:34 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

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सत्यमेव जयते
GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

NAMI PROPERTIES PRIVATE LIMITED

TO

NAMI PROPERTIES LLP



LLP Identification Number: ABC-3358

The Permanent Account Number (PAN) of the LLP is AAUFN4021A

The Tax Deduction and Collection Account Number (TAN) of the LLP is NSKN06955E

It is hereby certified that NAMI PROPERTIES LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Sixth day of September Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Wed Sep 07 11:56:32 IST 2022

Jhabboo Meena
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

NAMI PROPERTIES LLP

P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA ROAD, Nandurbar, Nandurbar,
Maharashtra, India-425412



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TRUE COPY

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SRT/5/ALN

12323 ⁶⁰/₉₆

2022

आयकर विभाग INCOME TAX DEPARTMENT

भारत सरकार GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड Permanent Account Number Card

AAUFN4021A

नाम / Name NAMI PROPERTIES LLP

निगमन/पटन की तारीख Date of Incorporation/Formation 06/09/2022




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JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJ.)
 GOVT. OF GUJARAT

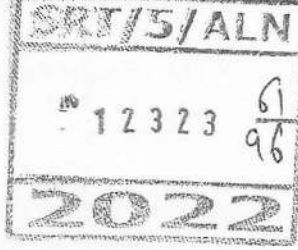
A-D
 TRUE COPY

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૯૪-૧૩/અ+૧૩/બ
સત્તા પ્રકાર: બિન ખેતી
ખેતરનું નામ:
અન્ય વિગતો: સર્વે નં.૭૬

ગામ/ મોજે: અલથાણ
તાલુકો: મજુરા
જિલ્લો: સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૧૨-૧૦		૪૪૭,૫૦૫,૬૦૪,૧૦૩૮,૧૨૦૦,૧૨૫૬,૧૫૦૬,૧૫૦૭, ૧૫૧૨,૧૬૫૭,૧૬૮૧,૧૬૮૨,૨૬૩૯,૪૦૪૮,
કુલ ક્ષેત્રફળ	૦-૧૨-૧૦		
આકાર રૂ.	૬૦૫.૦૦	૫૪૪ ૦-૧૨-૧૦ ૭૮૭.૦૦	નુતન એપાર્ટમેન્ટ પ્રા.લી.
જુડી તથા વિશેષધારો રૂ.	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૬૭૮, મે.નાયબ કલેક્ટર ચોર્યાસી હુકમ નં. જમન/ગધાક.૬૩ -<૧૬૭૮> નં. ૩૬/એસ.આર.નં.૩/૯૯/વશી વત. પરપ/૯૯ તા.૩/૩/૯૯ -<૧૬૭૮> થી ગ.ધા.કલમ ૬૩ ની પરવાનગી ની નોંધ કરી.<૧૬૭૮> મે.કલેક્ટર સુરતના તા.૧૪/૧૨/૨૦૨૧ના હુકમ નં.૧૮૮૧/૨૨/૨૦/૦૦૨/૨૦૨૧ થી સરવે/બ્લોક નં.૯૪-૧૩/અ+૧૩/બ સે.૧૨૧૦ ચો.મી. માટે કલમ-૬૫(અ) હેઠળ બિનખેતી હેતુકેર મંજૂરીની નોંધ કરી.<૪૦૪૮>		



1222022080715206



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 22-08-2022 11:51:08 IST

MAMLATDAR OFFICE, MAJURA

#-નામંજુર ઇ-તકરારી -૨૬

ઉલ્લી નોંધની અસર આપ્યા તા.27/01/2022 02:10:51 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય.

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

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GOVERNMENT OF INDIA

MINISTRY OF CORPORATE AFFAIRS

Central Registration Centre

Form 19

[Refer Rule 32(1) of the LLP Rules, 2009]

Certificate of Registration on Conversion

OF

NUTAN APARTMENTS PRIVATE LIMITED

TO

NUTAN APARTMENTS LLP

LLP Identification Number: ABC-2942

The Permanent Account Number (PAN) of the LLP is AAUFN3819Q.

The Tax Deduction and Collection Account Number (TAN) of the LLP is NSKN06946C

It is hereby certified that NUTAN APARTMENTS LLP is this day registered pursuant to section 58(1) of the LLP Act 2008.

Given under my hand at Manesar this Thirtieth day of August Two thousand twenty-two.

Digitally signed by DS MINISTRY OF
CORPORATE AFFAIRS 10
Date: Wed Aug 31 15:18:12 IST 2022

Vikram Singh
Assistant Registrar of Companies/ Deputy Registrar of Companies/ Registrar of Companies
For and on behalf of the Jurisdictional Registrar of Companies
Registrar of Companies
Central Registration Centre

Disclaimer: This certificate only evidences incorporation of the LLP on the basis of documents and declarations of the applicant(s). This certificate is neither a license nor permission to conduct business or solicit deposits or funds from public. Permission of sector regulator is necessary wherever required. Registration status and other details of the LLP can be verified on www.mca.gov.in

Mailing Address as per record available in Registrar of Companies office:

NUTAN APARTMENTS LLP

P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA ROAD, Nandurbar, Nandurbar,
Maharashtra, India-425412

A.O.D
TRUE COPY



SRT/5/ALN
12323 63
96
2022

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आयकर विभाग INCOME TAX DEPARTMENT
 भारत सरकार GOVT. OF INDIA
 स्थायी लेखा संख्या कार्ड Permanent Account Number Card
 AAUFN3819Q
 नाम / Name NUTAN APARTMENTS LLP
 निगमन/गठन की तारीख Date of Incorporation/Formation 30/08/2022




ATTESTED COPY
 JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJ.)
 GOVT. OF GUJARAT

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અનુક્રમણિકા નંબર - 2
સબ-રજીસ્ટ્રાર કચેરી
ઓફ ઓફ ઓ - 5 અલખાલ

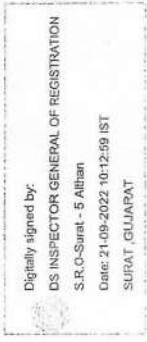
ગણતરી નામ	દસ્તાવેજની મહત્તર અને સ્નેહકર (ભાષા પઠાના કિસ્સામાં આહાર પહે આપનાર અથવા પહે સમજાવ આર છે તે જણાવવું)	સર્વે નંબર પેટા વિભાગ નંબર અને ઘર નંબર (જ્યાં કઈ પણ લોપ તો)	સેમિક્લપ	આકાર અથવા જુદી આપવામાં આવે ત્યારે તે	દસ્તાવેજ કરી કેનાર પસંદકર્તા નામ અથવા કિવાની કોર્ટના પુસ્તકના અથવા અહેદાના સંબંધમાં પ્રતિબદ્ધ નામ	સાદીની તારીખ નોંધણીની તારીખ	અનુક્રમ, વોલ્યુમ અને પૃષ્ઠ નંબર	શહેર
અલખાલ	માહિતી કેમપ/વિભાગ રૂા.55641500.00	સે.નં. 76 પેટા સેક્ટરીસ્ટેશન ઓફ ઓફ નં. 94 પેટા ડી.પી. સી.એમ. નં. 4(ઉમરાલ-સાઉથ) ફા.1-સોટ નં. 117 પેટાની જમીનમાં આવેલો નવજામાં વાલ રંગની હાટી ઘડ રેમણી દશાંતરી સ્વોટ નં. 14/સ તથા 14/સી વળી ટેક 605 ઓ.સી. મળી કુલ રૂા. 1210 ઓ.સી. રૂા. વળી અને કોર્ટની ઓફ મહેસૂલી ટેક ઓફ ઓફ નં. 94-14/સ+14/સી બિન ખેતીની જમીન.		રૂા. 55641500.00	દસ્તાવેજ કરી કેનાર પસંદકર્તા નામ અથવા કિવાની કોર્ટના પુસ્તકના અથવા અહેદાના સંબંધમાં પ્રતિબદ્ધ નામ	20/09/2022 20/09/2022	9646	

ઉપરોક્ત થી ફાઇલનું ID No. 20220921894554573 Date: 21-09-2022 થી મંગલ છે.



પેજ નં.	રૂા. 300
પૃષ્ઠ નં.	રૂા. ૨૦

PRAFULKUMAR RAMA(ADVOCATE) ની તારીખ 21/09/2022 ની
સોદરી
અરજી નંબર : 8012022911443
તારીખ : 21/09/2022




આ નકલ સીટરુ જનરેટર, લોવાળી સબરજીસ્ટ્રારની સાદીની જરૂરિયાત થવી કે નહીં નક્કર કરી દેવાઈશે. અનુક્રમણિકા નં. ૨ ની નકલમાં કોઈ ફેરફાર થયેલ હોય તે અંગેની સુચના આપવામાં આવશે.

ડિજિટલ તારીખ : 9/21/2022 10:12:49 AM

A.P
TRUE COPY

SRT/5/ALN
No 12323 65
98
2022

आयकर विभाग INCOME TAX DEPARTMENT RUPAL MITUL SHAH VINAY SHANTILAL SHAH 06/03/1971 Permanent Account Number AFJPS3571A  Signature	 भारत सरकार GOVT. OF INDIA   06082014
---	---

143



R. Shah



ATTESTED COPY

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JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ)
GOVT. OF GUJARAT

A.O.D
TRUE COPY

144



भारत सरकार
GOVERNMENT OF INDIA

रूपल मिटुल शाह
Rupal Mitul Shah

जन्म वर्ष / Year of Birth : 1971
महिला / Female

2057 4834 4661

आधार - आम आदमी का अधिकार

भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: 10/ई, अंजन शलाका अपार्टमेंट,
लाल बंगला, अथवालाईनम, सुरत सिटी,
सुरत, एम.वी.आर कॉलेज, गुजरात,
395007

Address: 10/e, anjan shalaka
apartment, lal bungalow,
athwalines, Surat City, Surat, S
College, Gujarat, 395007

1947 1800 180 1947 help@uidai.gov.in www.uidai.gov.in P.O. Box No.1947, Bengaluru-560 001



R. Shah



ATTESTED COPY

JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ.)
GOVT. OF GUJARAT

A-D TRUE COPY

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<p>ભારત સરકાર Government of India</p> <p>મિતુલ જગદીશ શાહ Mitul Jagdish Shah જન્મ તારીખ/DOB: 22/05/1966 પુરુષ/ MALE</p> <p>XXXX XXXX 5180 VID : 9158 2189 8482 8112</p> <p>મારી આધાર, મારી ઓળખ</p>	<p>ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ Unique Identification Authority of India</p> <p>સરનામું : 10/૬, અંજન શલાકા અપાર્ટમેન્ટ, લાલ બંગલા, અથવાલિનેસ, સુરત સિટી, સુરત, ગુજરાત - ૩૯૫૦૦૭</p> <p>Address: 10/e, anjan shalaka apartment, lal bungluw, athwallines, Surat City, Surat, Gujarat - 395007</p> <p>XXXX XXXX 5180 VID : 9158 2189 8482 8112</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>
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Handwritten signature



ATTESTED COPY

JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ.)
GOVT. OF GUJARAT

A.O.P
TRUE COPY



भारत सरकार
GOVERNMENT OF INDIA



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA



राजेंद्र सुगंचंद शाह
Rajendra Suganchand Shah
जन्म तिथि/ DOB: 04/08/1965
पुरुष / MALE



पता:

S/O सुगंचंद शा,
सर्वोत्भादरा, 2, शिवांगी
बुंग्लोव,, ओप्प. सोम्या
अप्पत,, परले पार्यट,, सूरत
शहर, सूरत,
गुजरात - 395007

Address:

S/O, Suganchand Shah,
Sarvotbhadra, 2, Shivangi Bunglow.,
Opp. Somya App., Parle Point, Surat
City, Surat,
Gujarat - 395007

6806 5775 3492

6806 5775 3492

आधार-आम आदमी का अधिकार

Aadhaar-Aam Admi ka Adhikar



ATTESTED COPY

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JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ)
GOVT. OF GUJARAT

A.D
TRUE COPY

SHASWAT PARK LLP

Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat, Gujarat - 395007. Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com LLPIN: - ABB-1011

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE DESIGNATED PARTNERS OF SHASWAT PARK LLP (LLPIN: ABB-1011) HELD ON TUESDAY 29th NOVEMBER, 2022 AT THE REGISTERED OFFICE OF COMPANY AT U-10-11 MEGH MAYUR PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT GJ 395007 IN AT 10:00 A.M.



RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/Premises situated at Plot No.: 1/a ,1/b Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP "

RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (DPIN: 01765634), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp."

FOR SHASWAT PARK LLP,

Handwritten signature of Pankaj Shashikant Shah.

PANKAJ SHASHIKANT SHAH DESIGNATED PARTNER DPIN: 02063643



ATTESTED COPY - 1 JITENDRA D. SOLANKI NOTARY SURAT CITY DIST. (GUJ.) GOVT. OF GUJARAT



A.D TRUE COPY

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SAMRAT APARTMENTS LLP

Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat, Gujarat - 395007.

Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com
LLPIN: - ABB-8387



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF SAMRAT APARTMENTS LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT U-10-11 MEGH MAYUR PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT GUJARAT 395007 ON NOVEMBER 29TH 2022 AT 11:40 A.M TO TRANSACT THE FOLLOWING BUSINESS



“RESOLVED THAT the consent of the llp be and is hereby given to the Designated Partners of the LLP to sell land/Premises situated at Plot No.: 2/a ,2/b Sub Plot No.: 94, Final Plot No. 17 Paiki , Tps 4, Althan, Surat at not below the market price and to sign, execute and perform or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP.”

“RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (DPIN: 01765634), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp.”

FOR SAMRAT APARTMENTS LLP,

PANKAJ SHASHIKANT SHAH
DESIGNATED PARTNER
DIN: 02063643

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SHRUTI PARK LLP

Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat,
Gujarat - 395007.

Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com

LLPIN: - ABB-8978


CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD
(PARTNERS) OF SHRUTI PARK LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED
AT U-10-11 MEGH MAYUR PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT GUJARAT
395007 ON NOVEMBER 29TH 2022 AT 11:55 A.M TO TRANSACT THE FOLLOWING BUSINESS



"RESOLVED THAT the consent of the llp be and is hereby given to the Designated Partners of the LLP to sell land/ Premises situated at Plot No.: 3/a ,3/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4,umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP."

"RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (DPIN: 01765634), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp."

FOR SHRUTI PARK LLP,


PANKAJ SHASHIKANT SHAH
DESIGNATED PARTNER
DPIN: 02063643



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SAMARTH APARTMENT LLP

Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat,
Gujarat - 395007.
Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com
LLPIN: - ABB-8478

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD
(PARTNERS) OF SAMARTH APARTMENT LLP HELD AT THE REGISTERED OFFICE OF THE LLP
SITUATED AT U-10-11 MEGH MAYUR PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT
GUJARAT 395007 ON NOVEMBER 29TH 2022 AT 11:30 A.M TO TRANSACT THE FOLLOWING
BUSINESS



RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/Premises situated at Plot No.: 4/a ,4/bSub Plot No.: 94. Final Plot No. 47, Paiki , Tps 4 umara south Althana, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP.”

RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (Din: 01765634), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp.”

FOR SAMARTH APARTMENT LLP

Rekha R. Shah

REKHA RAJENDRA SHAH
DESIGNATED PARTNER
DIN: 02444299



A.D
TRUE COPY

SANSKRUTI FLATS LLP

Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat,
Gujarat - 395007.

Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com
LLPIN: -ABB-8191

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF SANSKRUTI FLATS LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT U-10-11 MEGH MAYUR PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT GUJARAT 395007 ON NOVEMBER 29TH 2022 AT 11:30 A.M TO TRANSACT THE FOLLOWING BUSINESS

"RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/Premises situated at Plot No.: 5/a ,5/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act and in the name of the LLP or in their own name and on behalf of the LLP."

"RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (Din: 01765634), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp."



FOR SANSKRUTI FLATS LLP,

Rekha R. Shah

REKHA RAJENDRA SHAH
DESIGNATED PARTNER
DIN: 02444299



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SARITA APARTMENTS LLP

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Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat,
Gujarat - 395007.

Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com
LLPIN: - ABC-0071

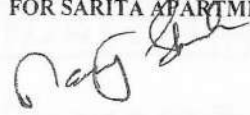
CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING
OF THE BOARD (PARTNERS) OF SARITA APARTMENTS LLP HELD AT THE
REGISTERED OFFICE OF THE LLP SITUATED AT U-10-11 MEGH MAYUR
PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT GUJARAT 395007 ON
SEPTEMBER 12TH 2022 AT 12:00 P.M TO TRANSACT THE FOLLOWING
BUSINESS

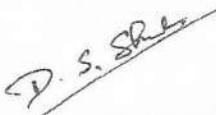



“RESOLVED THAT the consent of the llp be and is hereby given to the Board of Directors of the Company to sell land/Premises situated at Plot No.: 6/a ,6/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP”

“RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (DPIN: 01765634), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp.”

FOR SARITA APARTMENTS LLP,


PANKAJ SHASHIKANT SHAH
DESIGNATED PARTNER
DPIN: 02063643


DHARMENDRA SUGANCHAND SHAH
DESIGNATED PARTNER
DPIN: 02019424


SEIYAM RAJENDRA SHAH
DESIGNATED PARTNER
DPIN:09094634

A.D
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SIDDHARTH FLATS LLP

Reg. Office: - U-10-11, Megh Mayur Plaza, Opp. Jani Farsan, Parle Point, Surat,
Gujarat - 395007.

Ph No - 0261-2252371. E Mail ID: -info@meghmayur.com

LLPIN: - ABB-8061

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF SIDDHARTH FLATS LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT U-10-11 MEGH MAYUR PLAZA, OPP. JANI FARSAN, PARLE POINT, SURAT GUJARAT 395007 ON NOVEMBER 12TH 2022 AT 01:00 P.M TO TRANSACT THE FOLLOWING BUSINESS



“RESOLVED THAT the consent of the llp be and is hereby given to the designated partners the llp to sell land/Premises situated at Plot No.: 7/a, 7/b, Sub Plot No.: 94, Final Plot No. Paiki, Tps 4 umara south Althan, Surat to at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP.”

RESOLVED FURTHER THAT Mr. Rajendra Suganchand Shah (DPIN: 01765634), Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp

FOR SIDDHARTH FLATS LLP,

Pankaj Shah
PANKAJ SHASHIKANT SHAH
DESIGNATED PARTNER
DPIN: 02063643

Rishi Rajendra Shah
RISHI RAJENDRA SHAH
PARTNERS
DIN:07091073

D. S. Shah

DHARMENDRA SUGANCHAND SHAH
DESIGNATED PARTNER
DPIIN: 02019424



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DHARMATH CONSTRUCTION LLP

Reg. Office:- P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX TALODA
ROAD Nandurbar Maharashtra 425412. E Mail ID:-info@meghmayur.com
LLPIN:-ABC-3201

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF DHARMATH CONSTRUCTION LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT P.No.01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA RD, NDB, NANDURBAR, 425412 ON NOVEMBER 29TH2022 AT 11:45 A.M TO TRANSACT THE FOLLOWING BUSINESS



"RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/Premises situated at Plot No.: 8/a ,8/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP."

"RESOLVED FURTHER THAT Mr. Mital Jagdishchandra Shah (DPIN: 00509114), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp

FOR DHARMATH CONSTRUCTION LLP,

SANJAY BIPINCHANDRA SHAH
PARTNER
DPIN: 00509119

JAGDISH MANILAL SHAH
PARTNER
DIN:00509118

SUNISH BIPINCHANDRA SHAH
DESIGNATED PARTNER
DPIN: 00509117



A.O.D
TRUE COPY

SARASWAT PROPERTIES LLP

155

Reg. Office:- P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX TALODA
ROAD Nandurbar Maharashtra 425412. E Mail ID:- info @meghmayur.com
LLPIN:-2948

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF SARASWAT PROPERTIES LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT P.No.01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA RD, NDB, NANDURBAR, 425412 ON NOVEMBER 29TH 2022 AT 11:00 A.M TO TRANSACT THE FOLLOWING BUSINESS

"RESOLVED THAT the consent of the LLP be and is hereby given to the Designated Partners of the LLP to sell land/ Premises situated at Block No.94-9/a,9/b, Final Plot No. 117, TPS 4Umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the LLP Act,2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of LLP or in their own name and on behalf of the LLP."



RESOLVED FURTHER THAT Mr. Mitul Jagdishchandra Shah (DPIN:00509114), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the LLP."

FOR SARASWAT PROPERTIES LLP,

RUPAL MITUL SHAH
PARTNER
DIN: 07730349

SANJAY BIPINCHANDRA
DESIGNATED PARTNER
DPIN: 00509119

JAGDISH MANILAL SHAH
PARTNER
DIN:00509118

PREETI SANJAY SHAH
PARTNER
DIN:09684428

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TRUE COPY

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BHAVIK PROPERTIES LLP

Reg. Office:- P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA
ROAD, Nandurbar Maharashtra 425412E Mail ID:- info @meghmayur.com
LLPIN:-ABC-3711

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF BHAVIK PROPERTIES LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT P.No.01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA RD, NDB, NANDURBAR, 425412 ON NOVEMBER 29th 2022 AT 10:30 A.M TO TRANSACT THE FOLLOWING BUSINESS

"RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/Premises situated at Plot No.: 10/a ,10/b , Sub Plot No.: 94, Final Plot No. 117, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act and in the name of the LLP or in their own name and on behalf of the LLP."



"RESOLVED FURTHER THAT Mr. Mitul Jagdishchandra Shah (DPIN: 00509114), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp."

FOR BHAVIK PROPERTIES LLP,

R. M. Shah

RUPAL MITUL SHAH
PARTNER
DIN: 07730349

S. B. Shah

SANJAY BIPINCHANDRA SHAH
DESIGNATED PARTNER
DPIN: 00509119

J. M. Shah

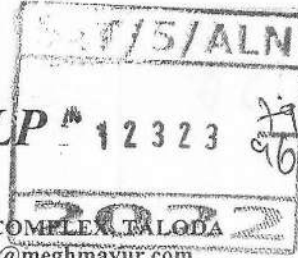
JAGDISH MANILAL SHAH
PARTNER
DIN:00509118

P. S. Shah

PREETI SANJAY SHAH
PARTNER
DIN:09684428

A.D
TRUE COPY

MITUL HOTELS LLP



Reg. Office:- P. No. 01, ADESHWAR NAGAR, OPP MINA COMPLEX, TALODA
ROAD Nandurbar Maharashtra 425412. E Mail ID:- info @meghmayur.com
LLPIN:- ABC-0093

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF MITUL HOTELS LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT P.No.01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA RD, NDB, NANDURBAR, 425412 ON NOVEMBER 29th 2022 AT 12:30 P.M TO TRANSACT THE FOLLOWING BUSINESS

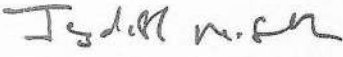
"RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/Premises situated at Plot No.: 11/a ,11/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP."

"RESOLVED FURTHER THAT Mr. Mitul Jagdishchandra Shah (DPIN: 00509114), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp."


FOR MITUL HOTELS LLP,

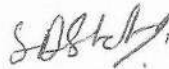

RUPAL MITUL SHAH
PARTNERS
DIN: 07730349


SANJAY BIPINCHANDRA SHAH
DESIGNATED PARTNERS
DPIN: 00509119


JAGDISH MANILAL SHAH
PARTNER
DIN:00509118


PREETI SANJAY SHAH
PARTNER
DIN:09684428


NUTAN JAGDISH SHAH
PARTNER
DIN:09684380


SUNISH BIPINCHANDRA SHAH
PARTNER
DIN:00509117

158

NAMI PROPERTIES LLP

Reg. Office:-P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA
ROAD Nandurbar Maharashtra 425412. E Mail ID:- info @meghmayur.com
LLPIN:-ABC-3358

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF NAMI PROPERTIES LLP HELD ON TUESDAY 29TH MAY, 2022 AT THE CORPORATE OFFICE OF THE COMPANY P.No.01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA RD, NDB, NANDURBAR, 425412 ON NOVEMBER 29TH 2022 AT 12:00P.M TO TRANSACT THE FOLLOWING BUSINESS

"RESOLVED THAT the consent of the lp be and is hereby given to the designated partners of the lp to sell land/Premises situated at Plot No.: 12/a ,12/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP."

"RESOLVED FURTHER THAT Mr. Mitul Jagdishchandra Shah (DPIN: 00509114), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the lp."

FOR NAMI PROPERTIES LLP,

R. M. Shah

RUPAL MITUL SHAH
PARTNERS
DIN: 07730349

J. D. Manil Shah

JAGDISH MANILAL SHAH
PARTNER
DIN:00509118

S. B. Shah

SANJAY BIPINCHANDRA
PARTNER
DIN:00509119

S. B. Shah

SUNISH BIPINCHANDRA SHAH
DESIGNATED PARTNERS
DPIN: 00509117

P. S. Shah

PREETI SANJAY SHAH
PARTNER
DIN:09684428



NUTAN APARTMENTS LLP

Reg. Office:- P. No. 01, ADESHWAR NAGAR, OPP. MINA COMPLEX TALODA
ROAD Nandurbar Maharashtra 425412. E Mail ID:- info @meghmayur.com
LLPIN:- ABC-2942

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD (PARTNERS) OF NUTAN APARTMENTS LLP HELD AT THE REGISTERED OFFICE OF THE LLP SITUATED AT P.No.01, ADESHWAR NAGAR, OPP. MINA COMPLEX, TALODA RD, NDB, NANDURBAR, 425412 ON NOVEMBER 29TH 2022 AT 11:30 A.M TO TRANSACT THE FOLLOWING BUSINESS

"RESOLVED THAT the consent of the llp be and is hereby given to the designated partners of the llp to sell land/ Premises situated at Plot No.: 13/a ,13/b , Sub Plot No.: 94, Final Plot No. 117, Paiki, Tps 4 umara south Althan, Surat at not below the market price and to sign, execute and perform all or any of the acts applicable as per the provisions of the Limited Liability Partnership Act, 2008 also to deal and represent in sub registrar as required and sign the agreement to sell, deed of conveyance and other agreements, documents as and when required for the said purpose in fact and at law so long as they are Designated Partners of the LLP to act for and in the name of the LLP or in their own name and on behalf of the LLP."

RESOLVED FURTHER THAT Mr. Mitul Jagdishchandra Shah (DPIN: 00509114), Designated Partner of the LLP be and hereby authorized by the Board to do all acts, sign documents, execution of sale deed, any alteration in revenue records, represent in sub registrar or any other official departments, deeds, memorandum of understandings, matters and things and to exercise all rights, powers, indemnity, affidavit, authorities, duties and discretion's as may be useful, necessary or expedient for the above purpose on behalf of the llp

FOR NUTAN APARTMENTS LLP,

R.m.shah

RUPAL MITUL SHAH
PARTNER
DIN: 07730349

S.B.S.M.

SUNISH BIPINCHANDRA SHAH
DESIGNATED PARTNER
DPIN: 00509117

Jagdish m.shah

JAGDISH MANILAL SHAH
PARTNER
DIN:00509118

Preeti P.S.

PREETI SANJAY SHAH
PARTNER
DIN:09684428

160

244

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Registered Address: C/O Marketcity Resources Private Limited, R R Hoisey Building, Shree

Laxmi Woollen Mills Estate, Dr. E Moses Road, Mumbai - 400011, Maharashtra

Email id: corpaffairs@phoenixmills.com contact No. 022 3001 6800 CIN No.

U70109MH2022PTC377897



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS OF THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED AT THEIR MEETING HELD ON TUESDAY, NOVEMBER 29, 2022, AT MUMBAI

AUTHORISATION FOR EXECUTION OF DEED OF CONVEYANCE

"RESOLVED THAT pursuant to the applicable provisions of the Companies Act, 2013 read with relevant Rules framed thereunder (including any statutory modification or re-enactment thereof for the time being in force), the provisions of the Memorandum and Articles of Association of the Company, consent of the Board of Directors be and is hereby accorded to enter into Deed of Conveyance for acquiring all the pieces and parcels of land admeasuring 29,222 square meters, bearing Final Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South) allotted in lieu of land bearing Block No. 94 (part) (erstwhile Survey No. 76) situated within the limits Village Althan, Taluka Majura, and District Surat, Gujarat, on such terms and conditions as mentioned in the draft Deed of Conveyance.



RESOLVED FURTHER THAT the draft of the Deed of Conveyance and other related documents as placed before this meeting, duly initialled by the Chairman for the purpose of identification, be and are hereby approved;

RESOLVED FURTHER THAT Mr. Raghav Bajoria, Director or Mr. Varun Parwal Authorised Signatory of the Company, be and are hereby severally authorized to modify, finalise, sign, execute, present, appear, lodge and admit in the office of the Sub-Registrar of Assurances or such other registering authorities the said Deed of Conveyance and all of the other documents necessary and proper to consummate the closing of the transaction contemplated in the said Deed of Conveyance and to do all such acts, deeds and things necessary for effectively executing and registering the said documents with relevant authorities;

Parwal

Bajoria



A o P
TRUE COPY

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Registered Address: C/O Marketcity Resources Private Limited, R R Hoisery Building, Shree Laxmi Woollen Mills Estate, Dr. E Moses Road, Mumbai - 400011, Maharashtra
Email id: corpaffairs@phoenixmills.com contact No. 022 3001 6800 CIN No. U70109MH2022PTC377897

RESOLVED FURTHER THAT Mr. Raghav Bajoria, Director or Mr. Varun Parwal, Authorised Signatory of the Company, be and are hereby severally authorized to do all such acts, deeds and things as may be deemed necessary and expedient relating to the aforesaid matters;

RESOLVED FURTHER THAT a certified copy(ies) of this Resolution be provided to all concerned under the hand of a Director of the Company."

For Thoth Mall and Commercial Real Estate Private Limited

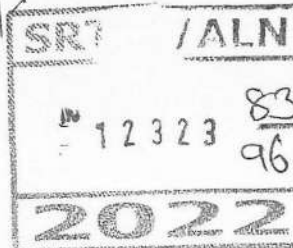
Ashwin

Ashwin Singhvi
Director
08713678



Date : November 30, 2022
Place : Mumbai

Parwal



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TRUE COPY

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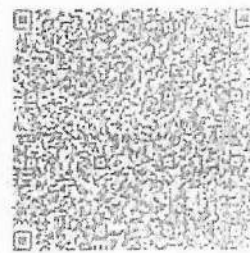
आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

स्थायी खाता संख्या कार्ड
Permanent Account Number Card

AAJCT2227J



Company Name
THOTH MALL AND COMMERCIAL REAL
ESTATE PRIVATE LIMITED

Date of Incorporation/Formation
03/03/2022

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ATTESTED COPY

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JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ)
GOVT. OF GUJARAT

A-D

TRUE COPY

SRT/5/ALN
 12323
 2022

 <p>भारत सरकार Government of India</p>  <p>वसुध पर्वल Varun Parwal जन्म तिथि/DOB 21/04/1985 पुल्ल/MALE</p>  <p>4334 7321 3071 VID: 9176 3704 0324 2231</p> <p>जैश आधार, जैश पहचान</p>	 <p>भारतीय विशिष्ट पहचान प्राधिकरण Unique Identification Authority of India</p> <p>पता: रु. वसुध पर्वल, फ्लैट 81, इमारत 3ए, कल्याण ऑफिस, अनंतमठ माने वी. रोड, गेटवॉकर रोड, मुंबई, पुणे 743344 पिनकोड - 400086</p>  <p>Address: C/O Varun Parwal, Flat 81, Building 3a, Kalpataru Auro, Opposite Adity Mall, Ghatkopar West, Mumbai, Mumbai Suburban, Maharashtra - 400086</p> <p>4334 7321 3071 VID: 9176 3704 0324 2231</p>
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SUB REGISTRAR
 2, सुरत-4
 (ALTHANI)

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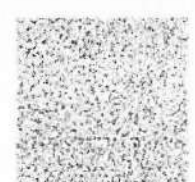


NOTARY
 JITENDRA D. SOLANKI
 Notary No. 1666
 Expiry Dt. 7-2-2025
 GUJARAT INDIA

ATTESTED COPY

JITENDRA D. SOLANKI
 NOTARY
 SURAT CITY/DIST. (GUJ.)
 GOVT. OF GUJARAT

A.D
 TRUE COPY

164

 <p>भारत सरकार Government of India</p> <p>एनआईए Unique Identification Authority of India</p> <p>Enrollment No : 0636 20052 00032</p> <p>SRT / / ALN</p> <p># 12323 ⁸⁶ 96</p> <p>2022</p>  <p>आधार नंबर / Your Aadhaar No. : 2730 3038 3474 VID : 9122 8070 5653 1013</p> <p>माटी सोलाकर, माटी सोलाकर</p>	 <p>भारत सरकार Government of India</p> <p>एनआईए Unique Identification Authority of India</p> <p>Enrollment No : 0636 20052 00032</p> <p>SRT / / ALN</p> <p># 12323 ⁸⁶ 96</p> <p>2022</p>  <p>आधार नंबर / Your Aadhaar No. : 2730 3038 3474 VID : 9122 8070 5653 1013</p> <p>माटी सोलाकर, माटी सोलाकर</p>
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- Aadhaar is a proof of identity, not of citizenship
- Verify Aadhaar using Secure QR Code (through MyAadhaar Authentication)
- This is electronically generated letter




- INFORMATION**
- Aadhaar is a proof of identity, not of citizenship
 - Verify Aadhaar using Secure QR Code (through MyAadhaar Authentication)
 - This is electronically generated letter

ATTESTED COPY

Jitendra D. Solanki

JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ.)
GOVT. OF GUJARAT

A.D
TRUE COPY

  <p>भारत सरकार Government of India</p> <p>भारतीय विशिष्ट ओळख प्राधिकरण Unique Identification Authority of India</p> <p>नोंदणी क्रमांक/ Enrolment No.: 1218/62120/01900</p> <p>To अविनाश घनशाम दुलानी Avinash Ghansham Dulani Deepak Niwas, Section-17 Ulhasnagar-3 Near HP Petrol Pump Ulhasnagar Ulhasnagar-2 Thane Maharashtra - 421002 9660449113</p> <p>Download Date: 20/02/2021</p> <p>Signature Not Verified</p>  <p>क्रमांक / Your Aadhaar No. : 5139 8485 8866 VID : 9116 7864 2225 1073</p> <p>भाई आंधार, माई ओळख</p>	  <p>भाईदी</p> <ul style="list-style-type: none"> आंधार ओळखीचा पुरावा आहे नागरिकत्वाचा नाही सुरक्षित QR कोड / ऑफलाईन XML / ऑनलाईन प्रमाणीकरण वापरून ओळख सत्यापित करा. हे इलेक्ट्रॉनिक प्रक्रिये द्वारा तयार झालेले एक पत्र आहे. <p>INFORMATION</p> <p>Aadhaar is a proof of identity, not of citizenship. Verify identity using Secure QR Code/ Offline XML/ Online Authentication. This is electronically generated letter.</p> <ul style="list-style-type: none"> आंधार देशभरात वैध आहे आंधार आपल्याला विविध सरकारी आणि खाजगी सेवा सुलभतेने घेण्यास मदत करते आपला मोबाइल नंबर आणि ईमेल आयडी जाधारमध्ये अद्ययावत ठेवा आपल्या स्मार्ट फोनमध्ये आंधार घ्या - mAadhaar App वाचरा <ul style="list-style-type: none"> Aadhaar is valid throughout the country. Aadhaar helps you avail various Government and non-Government services easily. Keep your mobile number & email ID updated in Aadhaar. Carry Aadhaar in your smart phone – use mAadhaar App.
  <p>भारत सरकार Government of India</p>  <p>अविनाश घनशाम दुलानी Avinash Ghansham Dulani जन्म तारीख/DOB: 06/09/1988 पुरुष/ MALE</p> <p>Download Date: 20/02/2021</p> <p>Issue Date: 25/10/2012</p> <p>5139 8485 8866 VID : 9116 7864 2225 1073</p> <p>भाई आंधार, माई ओळख</p>	  <p>भारतीय विशिष्ट ओळख प्राधिकरण Unique Identification Authority of India</p> <p>पत्ता: दिव्य निवास, सेक्शन-17, एचपी पेट्रोल पंप जवळ उल्हासनगर-3, उल्हासनगर, ठाणे, महाराष्ट्र - 421002</p> <p>Address: Deepak Niwas., Section-17, Near HP Petrol Pump, Ulhasnagar-3, Ulhasnagar, Thane, Maharashtra - 421002</p>  <p>5139 8485 8866 VID : 9116 7864 2225 1073</p> <p>1947 help@uidai.gov.in www.uidai.gov.in</p>

Jitendra D. Solanki

NOTARY
JITENDRA D. SOLANKI
SURAT CITY DIST. (GUJ)
Regd. No. 1066
Expiry Dr. 7-2022

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8
JITENDRA D. SOLANKI
NOTARY
SURAT CITY/DIST. (GUJ)
GOVT. OF GUJARAT

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દસ્તાવેજ નંબર 12323 તારીખ 16/12/2022

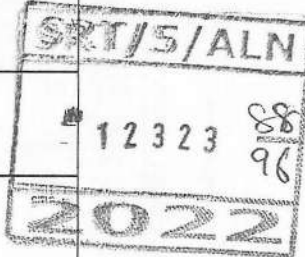
પરિશિષ્ટ

નોંધણી અધિનિયમ-૧૯૦૮ ની કલમ-૩૪ ની પેટા કલમ-૩ મુજબનું ચેકલીસ્ટ

અ. નં.	પ્રશ્ન	જવાબ(હા/ના)
લખી આપનાર, સંમતિ આપનાર કે તેઓના કુલમુખત્યારને પુછવાના પ્રશ્નો		
1	લેખમાં દર્શાવ્યા મુજબ ALTHAN મહેસુલી ગામની 76, 94-1/a+1/b To 94-14/a+14/b, 4(UMRA-SOUTH), 117/part, (સર્વે નંબર/ બ્લોક નંબર/ ટી.પી.નંબર /એફ.પી.નંબર વિગેરે) ની ખેતી/બિનખેતીની મિલકતનો વેચાણ લેખ કરી આપેલ છે?	હા
2	લેખમાં દર્શાવ્યા મુજબ 19100 ચો.મી. ખેતી/બિનખેતીની મિલકતનો માટે લેખ કરી આપેલ છે ?	હા
3	લેખમાં દર્શાવ્યા મુજબની વિગતે અવેજની રકમ મળેલ છે ?	હા
4	લેખમાં દર્શાવેલ વિગતો વાંચી, વંચાવી, સમજી, વિચારીને તમે પોતે જાતે જ સહી/અંગુઠાની છાપ કરેલ છે તે તમે કબૂલ રાખો છો ?	હા
5	પાવર ઓફ એટર્ની આપનાર દસ્તાવેજની તારીખે હયાત છે?	લાગુ પડતું નથી
6	પાવર ઓફ એટર્નીના લેખમાં પાવર ઓફ એટર્ની આપનાર વ્યક્તિઓ સહી/અંગુઠાનું નિશાન કરેલ છે?	લાગુ પડતું નથી
7	પાવર ઓફ એટર્નીનો લેખ દસ્તાવેજની તારીખે અમલમાં છે?	લાગુ પડતું નથી
8	ઓળખાણ આપવા સારૂ તમને ઓળખતા હોય તેવી વ્યક્તિઓ સાથે લાવ્યા છો?	હા
ઓળખાણ આપનારને પુછવાના પ્રશ્નો		
1	દસ્તાવેજ લખી આપનાર વ્યક્તિઓ કે જેઓએ કબુલાત આપી તેઓને તમે જાતે ઓળખો છો ?	હા
2	દસ્તાવેજમાં લખેલ નામ અને કબુલાત આપનાર વ્યક્તિઓ એક જ છે ?	હા
	કોઈ વ્યક્તિએ ખોટું નામ ધારણ કરીને કબુલાત આપી નથી જેની તમે ખાતરી આપો છો ?	હા

લખી આપનાર/સંમતિ આપનાર/કુ.મુ.ની સહી

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ઓળખાણ આપનારની સહી

1.	
2.	

S.R.O-Surat - 5 Althan
સબ રજીસ્ટ્રારA-D
TRUE COPY

દસ્તાવેજ નંબર 12323 તારીખ 16/12/2022

પરિશિષ્ટ

નોંધણી અધિનિયમ-૧૯૦૮ ની કલમ-૩૪ ની પેટા કલમ-૩ મુજબનું ચેકલીસ્ટ

8.	<u>not</u>
9.	<u>not</u>
10.	<u>not</u>
11.	<u>not</u>
12.	<u>not</u>
13.	<u>not</u>
14.	Relax
15.	



A.O.D

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12323	90	96
2022		

Serial No. 12323 Presented of the office of the Sub-Registrar of S.R.O-Surat - 5 Althan Between the hour of 10 To 11 on Date 16/12/2022	Receipt No :- 202231900024085
	Received Fees as following
	Registration Rs.
	Side Copy Fee (300) 30940650.00
	Other Fees 6000.00
TOTAL :-	30946650.00



Document Type: Convayance/Sale : Convayance /Sale
20221201828871089

Varun Parwal

Thoth Mall and Commercial Real Estate Pvt Ltd
અધિકૃત વ્યક્તિ Mr.Varun Parwal

[Signature]
Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

[Signature]
Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

Sl.no	Party Name and Address	Age	Photograph	Thumb Impression	Signature
Executing					
1	Shaswat Park LLP અધિકૃત ભાગીદાર Rajendra sugamchand shah shiwangi bung.,,umra,umra,surat,SURAT_CITY (સુરત સીટી), SURAT (સુરત), GUJARAT (ગુજરાત), 0 PANNO:AEUFS2086L	56			<i>[Signature]</i>
Executing					
2	Samrat Apartments LLP અધિકૃત ભાગીદાર Rajendra sugamchand shah shiwangi bung.,,umra,umra,surat,SURAT_CITY (સુરત સીટી), SURAT (સુરત), GUJARAT (ગુજરાત), 0 PANNO:AETFS7744G	56			<i>[Signature]</i>
Executing					
3	Shruti Park LLP અધિકૃત ભાગીદાર Rajendra sugamchand sha shah shiwangi bung.,,umra,umra,SURAT,SURAT_CI TY (સુરત સીટી), SURAT (સુરત), GUJARAT (ગુજરાત), 0 PANNO:AETFS8597M	56			<i>[Signature]</i>

Executing

A.D

TRUE COPY

SRT/5/ALN,		
12323	91	96
2022		

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4 Samarth Apartment LLP અધિકૃત ભાગીદાર Rajendra sugamchand shah 56

shiwangi
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5 Sanskruti Flats LLP અધિકૃત ભાગીદાર Rajendra sugamchand shah 56

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6 Sarita Apartments LLP અધિકૃત ભાગીદાર Rajendra sugamchand shah 56

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7 Siddharth Flats LLP અધિકૃત ભાગીદાર Rajendra sugamchand shah 56

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8 Dharmath Construction LLP અધિકૃત ભાગીદાર mitul jagdishbhai shah 55

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9 Saraswat Properties LLP અધિકૃત ભાગીદાર mitul jagdishbhai shah 55

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10 Bhavik Properties LLP અધિકૃત ભાગીદાર 55
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URAT_CITY (સુરત સીટી),SURAT
(સુરત),GUJARAT (ગુજરાત),0
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11 Mitul Hotels LLP અધિકૃત ભાગીદાર 55
mitul jagdishbhai shah

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T,SURAT_CITY (સુરત સીટી),SURAT
(સુરત),GUJARAT (ગુજરાત),0
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12 Nami Properties LLP અધિકૃત ભાગીદાર 55
mitul jagdishbhai shah

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shalaka,athwalines,athwalines,SURA
T,SURAT_CITY (સુરત સીટી),SURAT
(સુરત),GUJARAT (ગુજરાત),0
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13 Nutan Apartments LLP અધિકૃત ભાગીદાર 55
mitul jagdishbhai shah

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(સુરત),GUJARAT (ગુજરાત),0
PANNO:AAUFN3819Q



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Executing

14 Rupal Mitul Shah 51

10/E,Anjan
Shalaka,,Athwalines,SURAT_CITY
(સુરત સીટી),SURAT (સુરત),GUJARAT
(ગુજરાત),395007
PANNO:AFJPS3571A



Rupal

Claiming

1 Thoth Mall and Commercial Real
Estate Pvt Ltd ની અધિકૃત વ્યક્તિ
Mr.Varun Parwal

Flat No.81, Bulding 3/A, Kalptaru
Aura,Ghatkopar West, Mumbai ,,,,,,



Parwal

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Executing Party
admits execution

Handwritten signatures:
A. D.
Rishi
Jawad
noy



A. D.
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1 Dipak Motilal Sharma
L-824,Aashirvad Palace,Bhatar Road,Bhatar,SURAT_CITY
(સુરત સીટી),SURAT (સુરત),GUJARAT (ગુજરાત),395007



2 Avinash Ghansham Dulani
,Dipak Nivas,Ulhas Nagar,Thane,Thane (Thane),Thane
(Thane),MAHARASHTRA (મહારાષ્ટ્ર),421002



State that they personally known above named
executant and Indetifies him/them.

1

2

Date: 16 Month: December -2022



Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

Circular No.: EJR/VAHAT/347/2014/13001 to 13364

That explained about details of document to party no. as per circular
no. EJR/VAHAT/347/2014/13001 to 13364 and circular no.
EJR/VAHAT/347/2014/32392 to 32757, dated: 11/11/2016 of Inspector general of
registration, gujarat state, gandhinagar, and confirmed their identity by identifiers and
completed thr procedure as per section - 34,35,58 and 59 of registration act., 1908.

Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

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Produced Form No.1
for finalise the Marketvalue.

Date: 16/12/2022



Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

Verified PAN No/GIR No as per
IncomeTax Rules 1962.

Executant No 1,2,3,4,5,6,7,8,9,10,11,12,13,14

Claimant No

Confirmer No

Date: 16/12/2022



Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

Received Copies of Certified Evidence of Seller, Buyer and
Identifiers of Document

Date: 16/12/2022



Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

નોંધણી સર નિરીક્ષકશ્રીના પરિપત્ર ક્રમાંક : ઇજર/વહટ/૩૦૨/
૨૦૨૦/૩૫૩૭૮ તા.૨૩/૧૦/૨૦૨૦ અન્વયે ખુલ્લા પ્લોટનું સોગંદનામું
રજૂ કર્યું.

તારીખ: 16/12/2022



Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan

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આ લેખ સાથે એક બીજા પ્રત અનુ. નં.12324,12325,થી નોંધવા રજુ થયેલ છે.



Y V AHIR
Sub-Registrar
S.R.O-Surat - 5 Althan

1	Book No.	12323	Registered No.
Date: 16-12-2022			




Y V AHIR
Sub Registrar
S.R.O-Surat - 5 Althan



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**PARIVESH**Ministry of Environment, Forest and Climate Change
Government of India75
आज़ादी का
अमृत महोत्सवANNEXURE-R-7175
⊖

Project Name:	Construction of Proposed Commercial Building-Thoth Mall	Single Window Number:	SW/105961/2022
		Proposal Number:	SIA/GJ/ INFRA2/404463/2022
State:	GUJARAT	Current Status:	EC Granted
Submission Date:	28/10/2022	Project Category:	B2
Sector:	INFRA2	Project Proponent Name:	Thoth Mall And Commercial Real Estate Private Limited

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Proposal Timeline

Proposal No.:	SIA/GJ/INFRA2/404463/2022
Project Name:	Construction of Proposed Commercial Building-Thoth Mall
State:	GUJARAT
Proposal Submission Date:	28/10/2022

S. No.	Activity	Activity Start date	Activity End date
--------	----------	---------------------	-------------------

No result found.

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Project Details

1. Details of Project

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1.1. Name of the Project Construction of Proposed Commercial Building-Thoth Mall

1.2. Project Proposal For New

1.3. Project ID (Single Window Number) SW/105961/2022

1.4. Description of Project

The proposed project will conceived as a commercial building in Surat and named as "Thoth Mall" by Thoth Mall and Commercial Real Estate Private Limited has planned to construct mall at Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block no. 94 (Part) (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, Gujarat.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency Private Limited

2.2. Name of the Company/ Organization/User agency THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Registered address

2.3. Address C/o Marketcity Resources Private Limited, RR Hoisery Building, Shree Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai

2.4. State MAHARASHTRA

2.5. District MUMBAI

2.6. Pin Code 400011

2.7. E-mail address suratmallproject@gmail.com

2.8. Mobile number xxxxxx0263

3. Details of the person making application

3.1. Name Rupesh Balwantrai Brahmabhatt

3.2. Designation Authorized Person

Correspondence address

3.3. Address C/o Marketcity Resources Private Limited, RR Hoisery Building, Shree Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai

3.4. State MAHARASHTRA

3.5. District MUMBAI

3.6. Pin Code 400011

3.7. E-mail address suratmallproject@gmail.com

3.8. Landline Number xxx6800

3.9. Mobile number xxxxxx0263

Project Location

4. Location of the Project or Activity

4.1. Upload KML Surat Mall.kml

4.2. Whether the project/activity falling in the state/UT sharing international borders NO

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5. Shape of the Project

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Non - Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F43M16	GUJARAT	Surat	Majura	Althan	

Remarks

N/A

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved

6.2. Non-Forest Land [A]	2.9222
6.3. Forest Land [B]	0
6.4. Total Land [A+B]	2.9222

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs)

40000

Amount in Words : Forty Thousand Lakh(s) Only

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A]	10
7.1.2. Period of employment (No. of days) [B]	365
7.1.3. No. of man-days [X]=[A]*[B]	3650

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y]	100
7.1.5. Total [X] + [Y]	3750

7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A]	100
7.2.2. Period of employment (No. of days) [B]	365
7.2.3. No. of man-days [X]=[A]*[B]	36500

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y]	10
7.2.5. Total [X] + [Y]	36510

Others

8. Whether Rehabilitation and Resettlement (R&R) involved?

NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?

NO

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required.

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10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?

Not applicable as the project or activity is site specific

11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?

NO

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12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?

NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?

NO

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Application for ToR (Category A, B1, and B2 Violation)/EC (Category B2) - Form 1

Basic Information

1. Category of the Project/Activity

1.1. Name of the project proposal	Construction of Proposed Commercial Building-Thoth Mall	
1.2. Type of Proposal	New	
1.3. Whether violation is involved in the project	No	
1.4. Whether multiple items (Components) as per the notification involved in the proposal?	No	
1.4.1. Item No. as per schedule to EIA Notification, 2006	8(a) Building / Construction	Commercial Building(s)
Capacity	111225.30	sqmtr
2. Whether project/activity attracts the General Condition specified in the Schedule of EIA Notification?	No	
3. Whether located proximity to Protected Area Notified Under the Wild Life (Protection) Act, 1972?	N/A	
4. Whether located proximity to Critically Polluted area as identified by the CPCB from time to time?	N/A	
5. Whether located proximity to Notified Eco-Sensitive area notified under Environmental (Protection) Act, 1986?	N/A	
6. Whether located proximity to Inter-State Boundaries and International Boundaries?	N/A	
7. Whether located proximity to Severely polluted areas as identified by the CPCB from time to time?	N/A	
8. Category of the Project as per EIA Notification, 2006	B2	
8.1. Whether proposal is required to be appraised at Central level?	No	
9. Whether Proposal has interlinked / interdependent projects or activities?	No	
9.1. Reason thereof	NA	
10. Whether any Forest Land involved in the project or part thereof	No	
11. Whether NBWL recommendation is required?	No	

Project Details

15. Details of CTE

15.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	No
15.1.1. Reason thereof	In process
16. Whether the project/activity located in Notified Industrial Area?	No

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17. Whether the project/activity located in CRZ or ICRZ area? No
18. Whether the project proposed to be located in Territorial waters (Off-shore) No
19. Whether project/activity attracts the Specific Condition specified in the Schedule of EIA Notification? No
20. Whether project/activity located in the Eco-sensitive Zone notified/proposed to be notified under Environment (Protection) Act, 1986 No

Product Details

21. Details of Products & By-products

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
Commercial building "Thoth Mall", Surat	Product	111225.3	Sq. m	Road	Building material transportation to the site

22. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? Yes

22.1. Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value No

22.2. Areas which are important or sensitive for ecological reasons- Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests Yes

Name	Shortest distance from the project boundary in Km	Remarks
Tapi river	2.3	N/A

22.3. Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, overwintering, migration No

22.4. Inland, coastal, marine or underground waters No

22.5. Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas Yes

Name	Shortest distance from the project boundary in Km	Remarks
NH53	4.8	N/A

22.6. Defence installations No

22.7. Densely populated or built-up area Yes

Name	Shortest distance from the project boundary in Km	Remarks
Surat	5	N/A

22.8. Areas occupied by sensitive man-made land uses Yes

Name	Shortest distance from the project boundary in Km	Remarks
Lokhbharti Higher Secondary School	0.543	N/A

22.9. Areas containing important, high quality or scarce resources No

22.10. Areas susceptible to natural hazards which could cause No

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the project to present environmental problems similar effects

NO

23. Status of collection of baseline data

Not required as the proposal is under B2 category

Consultant Details

26. Whether QCI/NABET Accredited EIA Consultant engaged?

No

26.1. Reason for not engaging the Consultant

In process

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Project Details

1. Introduction of Project or Activity		
1.1. Need for the project or activity and its importance to the country/region	Proposed project will create the backward and forward linkage and employment generation.	
1.2. Demand - Supply Gap and Domestic and export markets, if any	Not applicable as it's a construction project	
2. Social Infrastructure		
2.1. Readily available	Connectivity through road, rail and airport and local manpower.	
2.2. Proposed to be developed	Commercial building in Surat and named as "Thoth Mall"	
3. Connectivity to the project or activity		
3.1. Nearest railway station and its distance (in Km)	Surat	5.41
3.2. Nearest Airport and its distance (in Km)	Surat	7.24
3.3. Nearest Town/City/District head quarter and its distance (in Km)	Surat	5.0
4. Soil classification	Clay loamy	
5. Distance from the HFL of the river in m, if any	2400	
6. Benefits of the project		
6.1. Social benefits of project or activity	The project will create employment opportunities for the locals.	
6.2. Financial benefits of project or activity	Proposed project will create the backward and forward linkage and boost economic growth of the region.	
7. Project/ Activity Construction Status		
To be Started		
7.1. Likely date of start of construction activity (start of mining operations in case of mining proposals)	03/02/2023	
7.2. Likely date of completion of construction activity (end of mining operations in case of mining proposals)	24/12/2025	

Construction Details

2. Use of resources for construction or operation of the project

2.1. Whether requirement of water involved in the project? Yes

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Details of Water requirement during Construction stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission
Water tankers	9.75	0	Water tankers	2000	Tankers	

Details of Water requirement during Operational stage

Source	Quantity in KLD Present	Quantity in KLD with Expansion	Method of water withdrawal	Distance from Source in mtr	Mode of Transport	Details of Permission

source	Present	expansion	withdrawal	source in mt	transport	permission
Other	84	0	Others	5000	Pipeline	
2.2. Other information, if any		184		N/A		
2.3. Whether requirement of Minerals and/or fuels involved in the project?				No		
2.4. Construction material				Yes		
Construction material	Quantity in MT	Source	Mode of transport	Distance from source in Km		
Cement	10000	Local Supplier	Road	4		
2.5. Timber				No		
2.6. Electric Power:				Yes		
2.6.1. Total Electricity requirement (MW):				4.5		
2.6.2. Main Source:				State Board		
2.6.3. Renewable energy proposed to install (kW):				180		
2.6.4. Percentage contribution of renewable energy:				4		
2.6.5. Standby arrangements (details of DG Sets):				2 x 500 KVA DG Set in case of power failure		
2.6.6. Stack height in m (DG set):				32		
2.6.7. Energy conservation measures:				All the energy conservation measures needed will be done		
2.7. Whether any other natural resources / other raw materials required?:				No		
2.8. Whether any use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) required?				No		
2.9. Whether any resource efficiency / optimization / recycling and reuse envisaged in the project?				Yes		
2.9.1. Details				Four percent of the total power requirement will be conserved through solar provision		

Physical Changes

3. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:

3.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity? No

3.2. Whether any clearance of existing vegetation due to project activity? No

3.3. Whether any loss of native species or genetic diversity? No

3.4. Whether any demolition works involved in project activity? No

3.5. Whether any linear structures proposed for diversion or demolition due to project activity? (e.g. roads, transmission lines, rail line, pipeline, conveyor, etc.) No

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3.6. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements? No

3.7. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area? No

3.8. Whether any dismantling or decommissioning or restoration works or reclamation works (Long-term/ short-term)? No

3.9. Whether any construction works for temporary use for project activity? No

3.10. Whether any cut and fill excavations proposed for the project activity? No

3.11. Whether any underground works including tunnelling? No

3.12. Whether any dredging involved in project? No

3.13. Whether any offshore structures involved in project? No

3.14. Whether any new road, rail, sea, airports, helipad, etc. during construction or operation? No

3.15. Whether any construction of new linear structures? (e.g. transmission lines, pipelines, etc.) No

3.16. Whether any Facilities for storage of goods or raw materials? No

3.17. Whether any Facilities for long term/ permanent housing of operational workers/ staff? No

3.18. Whether any Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers? No

3.19. Whether any Stream crossings, temporary and permanent? No

3.20. Whether any influx of people to an area in either temporarily or permanently? Yes

3.20.1. No. of people likely to influx to an area temporarily 50

3.20.2. No. of people likely to influx to an area Permanently 1544

3.20.3. Other information, if any NA

3.21. Whether any other information would like to submit? No

Pollution Details

4. Release of pollutants to Air and Mitigation measures

4.1. Whether any probable air pollutants generated? Yes

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Air Pollution Source	Probable Pollutants	Mitigation Measures
Material handling	Particulate matter	Adequate dust mitigation measures will be taken at the site to minimize the impact.
4.2. Other information, if any		N/A
4.3. Generation of Noise & Vibration and mitigation measures		
4.3.1. Whether any probable generation of Noise and vibration from the proposed project?		Yes
4.3.1.1. Sources of Noise		Vehicular noise, material handling, machineries etc.
4.3.1.2. Sources of Vibration		None
4.3.1.3. Details of blasting, if any		NA
4.3.1.4. Other information, if any		N/A
4.3.1.5. Whether any mitigation measures proposed for Noise & Vibration?		Yes
4.3.1.5.1. Mitigation measures proposed for control of Noise		Provision of ear muffs for the workers, acoustic enclosures and development of green belt. these measures will reduce the noise generation. In addition to this regular worksite monitoring will be done
4.3.1.5.2. Mitigation measures proposed for control of vibration		NA
4.3.1.5.3. Other information, if any		NA
4.3.2. Whether any probable generation of Light and Heat?		No
4.4. Discharge of pollutants to water and mitigation measures		
4.4.1. Whether any probable water pollutants generated?		No
4.5. Probable sources of water pollutant		No
Details of reuse / recycle of wastewater		
Details		Qty / Capacity
4.6. Quantity of waste water generation per day (KLD)		65
4.7. Quantity of treated water proposed to use per day (KLD)		55
4.8. Quantity of treated water proposed to discharge outside the premises (KLD)		0
4.9. Purpose for which treated water is proposed to use		Flushing and greenbelt development
4.10. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (CETP) facility?		No
4.11. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?		Yes
4.11.1. Whether 100% of the waste water generated will be treated?		Yes
4.12. Type of treatment plant		STP
4.13. ETP/STP Capacity		STP
	100	KLD
	ETP	
	N/A	N/A

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4.14. ETP/STP Technology

MBBR

4.15. Whether the adequacy of the Sewage Treatment Plant (STP) or Effluent Treatment Plant certified by an independent expert?

No

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4.15.1. Reasons thereof

In Process

4.16. Whether any other mitigation measures proposed?

Yes

4.16.1. Details thereof

Waste water will be treated onsite STP and recycled water will be used for flushing and greenbelt purpose.

4.17. Whether Dual Plumbing System proposed to be implemented?

Yes

4.17.1. Details thereof

Dual Plumbing System proposed to be implemented to separate grey water from fresh which are shown in plumbing plans.

4.18. Whether any discharge of treated effluent involved?

No

Water Requirements

7. Ground water intersection and water conservation measures:

7.1. Whether ground water table intersection involved in the project activities?

No

7.2. Area category from Groundwater availability perspective?

Safe

7.3. Whether Rainwater harvesting proposed

Yes

7.3.1. Capacity of facilities provided

3538.5

7.3.2. Description of facilities provided

Dimensions of Pits to be provided = Diameter= 6 m and depth= 3.1 m= 87.606 cum

7.3.3. Description

NA

7.3.4. Total Quantity of water requirements met from water harvesting in KLD

0

7.3.5. Storage capacity of rain water harvested in cubic meters

3538.5

7.4. Whether any other water conservation measures proposed?

No

7.5. Whether the ZLD is proposed?

Yes

7.5.1. Details of ZLD

Waste water will be treated onsite STP and recycled water will be used for flushing and greenbelt purpose. Thus there will be zero discharge.

8. Greenbelt

8.1. Area proposed for green belt (in Ha)

0.29

8.2. Width of green belt (in m) along the boundary of the project or activity

1.5

8.3. Percentage of the total area covered under green belt

10

8.4. Details of the species proposed for plantation

Neem, Siris, Saptparvi, Asopalav, Gulmohar, Bougainvillea

8.5. No. of tree saplings to be planted

730

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8.5. No. of tree saplings to be planted	730
8.6. Funds allocated for plantation in Lakhs.	20

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Waste Generation

9. Production of wastes during construction or operation or decommissioning

9.1. Whether any generation of Solid waste (domestic wastes)? Yes

Name of the waste	Source	Qty (TPA)	Mode of disposal	Mode of Transport
Domestic waste	Shops/showroom	237.98	Separate bins for biodegradable and non biodegradable waste, final disposal through AMC.	Road

9.2. Whether any generation of plastic waste? No

9.3. Whether any generation of e-waste? No

9.4. Whether any generation of batteries waste? No

9.5. Whether any generation of Bio-medical waste? No

9.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)? No

9.7. Whether any generation of construction or demolition wastes? No

9.8. Whether any generation of other wastes? No

9.9. Whether any generation of surplus products? No

9.10. Whether measures for waste minimization proposed? No

Risk Assessment

10. Whether any risks associated with project activities which could affect human health or the environment, -

10.1. From explosions, spillages, fires etc. from storage, handling, use or production of hazardous substances? No

10.2. From any other causes? No

10.3. Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)? No

10.4. Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases) No

10.5. Could project adversely affect the wellbeing of people in project area e.g. by changing living conditions? No

10.6. Vulnerable groups of people who could be adversely affected by the project e.g. hospital patients, children, the elderly etc. No

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10.7. Risk Management Plan

10.7.1. Details thereof

Plan will made to reduce risk due to internal and external factor and will be submitted.

10.8. Whether any likely impacts of the proposed activity on the existing facilities adjacent to the proposed site due to generation of dust, smoke, odorous fumes or other hazardous gases?

No

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11. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

11.1. Whether lead to development of supportive facilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: Supportive Infrastructure (roads, power supply, waste or waste water treatment, etc.); housing development; industries in supply chain and downstream; any other?

Yes

11.1.1. Details there of

The proposed project will create backward and forward linkage thus boosting economic activities. In addition to this it will provide employment to the locals.

11.2. Whether lead to after-use of the site, which could have an impact on the environment? (e.g. mine void, dump sites, etc.)

No

11.3. Whether set a precedent for later developments?

No

11.4. Have cumulative effects due to proximity to other existing or planned projects with similar effects?

No

11.5. Whether lead to growth of alien species, if any?

No

11.6. Is there any threat of the project to the biodiversity (including displacement of fauna - both terrestrial and aquatic and avi-fauna or creation of barriers for their movement)?

No

11.7. Will the proposed project in any way result in the obstruction of a view, scenic amenity or landscapes?

No

11.8. Is there any impact on anthropological or archaeological sites or any important site feature in the vicinity of the proposed site have been considered?

No

11.9. Will the proposed project result in any changes to the demographic structure of local population?

No

11.10. Will the project cause adverse effect on local communities, disturbance to sacred sites or other cultural values?

No

12. Building or Construction projects or Area Development projects and Townships Proposals

12.1. Major Project Requirement in terms of the land area, built up area, green belt, parking needs etc.

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	Existing	Expansion
12.1.1. Number of parking Required	1949	N/A
12.1.2. Paved Area (sq. m)	18513.25	N/A
12.1.3. Basement parking area in sqm	51977.31	N/A
12.1.4. Maximum number of floors	3	N/A
12.1.5. Build up area (sq. m)	111225.3	N/A

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12.1.6. STP & Solid Waste Area (sq. m)	150	N/A
12.1.7. Open Area (sq. m)	N/A	N/A
12.1.8. Unpaved Area (sq. m)	10708.75	N/A
12.1.9. Proposed FAR	48722.19	N/A
12.1.10. Total Land/plot area (sq. m)	29222	N/A
12.1.11. Surface Parking Area (sq. m)	2513	N/A
12.1.12. Green belt Area (sq. m)	2922.2	N/A
12.1.13. Total number of dwelling units	N/A	N/A

12.2. Whether management of drainage in and around site is proposed as per the Central Public Health & Environment Engineering Organization (CPHEEO) Manual on Storm Water Drainage System, 2019 to avoid flooding or water logging?

Yes

12.2.1. Details thereof

Drainage system is already present in the vicinity.

12.3. Details regarding measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)

NA

12.4. Impact of the land use changes occurring due to the proposed project on the runoff characteristics of the area in post construction phase on a long term

NA

12.5. Will there be any significant land disturbance resulting in erosion, subsidence and instability?

No

12.5.1. Reasons thereof

NA

12.6. Whether soil erosion control measures proposed to conform to best management practices highlighted in the National Building Code (NBC) of India, 2016?

No

12.6.1. Reasons thereof

NA

12.7. Breakup of water requirement for various daily uses

Daily Use	Daily quantity (KLD)	
	During Construction	During Operation
Drinking Water	4.5	29
Green Belt	0	13.14
Flushing	0	42
Dust Suppression	1.25	0
Daily Use	During Construction	During Operation
Washing and Curing	4	0

12.8. Details of traffic management at the entry & exit to the project site in construction and operation phase with comparison to the present level of traffic

Separate entry exit, 6 m wide internal road, proper signage to channelize the smooth traffic.

12.9. Whether buildings or building complexes have a connected load of 100 kW or greater or a contract demand of 120 kVA or greater and are intended to be used for commercial purposes.

Yes

12.10. What is the Energy Performance Index (EPI) of a building in kilowatt-hours per square meter per year of the building and measures to minimize energy consumption?

Will be ascertained latter

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measures to minimize energy consumption?

275

12.11. Whether Compliance to the ECBC norms is applicable?

Yes

12.11.1. Whether compliance to

ECBC

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12.12. Details for Energy efficiency level

Building envelop

12.12.1. Fenestration

Parameter	Details	Remarks
U-Factor (W/m2 .K)	3.24	Walls-Plastered both sides
Solar Heat Gain Coefficient	0.25	Average Solar Heat Gain Coefficient
Visual Light Transmittance	79	Average Visual Light Transmittance

12.12.2. Day lighting

Parameter	Details	Remarks
% Useful daylight illuminance (UDI)	25	-
Area per floor (sq. m) UDI requirement during 90% of the year	77	-
Total daylight area (sq. m) in building meeting UDI requirement during 90% of the year	70	-

Building Envelope Sealing

12.12.3. Roof

Parameter	Details	Remarks
Roof assembly U-factor (W/m2 .K)	0.26	-
Climate Zone	Hot and dry	-

12.12.4. External Wall

Opaque Assembly Maximum U-factor (W/m2 .K)	0.4	as per applicable norms
Climate Zone	1	Hot and dry
Material	1	standard
R Value	2.1	-

12.12.5. Energy efficiency in Thermal comfort systems and controls

Yes

12.12.6. Energy efficiency in Lighting and Electrical systems and controls

Yes

12.13. Does the layout of streets & buildings maximize the potential for solar energy devices? Substantiate with details.

Yes

12.14. What extent the non-conventional energy technologies are utilized in the overall energy consumption? Provide details of the renewable energy technologies used

Minimum 2 % non-conventional energy technologies (solar) are utilized

12.15. What are the likely effects of the building activity in altering the microclimates? Provide a self-assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

No

12.16. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans

Necessary precautions and safety measures will be taken as per norms. In addition to this all measures as mentioned in Fire NOC will be implemented in letter and spirit.

12.17. Details of NOCs available for the project (if any)

N/A

Enclosures

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13. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	LAYOUT PLAN-Model.pdf
14. Upload copy of Replenishment Study Report & Baseline Survey data	NA.pdf Preview
15. Upload Copy of EMP Report	EMP and drawings.pdf
16. Conceptual Plan for Building and Construction project	Conceptual Plan Surat Mall.pdf
17. Upload copy of District Survey Report	N/A
18. Schematic representation of the feasibility drawings which give information for EIA purpose	BUILT UP & F.S.I.AREA SKETCH.pdf

15. Additional Information

S. No.	Document Name	Remark	Document
1	Reply to EDS Dated 12 Nov 2022 _Point No.5	Reply to EDS Dated 12 Nov 2022 _Point No.5	Reply to EDS Dated 12 Nov 2022 _Point No.5.pdf
2	Reply to EDS Dated 12 Nov 2022 _Point No 3 & 4	Reply to EDS Dated 12 Nov 2022 _Point No 3 & 4	Reply to EDS Dated 12 Nov 2022 _Point No 3 & 4.pdf
3	Reply to EDS Dated 12 Nov 2022 _Point No 2	Treated water-Reuse scheme	Reply to EDS Dated 12 Nov 2022 _Point No 2.pdf
4	Reply to EDS Dated 12 Nov 2022 _Point No.1	Waste water- STP details with diagram, EMP details, conceptual plan with relevant details.	Reply to EDS Dated 12 Nov 2022 _Point No.1.pdf
5	Reply to EDS Dated 11 Jan 2023	Reply to EDS Dated 11 Jan 2023	Reply to EDS Dated 11 Jan 2023.pdf

Undertaking

17. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

17.1. Name	Rupesh Balwantrai Brahmabhatt
17.2. Designation	Authorized Person
17.3. Company	Rupesh Balwantrai Brahmabhatt
17.4. Address	C/o Marketcity Resources Private Limited, RR Hoisery Building, Shree Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai
17.5. Date	28/10/2022

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ANNEXURE-R-8

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Construction of Proposed Commercial Building-Thoth Mall
Proposed by: Thoth Mall and Commercial Real Estate Private Limited
Proposal No: SIA/GJ/INFRA2/404463/2022

Reply to Essential Details Sought by SEIAA dated 11.01.2023 Point wise Reply:

Point No. 1. Submitted reply is partial, where PP had not submitted details of various facilities for reuse of treated domestic water like storage tanks details, water draw, waste water discharge permission from competent authority OR acknowledgement letter seeking permission, hence, as decided, application is accepted conditionally for its further appraisal in SEAC.

Reply: The proposed project is zero liquid discharge in design. Further we are reusing STP treated water for following purposes.

1. Landscaping
2. Flushing
3. HVAC cooling tower makeup water

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Date: 23.01.2023

ANNEXURE-R-9

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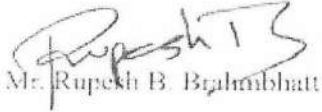
To,
The Member Secretary
State Environment Impact Assessment Authority
Gandhinagar, Gujarat- 382 010

Subject: Submission of EDS dated 11.01.2023 reply for project " Construction of Proposed Commercial Building-Thoth Mall, at Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block no. 94 (Part) (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, Gujarat (Proposal No: SIA/GJ/INFRA2/404463/2022)

Dear Sir,

With reference to the above mentioned subject, we are submitting EDS dated 11.01.2023 reply for your kind consideration. Kindly acknowledge it for appraisal of our application for the grant of Environment Clearance.

Regards


Mr. Rupesh B. Brahmabhatt

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TimeLine Details**Proposal received date at each stage of flow.****Proposal No.*** : SIA/GJ/INFRA2/404463/2022**Project Name*** : Construction of Proposed Commercial Building-Thoth Mall**Project Sector*** : INFRA-2**Date of submission*** : 23 Jan 2023ANNEXURE - R-10 To 11

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Submitted by Proponent	Query for Shortcoming(if any) by SEIAA	Resubmission of Proposal by Proponent	Accepted by SEIAA and forwarded to SEAC	Query for Shortcoming(if any) by SEAC	Resubmission of Proposal by Proponent	Accepted by SEAC	Forwarded to SEIAA for EC	EC Letter Uploaded On/EC Granted
28/10/2022	11/01/2023	23/01/2023	23/01/2023	N/A	26/12/2022	24/01/2023	N/A	05/06/2024

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12th	1287.70	
13th	1287.70	
14th	1287.70	
15th	1287.70	
16th	1287.70	
17th	1287.70	
18th	1287.70	
19th	1185.35	
20th	1185.35	
St Cabin	357.60	
OHWT	192.31	
Total	37325.58	9340.81

The resubmission of the PP as asked by SEIAA has been examined by the SEAC and found satisfactory. After detailed discussion, it was decided to recommend the project to SEIAA, Gujarat for grant of Environmental Clearance as per the conditions mentioned in previous Recommendation Letter forwarded from SEAC vide No EIA-10-2023-NCP-5796 dated: 26-05-2023.

13	SIA/GJ/INFRA2/404463/2022	Construction of Proposed Commercial Building-Thoth Mall Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block no. 94 (Part) (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, Gujarat	EC
<ul style="list-style-type: none"> This office has received an application for Environment Clearance of the above project vide proposal no. SIA/GJ/INFRA2/404463/2022 dated: 24/01/2023. This is a proposed commercial building construction project having net plot area of 29,222.00 m², FSI area of 1,16,888.00 m² and the proposed built-up area of the project is 1,11,225.30 m², As the built-up area is >20,000 m² and <1,50,000 m², it falls in the category 8(a) of the Schedule of EIA Notification, 2006. The project proponent along with their expert / consultant attended the meeting on 24-07-2023. The project was appraised based on the information furnished in Form-1, Form-1A & Conceptual Plan, Environment Management Plan and details presented before the Committee. Committee deliberated on the Land Possession Documents, Lay out & Scope of Project 			

659th meeting of SEAC-Gujarat, Dated 24.07.2023

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along with Building Plans, Air Port NOC, OWC, Detailed Designed of STP, Provided Parking, EMP, CER etc.

1. Details of the Application:

1.1. Type of application:	EC
1.2. Proposal no.	SIA/GJ/INFRA2/404463/2022
1.3. Category of Project :	8(a)
1.4. Date of application accepted by SEAC :	24/01/2023
1.5. Documents Submitted by Project Proponent(PP)	Form -1 , Conceptual plan, EMP, Drawings (Layouts)
1.6. TOR No. & Date :	Not applicable as project is categorized as B2
1.7. Technical expert / Environmental Consultant Name :	In Situ Enviro Care
1.8. SEAC Meeting No. and Date:	Scheduled in 659 th SEAC meeting and 24.07.2023

- Committee deliberated on the following:

- ✓ PP were asked regarding the details of land documents.
- ✓ PP were asked about the details of the activities and amenities to be carried out in mall.
- ✓ PP were asked to revise the layout with peripheral road and submit the flood map.
- ✓ It was observed that Presentation was not found satisfactory and many details were missing.

After detailed deliberation committee unanimously decided to DEFER this project and reschedule it in any upcoming SEAC VC meeting.

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The meeting ended with a vote of thanks to the chair.



Minutes approved by:

1.	Shri Akshay Kumar Saxena, Chairman, SEAC	
2.	Dr. S. C. Pant, Vice Chairman, SEAC	
3.	Shri D. C. Chaudhari, Member, SEAC	
4.	Shri J. K. Vyas, Member, SEAC	
5.	Shri Anand Zinzala, Member, SEAC	
6.	Shri B. M. Tailor, Member, SEAC	
7.	Shri. D.M.Thaker, Member Secretary ,SEAC	

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T. D. O.				CTDO/OUT/12122023/272	
OFFLINE	D.P.A. No. 093			Date: 14/12/2023	
Date: 30/06/2023		OFFLINE		T.D.O./DP/No.: 246	
Surat Municipal Corporation		Town Development Department		Development Permission	
Date 15-12-2023					
With Reference to the Application for Development Permission Number SWZ/30062022/111 Dated 30/06/2022 permission is hereby granted under Section 29(1)(i)/29(i)(iii), 34, 49(i)(b) of Gujarat Town Planning and Urban Development Act, 1976, under Section 253 and 254 of Bombay Provincial Municipal Corporation Act, 1949,					
To, RAJENDRA SUGANCHAND SHAH & Others 2, SHIVANGI BUNGLOWS, NEAR UMRIGAR SHCOOL, UMRA, SURAT					
c/o, Rao Kushal Sohan Architect TDO/AR/535 Address :- 55, Mehasana Soc., Opp. Laxmi Heart Hospital, Nava Vadaj Road, Ahmedabad City, Gujarat Name Of Developer :- Rupesh Balwantbhai Brahmhatt Reg No. :- TDO/DEVR/3053 Address :- 23, Sujan Soc., Nr. Shreyas Foundation, Ambawadi, Ahmedabad, Gujarat					
Subject :- Development Permission Applicant On Development Scheme :- TP Scheme no. 4(Umra-South), TP Status :- Final					
R.S. No.	Block No	O.P. No.	F.P. No.	C.S. No.	
76	94-1/a+1/b to 94-18/a+18/b, 94	49	F.P.No-117	-	
Case Date :- 28/07/2023		Case No :- SWZ/30062022/111			
Development Type :-		Assembly-3.	Building Type :-		Multiplex with mall
Conditions :-					
1	Laminated copy of the Sanctioned plan shall have to be displayed/made available at the site.				
2	Illegal construction against the sanctioned plan shall not be regularized in any case.				
3	Certificate of Registration from the Competent Authority under provisions of the Building and other Construction Workers (Regulation of Employment and Condition of Service) Act, 1996 shall have to be submitted to the Surat Municipal Corporation.				
4	Name and details of buildings/project should be written in Gujarati language also. The Size of such display/ board should be larger than display in English language.				
5	The Developer/Promoter shall not carry out any work of promoting/ advertising/ marketing/ booking/ offers related to selling of the real estate project of plot/ building/ apartment or any part thereof, without having registered the real estate project/ plot/ apartment/ building or any part thereof, with the Real Estate Regulatory Authority (RERA) formed by the State Government under Section 3 of the Real Estate (Regularization and Development) Act, 2016.				
6	Environment Clearance N.O.C. shall have to be submitted before the construction up to the Plinth Level.				
Subject to the submission of detailed working drawing, and structural drawing(s) along with soil investigation report before the commencement of the work.					
By Order,  T/c Town Development Officer Town Development Department Surat Municipal Corporation					

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Minutes of the 745th meeting of the State Level Expert Appraisal Committee held on 20th December 2023 through Video Conference (VC) on National Informatics Centre (NIC).

The agenda of the present meeting was mailed to expert Committee in advance and a Video conference meeting on NIC was organized in this regard on 20-12-2023 at 13.30 hrs.

The 745th meeting of the State Level Expert Appraisal Committee (SEAC) was held online by Video conferencing on 20th December 2023 at 13.30 hrs.

Following members joined the meeting:

1.	Shri Akshay Kumar Saxena, Chairman, SEAC
2.	Dr. S. C. Pant, Vice Chairman, SEAC
3.	Shri D. C. Chaudhari, Member, SEAC
4.	Shri J. K. Vyas, Member, SEAC
5.	Shri Anand Zinzala, Member, SEAC
6.	Shri B. M. Tailor, Member, SEAC
7.	Shri D.M. Thaker, Member Secretary, SEAC

The Committee considered the applications made by project proponents, additional details submitted as required by the SEAC/SEIAA and details furnished in the Form-1, PFR, EMP reports etc.

The agenda of Category 8 (a) were taken up during the meeting. The applicants made presentation on the activities to be carried out along with other details furnished in the Form-1, Form-1A & Conceptual Plan.

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<ul style="list-style-type: none"> ✓ PP has proposed to provide 621 CPS. Separate details for visitor parking is not given • The case was reconsidered in the SEAC meeting dated 20-12-2023. • PP did not remained present during the SEAC VC meeting dated 20-12-2023 and informed the same through email dated 19-12-2023. • <u>Committee unanimously decided to consider this project in any upcoming SEAC VC meeting.</u> 			
5	SIA/GJ/INFRA2/404463/2022	<p>Construction of Proposed Commercial Building-Thoth Mall Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block no. 94 (Part) (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, Gujarat.</p>	Refer ADS
<ul style="list-style-type: none"> • This office has received an application for Environment Clearance of the above project vide proposal no. SIA/GJ/INFRA2/404463/2022 dated: 24/01/2023. • This is a proposed commercial building construction project having net plot area of 29,222.00 m², FSI area of 1,16,888.00 m² and the proposed built-up area of the project is 1,11,225.30 m², As the built-up area is >20,000 m² and <1,50,000 m², it falls in the category 8(a) of the Schedule of EIA Notification, 2006. • The project proponent along with their expert / consultant attended the meeting on 24-07-2023. • The project was appraised based on the information furnished in Form-1, Form-1A & Conceptual Plan, Environment Management Plan and details presented before the Committee. • Committee deliberated on the Land Possession Documents, Lay out & Scope of Project along with Building Plans, Air Port NOC, OWC, Detailed Designed of STP, Provided Parking, EMP, CER etc. • Committee deliberated on the following: <ul style="list-style-type: none"> ✓ PP were asked regarding the details of land documents. ✓ PP were asked about the details of the activities and amenities to be carried out in mall. ✓ PP were asked to revise the layout with peripheral road and submit the flood map. ✓ It was observed that Presentation was not found satisfactory and many details were missing. • After detailed deliberation committee unanimously decided to DEFER this project and reschedule it in any upcoming SEAC VC meeting. • PP replied vide parish portal and meeting was scheduled on dated 20-12-2023. 			

745th meeting of SEAC-Gujarat, Dated 20-12-2023A-D
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1. Details of the Application:

1.1. Type of application:	EC
1.2. Proposal no.	SIA/GJ/INFRA2/404463/2022
1.3. Category of Project :	8(a)
1.4. Date of application accepted by SEAC :	24/01/2023
1.5. Documents Submitted by Project Proponent(PP)	Form -1 , Conceptual plan, EMP, Drawings (Layouts)
1.6. TOR No. &Date :	Not applicable as project is categorized as B2
1.7. Technical expert / Environmental Consultant Name :	In Situ Enviro Care
1.8. SEAC Meeting No. and Date:	Scheduled in 659 th SEAC meeting and 24.07.2023 and 20-12-2023.

2. Salient features of the project:

Sr No	Particulars	Details
1.	Proposal No.	SIA/GJ/INFRA2/404463/2022
2.	Name of the project	Construction of Proposed Commercial Building-Thoth Mall
3.	Address of the project	Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra- South), Block No. 94-1/a+1/b to 94-18/a+18/b,94 (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, Gujarat
4.	Name of Developer	Thoth Mall and Commercial Real Estate Private Limited

745th meeting of SEAC-Gujarat, Dated 20-12-2023

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		C/o Market city Resources Private Limited, RR Hosiery Building, Shree Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai		
5.	Estimated Project Cost (Rs. In Crores)	400		
6.	Whether construction work has been initiated at site? If yes, details thereof And if No, Date up to which construction has not started.	No		
7.	Site coordinates	(with all coordinates of the polygon)		
		Corner Point	Longitude	Latitude
		1	72° 47' 58.954" E	21° 9' 44.051" N
		2	72° 47' 59.438" E	21° 9' 40.028" N
		3	72° 47' 56.239" E	21° 9' 39.443" N
		4	72° 47' 56.404" E	21° 9' 38.543" N
		5	72° 47' 52.266" E	21° 9' 37.706" N
		6	72° 47' 51.694" E	21° 9' 41.209" N
		7	72° 47' 54.261" E	21° 9' 41.709" N
		8	72° 47' 53.945" E	21° 9' 43.343" N
8.	Project Details	<ul style="list-style-type: none"> • Land / Plot Area (m²): 29,222.00 • FSI area (m²): 1,16,888.00 total permissible • Total BUA (m²): 1,11,225.30 		

745th meeting of SEAC-Gujarat, Dated 20-12-2023

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		Permissible	Proposed	
	FSI Area(m ²)	1,16,888.00	48722.19	
	Ground Coverage(m ²)	--	--	
	Common Plot Area(m ²)	5844.40	5844.75	
	Max. building height(m)	--	16.45	
9.	In case of Expansion project	Reason of the Expansion	Not applicable	
		Details of earlier EC obtained for the project	--	
		Compliance of the earlier EC	--	
		Status of construction completed on site	Built up area constructed:	--
			No. of blocks and floors constructed:	--
		If earlier EC not applicable/not obtained for the project then details of Development Permission (Rajachithi) obtained from other Local Authority	Name of the Authority	NA
			Date of order	NA
Built-up area granted	NA			
Documentary proof submitted for supporting the expansion of the project.	Availability of Additional FSI, TDR, Revision in CGDCR etc--NA			
10.	In case of Expansion/ Amendment	Tabular form stating the details granted in Earlier EC and Amendment /Expansion required. NA		
		Condition No.	Details as per EC Granted	Details require by the PP
		-	-	-
11.	Building Details	No. of Buildings:	1	
		No. of Blocks:	1	
		Scope of buildings/blocks:	3 level basement + Ground floor + 2 floors +Stair Cabin + Store	
		No. & size of Residential Units:	NA	

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		No. & type of Commercial Units:	193 Shops/Showrooms																										
		Details of amenities if any:	NA																										
12.	No. of expected residents / users	Permanent staff: 965 Services: 100 Floating Population : 1544 Total= 2609																											
13.	Water & waste water details during construction phase and operation phase	<table border="1"> <tr> <td colspan="2">CONSTRUCTION PHASE</td> </tr> <tr> <td>Water requirement (KL/day):</td> <td>9.75</td> </tr> <tr> <td>Source of water:</td> <td>water supply from water tankers</td> </tr> <tr> <td>Waste water generation quantity (KL/day):</td> <td>5.03</td> </tr> <tr> <td>Mode of disposal:</td> <td>Septic tank & soak pit</td> </tr> <tr> <td>Details of reuse of water, if any: washing water of construction equipments will be reused for curing</td> <td>1.2 KLD for curing</td> </tr> <tr> <td colspan="2">OPERATION PHASE</td> </tr> <tr> <td>Total water requirement(KL/Day)</td> <td>84.0</td> </tr> <tr> <td>Fresh water requirement (KL/day):</td> <td>29.0</td> </tr> <tr> <td>Source of water:</td> <td>Water supply from Surat Municipal Corporation (SMC)</td> </tr> <tr> <td>Waste water generation quantity (KL/day):</td> <td>65</td> </tr> <tr> <td>Mode of disposal:</td> <td>Sewage to be generated will be treated in the proposed onsite STP. Treated sewage will be used for gardening & flushing purpose within premises and remaining quantity of treated sewage will be discharged into the drainage line of SMC.</td> </tr> <tr> <td>In case of STP provision, capacity of</td> <td>Yes, 100 KLD</td> </tr> </table>		CONSTRUCTION PHASE		Water requirement (KL/day):	9.75	Source of water:	water supply from water tankers	Waste water generation quantity (KL/day):	5.03	Mode of disposal:	Septic tank & soak pit	Details of reuse of water, if any: washing water of construction equipments will be reused for curing	1.2 KLD for curing	OPERATION PHASE		Total water requirement(KL/Day)	84.0	Fresh water requirement (KL/day):	29.0	Source of water:	Water supply from Surat Municipal Corporation (SMC)	Waste water generation quantity (KL/day):	65	Mode of disposal:	Sewage to be generated will be treated in the proposed onsite STP. Treated sewage will be used for gardening & flushing purpose within premises and remaining quantity of treated sewage will be discharged into the drainage line of SMC.	In case of STP provision, capacity of	Yes, 100 KLD
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		STP:			
		STP Technology:	STP with MBBR process.		
		Purposes for treated water utilization:	Gardening & Flushing		
		Quantity of treated water to be reused:	1. Gardening (KL/day): 13.0 KLD 2. Flushing (KL/day): 42 KLD		
		Provision of dual plumbing system (Yes/No):	Yes		
		Quantity and type (treated/untreated) of water to be discharged:	Sewage to be generated will be treated in the proposed onsite STP. Treated sewage will be used for gardening & flushing purpose within premises and remaining quantity of treated sewage will be discharged into the drainage line of SMC.		
14.	Status of water supply and drainage line	SMC water supply and drainage lines are available at site.			
15.	Solid waste Management	Construction Phase:			
		Generation (m ³)	Quantity to be reused (m ³)	Mode of Disposal / Reuse	
		Top Soil	3,000.0	3,000.0	Reuse for greenbelt development.
		Other excavated earth	30,070.20	10,250.0 m ³ of excavated earth will be used within premises for back filling.	Other excavated earth will be utilized for other project after payment of necessary royalty, if any.
	Construction debris	200	100	Will be used in low lying areas and outer road	

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									development.
		Steel scrap	12		0				Sold to vendors
		Discarded packing materials	8		0				Sold to vendors
Operation Phase:									
		Type of waste	Generation Quantity (Kg/day)			Mode of waste collection		Mode of Disposal / Reuse	
		Dry waste	260 (40 %)			White bins		Sold to vendors	
		Wet waste	392 (60 %)			Green bins		SMC bins	
		STP Sludge	--						
		Details of segregation if to be done:				Green bins for bio degradable waste & white bins for non-biodegradable waste			
		Capacity and no. of community bins to be placed within premises:				65 bins provided with 80 ltr. Capacity will be provided.			
		Landfill site where waste will be ultimately disposed by local authority:				Landfill site where waste will be ultimately disposed by local authority: At the nearby waste collection point of SMC			
16.	Details on staircase:	Type & no. of buildings	No. of floors	Area for each Floor	No. of staircases	Width of the staircase	No of Lifts	Travel distance (m)	

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			(m ²)		(m)			
	1	3B+G+	21,242.	7	2.15	9	< 25.0	
	2	Basement	15,591.	staircases & 3 escalators		(including 4 fire lifts)		
		04-floor						
17.	Parking Details	As below:				Sq. mtrs.	CPS	
	Total parking area requirement for the project as per GDCR:					--	--	
	Parking area requirement for residential units as per GDCR:					NA	--	
	Parking area requirement for commercial units as per GDCR:					24361.09 m ²		
	Parking area requirement as per GDCR for (specify in case of any other):					--	--	
	Total number of CPS requirement for the project as per NBC					--	--	
	Total parking area provided (m ²) & No. of CPS:					54491.1 m ²	3020 (TW)+ 1242 (4 Wheelers)	
	Parking area provided in basement (m ²) & No. of CPS:					51977.31		
	Parking area provided in hollow plinth(m ²) & No. of CPS:					--		
	Parking area provided as open surface (m ²) & No. of CPS:					2513.79		
18.	Traffic Management	Width of adjacent public roads:			60 m, 24.38 m, 12 m.			
		Number of Entry & Exit provided on approach road/s:			2 gates will be provided			

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		Number of Entry and Exit ramp to the basement:	
		Width of Entry & Exit provided on approach road/s:	6.0 m wide entry and 6.0 m wide exit
		Width of the Roads:	Permissible
		Minimum width of open path all around the buildings for easy access of fire tender (excluding the width for the plantation) i.e peripheral width:	6.0
		Width of all internal roads:	6.0
19.	Details of Green Building measures proposed.	Maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, maximum use of RMC & aerated blocks, use of LED lighting fixtures and low voltage lighting, solar lighting in open and landscape areas, roof-top thermal insulation, rain water harvesting & ground water recharge through 08 nos. of percolating wells etc.	
20.	Energy Requirement, Source and Conservation	Power supply:	
		Maximum demand:	2609 KW
		Connected load:	--
		Source:	GSECL
		Energy saving measures:	~30% by use of LEDs, solar lights and star rated energy efficient electronic consumer durables
		Power Generation:	Required
		Solar power generation (Capacity in KW):	1%
		No. of solar panels with Capacity of each Solar cell	5.0% (130 KW)
			About 130 KW i.e 5.0 % of total power demand will be through solar power generation (roof top area) and will be

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			utilized in common power requirement like basement lighting, lifts, common area and landscape area etc. Thus it helps in energy conservation for the project.
		Total Solar Power Utilization	Total Solar Power Utilization for Indoor and Outdoor Lighting
			Total Solar Power Utilization for Water Pump
			Total Solar Power Utilization for Electric Vehicles Charging Station
			Other usage
		DG Sets: No. and capacity of the DG sets: Fuel & its quantity:	2 x 500 KVA HSD, 65 litre/hr each
21.	Electric vehicle charging provision	Parking area designated for EV Charging parking	Basement area will be having EV Charging Points.
		Total proposed EV charging capacity	We will provide additional power load equivalent to the power required for all charging points to be operated

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			simultaneously, with Safety factor of 1.25
		Total power requirement to charge Electric Vehicle in kWh/day	150 KWh/day
		Availability of power	Out of 150 KWh/day of power requirement for Charging of Electric Vehicles, 100 kWh/day will be utilized from solar power generation and remaining 50 KWh/day will be utilized from Local supply.
22.	Fire and Life Safety Measures	During the construction phase:	Provision of Personal Protective Equipment's (PPEs) to the construction workers and its usage <i>shall</i> be ensured and supervised, training to all workers on construction safety aspects, first aid room with first aid kit, doctor & ambulance service.
		Fall Protection	Provision of Personal Protective Equipment's (PPEs) to the construction workers and its usage shall be ensured and supervised, training to all workers on construction safety aspects, first aid room with first aid kit, doctor & ambulance service.
		Foot Protection	Protection through Personal Protective Equipment's (PPEs)
		Head Protection	Protection through Personal Protective Equipment's (PPEs)
		Noise Protection	Ear muffs and acoustic enclosure of machineries.
		Eye Protection	Use of goggles
		Ladders and Stairs	It will be ensured that ladder will be on a

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		<p>flat, stable surface and the ladder is in good condition.</p> <p>Use a ladder that includes ladder safety devices like leg levellers, anti-slip gutter guards and stabilizers.</p> <p>Maintaining three points of contact when climbing or descending the ladder.</p> <p>It will be ensured that no loads or objects in either hand that can interfere with a firm grip on the ladder will be carried.</p>
	Scaffolds	<p>Keeping the workplace organized Keep the work site clean and tidy to avoid slipping, tripping, and falling.</p> <p>Identifying hazards before work starts and work is being done, Proper training of scaffolders, Site reviewing and Avoid overloading</p>
	Access to Scaffolds -	
	Trenching and Excavation	<p>No entry in an unprotected trench, Trenches deeper than 5 feet will have a protective system in place unless they are made of stable rock. No standing near any vehicle being loaded or unloaded. Keep heavy equipment away from trench edges.</p>
	Electrical Safety	<p>Prevent electrical equipment from contacting wet areas Keep water and other liquids at least 5 feet away from electrical equipment and sources of electricity. Ensuring safe use when unplugging and Install properly and tidy electrical cords.</p>

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		Cranes	Check and level ground conditions, Use appropriate spread mate size; Fully extend outriggers and no overloading.	
		Occupational Noise Exposure	Ear muffs and acoustic enclosure of machineries with regular monitoring	
		Welding and Cutting	---	
		During the operation phase" (including capacity of underground water tank and terrace water tank capacity) :	Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm2 at terrace level – two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc.	
		Status of fire opinion obtained for the project	Obtained	
		Nearest fire station, distance & time required for the fire tender to reach at the project site :	Vesu Fire Station, 2.651 SW About 10 minutes.	
23.	Rain Water Harvesting (RWH)	Level of the Ground water table:		
		RWH/Percolation well details:	Required	Provided
		No. & dimensions of RWH tank(s) :		08 Nos. of 300 mm dia.
		No. and depth of percolations wells :		08 nos. and 80 m in depth.

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		Details on Pre-treatment facilities :		De-silting cum filter chamber										
24.	Green area details	Details:	Required as per prevailing Laws/policy/rule	Provided										
		Tree covered area (m ²) :		--										
		Area covered by shrubs and bushes (m ²):		--										
		Lawn covered area (m ²):		--										
		Total Green Area (m ²):		2922.2										
		Green Area % of plot area:		10%										
		No. of trees and species to be planted:		731 number of trees in premises.										
25.	Basic amenities to be provided to construction workers.	Sanitation facilities, maintaining hygienic condition at the project site to avoid health problems, safe drinking water, PPEs, first aid room with first aid kit & welfare facilities as per the Gujarat Building & Other Construction Workers Rules.												
26.	Environment Management plan	<table border="1"> <thead> <tr> <th>Sr. No</th> <th>Head</th> <th>Basis for cost estimates</th> <th>Total Capital cost (Rs. In lacs) (Construction and operation phase)</th> <th>Total Recurring cost per annum (Rs. in lacs) (Construction and operation phase)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Air</td> <td>Dust Mitigation Measures : Regular water sprinkling</td> <td>10.0</td> <td>5.0</td> </tr> </tbody> </table>			Sr. No	Head	Basis for cost estimates	Total Capital cost (Rs. In lacs) (Construction and operation phase)	Total Recurring cost per annum (Rs. in lacs) (Construction and operation phase)	1.	Air	Dust Mitigation Measures : Regular water sprinkling	10.0	5.0
Sr. No	Head	Basis for cost estimates	Total Capital cost (Rs. In lacs) (Construction and operation phase)	Total Recurring cost per annum (Rs. in lacs) (Construction and operation phase)										
1.	Air	Dust Mitigation Measures : Regular water sprinkling	10.0	5.0										

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		Stack and DG room, its capacity - 2 Set of 500 KVA		
2.	Noise Control	Noise control measures like provision of acoustic enclosures, ear muffs,	3.0	1.0
3.	Water	100 KLD – MBBR Type STP	10.0	3.0
4.	Solid and hazardous waste management	652.25 Kg/Day – Automatic OWC-Yes Area require – 200 Sq.m.	3.0	1.0
5.	Environment monitoring	The recurring cost would be incurred on hiring of consultants and payment of various statutory fees to regulatory agencies.	--	1.5
6.	Rain water	Collection system, treatment and recharge well – 8 nos. P. W.C.	21.0	1.5
7.	Green belt	731 nos. Trees and Lawn Area Development	12.0	6.0
8.	Solar Energy	Roof Top Solar – 130 KW	80.0	30.0
9.	Fire & Safety	Provide Fire Fighting Systems as per Fire Opinion from SMC and Fire and Safety Equipment and PPE's will be provided to workers during Construction Phase.	25.0	10.0

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10.	CER	Need based activities to be carried out under CER	410.0	190.0
11.	Amenities/ Occupational health center	Providing of amenities facility for worker	6.0	4.0
Total			580.0	253.0
Grand Total (Rs in Lakhs)			Rs 833 Lakhs	

Corporate Environment Responsibility (CER)

Sr. No.	Activity	Capital Fund Allocation (Rs. In Lacs)	Recurring Fund Allocation (Rs. In Lacs)	Basis considered for selection of the activity
1.	Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation.	150.0	75.0	Aesthetics and good environment value
2.	Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates	250.0	110.0	Energy conservation through use of alternative source of energy.
3.	Conducting blood donation camps and medical check-up camps near project site area.	10.0	5.0	Promoting basic and essential health care service.

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		Total Fund	410.0	190.0
		Grand Total	Rs 600 Lakhs	
27.	Details of EIA report	<ul style="list-style-type: none"> EIA report prepared by: Study period: Study area: Environmental attributes considered for EIA study: Observations: Details of any other study carried out: 	NA	
28.	Details of Environmental Consultant (If any)	Name of the Consultant	In Situ Enviro Care	

• **Committee deliberated on the following:**

- ✓ Details of facilities in the mall, Parking, Solar power generation etc was reviewed by the Members.
- ✓ Land possession document.
- ✓ Revised layout plan.
- ✓ Flood zone map and protective measures for basements for excess water if any.

- The Minutes of the meeting dated 20-12-2023 was placed before the committee and the following query has been raised:

- ✓ Number of fire lift not mentioned.
- ✓ Number of trees should be 731 not 300.
- ✓ Total EMP needs review Cost of 130 KW solar is only Rs 12 lakh Cost of Fire and safety only Rs 3 lakh Amenities only Rs 1 lakh.
- ✓ CER should be Rs 600 lakh. Considered only Rs 61 lakh.

PP replied vide their email dated : 25-01-2023 and submitted the following:

- ✓ 04 No. of fire lifts are provided
- ✓ Number of trees will be 731, accordingly the budget has been provided in Revised EMP
- ✓ Revised EMP (including revision of cost in activities: Solar cost, Fire & Safety and Amenities. Now the EMP Cost is Rs 833 Lakhs (Capital Cost: 580 Lakhs + Recurring Cost: 253 Lakhs)

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✓ Revised CER(Now the CER budget provided is Rs 600 Lakhs (Capital Cost: 410 Lakhs + Recurring Cost: 190 Lakhs)

- The said submission of the project proponent was considered by the Committee and the submitted documents were found satisfactory, it was unanimously decided to recommend the project to SEIAA Gujarat for granting Environment Clearance subject to the strict compliance of the following project specific conditions as well as the standard conditions finalized during the meeting of SEAC held on 02/08/2017 and approved during the meeting of SEIAA held on 08/09/2017 The Building Construction projects falling under project activity no. 8(a) as per the schedule of the EIA Notification 2006:

D-1. Project Specific Conditions for Environment Clearance:

a) Preconstruction Phase

1. Mitigation of flood measures shall be undertaken. Height of the plinth and ramps will be increased so that flood water does not enter basement.
2. The project proponent shall construct 1 nos of buildings [3 level basement + Ground floor + 2 floors +Stair Cabin + Store].
3. The height of the building shall not be higher than 16.45 mts.
4. The Peripheral margin shall be 6 mts and Internal roads shall be 6 mts wide.
5. Separate Entries and Exits shall be provided to the project on the approach road.
6. The Project Proponent shall make provision of Electric vehicle charging in parking area as mentioned at the Sr no 21 of the Salient features of the project.
7. Project proponent shall explore possibilities to reuse the treated waste water for gardening and floor washing.

b) Construction Phase:

(i) WATER:

8. Fresh water requirement during the construction phase shall not exceed 9.75 KLD and it shall be met through tanker. No ground water shall be tapped during the construction phase.
9. Sewage generated during the construction phase shall be disposed off through Septic tank & soak pit.
10. Explore possibilities of provision of mobile toilets in construction phase.

(ii) HEALTH & SAFETY:

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11. Project Proponent shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
12. The project proponent shall obtain registration of the establishment under the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
13. The project proponent shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.
- c) Operation Phase:**
- (iii) WATER:**
14. Total water requirement during the operation phase shall not exceed 84.0 KLD, out of which fresh water requirement of 29.0 KLD shall be met through SMC and the remaining 55 KLD of water requirement shall be met through treated sewage. No ground water shall be tapped during the operation phase. Metering of the water shall be done and its records shall be maintained.
15. Sewage generation during operation phase shall not exceed 65 KLD which shall be treated in the proposed onsite Sewage Treatment Plant.
16. The unit shall install and efficiently operate STP of adequate capacity for treating the sewage to be generated during operation phase to achieve the GPCB norms at the STP outlet. Treated sewage conforming to GPCB norms shall be utilized within premises for gardening & flushing purpose at the maximum extent possible. Only remaining quantity of treated sewage shall be disposed off through drainage line of SMC .
17. A proper logbook of STP operation and also showing the quantity of treated sewage utilization within premises & quantity of treated sewage discharged into the drainage line shall be maintained and furnished to the GPCB from time to time.
18. Dual plumbing system with separate tanks and lines shall be provided for utilization of treated sewage for flushing.
19. No bore well shall be constructed and existing bore well/s, if any, shall be either sealed or converted into the recharge well.
20. Rain water harvesting from rooftop and paved areas and ground water recharge through 08 nos. of percolation wells shall be carried out as per the details submitted. Before recharging

the runoff, pre-treatment must be done to remove suspended matter.

(iv) AIR:

21. A D. G. set (2 X 500 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
22. The exhaust of the D. G. Set shall be at least 3 m above roof top.
23. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.

(v) SOLIDWASTE:

24. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Converter and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the SMC .

(vi) SAFETY AND WELFARE:

25. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
26. Fire fighting facilities like Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm² at terrace level – two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc shall be provided.
27. Staircase shall be provided:

Type & no. of buildings	No. of floors	Area for each Floor (m ²)	No. of staircase	Width of the staircase (m)	No of Lifts	No. of Fire Lifts	Travel distance (m)

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1	3B+G+2	21,242.3 1- Basement 15,591.0 4- floor	7 staircases & 3 escalators	2.15	6	4	< 25.0
---	--------	--	--------------------------------------	------	---	---	--------

28. All the staircases shall open out at ground level from the highest point of building [with access from each floor] for emergency evacuation.
29. Provision for adequate air changes per hour in the basement shall be made so as to avoid build-up of CO in the area.
30. Car park exhaust system equipped with CO (Carbon Monoxide) sensor shall be provided to ensure operation of exhaust fans as CO concentration levels.
31. Clear peripheral margin space of adequate width, in accordance with the concerned local by-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.
32. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

(vii) PARKING / TRAFFIC CONGESTION:

33. Minimum parking space of 54491.1 m² (3020 CPS) [51977.31 m² in Basement + 2513.79 m² in open area] shall be provided as proposed.
34. Project proponent shall provide the height of Basement greater than 4.5 mts in order to accommodate futuristic parking demand through Mechanical Parking.

(viii) ENERGY CONSERVATION:

35. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, 130 KW solar power generation, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

(ix) GREEN BELT:

36. Green belt area of 2922.2 m² comprising of 2922.2 m² tree covered area with 300 trees within premises shall be developed as proposed. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.

37. Green belt to be developed shall include all trees with height not less than 7ft.

(x) BUDGETARY ALLOCATION FOR EMP:

38. The Project proponent shall allot budget for Capital cost Rs. **580.0** Lakhs and Recurring cost of Rs **253.0** Lakhs in Construction Phase & Operation Phase.

(xi) CORPORATE ENVIRONMENTAL RESPONSIBILITY:

39. The project proponent shall allocate the separate fund of Rs. 600 Lakhs as committed before SEAC for activities Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation. Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates. Conducting blood donation camps and medical check-up camps near project site area. .

40. Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020.

41. The said activities shall be completed within 3 years from the commencement of the project.

42. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.

General Conditions.

Compliance of Environment Clearance/ Inspection / Reporting/ Administration/ Appeal

1. Project proponent shall inform to all the concerned authorities including Municipal Corporation and district collector and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded. Copy of EC shall be display at the site in prominent area for the public.
2. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.
3. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.
4. The Nodal Department or any authority or officer authorized by MOEF&CC/SEIAA can inspect the site of the project and all the facilities, for verification of compliances of environment clearance conditions.

745th meeting of SEAC-Gujarat, Dated 20-12-2023

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5. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.
6. Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.
7. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses a. msseiaagj@gmail.com & seacgujarat@gmail.com

6	SIA/GJ/INFRA2/408693/2022	Radhika Residency' Survey No. 172/p1, Village: Solsumba, Taluka: Umbergaon, Dist: Valsad	Refer back
<ul style="list-style-type: none"> • The project proponent (PP) has submitted online application vide no SIA/GJ/INFRA2/408693/2022 for obtaining Environmental Clearance. • PP has applied for Environmental clearance and the SEAC recommended the project for grant of environmental clearance vide this office letter no. EIA-10-2023-NCP-6075 dated: 17-08-2023 for conditions as mentioned therein. • The case was referred back by the SEIAA, Gujarat vide SEIAA meeting dated 29.11.2023 with the following point: <ul style="list-style-type: none"> ✓ SEAC may re-examine SOP for handling of violation proposals for Construction Projects and submit recommendation and remarks in this regards. The letter regarding to re-examine SOP for handling of violation proposal for Constitution Projects is also issued vide this office letter dated 23.11.2023 in another similar matter. ✓ After re-examination of sop, SEAC may also reappraise the cost of Ecological Damage Assessment and EMP comprising of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed due to this project • The case was reconsidered in the SEAC meeting dated 20-12-2023. • Letter from SEIAA is received for correction in the procedure of Handling of violation cases. The same is under deliberation at the SEAC. • PP remained absent during the SEAC VC meeting dated 20-12-2023. 			

745th meeting of SEAC-Gujarat, Dated 20-12-2023

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Minutes of the 1167th Meeting held on 19th February 2024

The 1167th meeting of the State Level Environment Impact Assessment Authority (SEIAA) was held under the Chairmanship of Shri H. K. Dash and attended by Prof.(Dr.) V. K. Srivastava, Member (through online mode) and Shri Asav P. Gadhvi, Member Secretary of the State Level Environment Impact Assessment Authority (SEIAA) at Paryavaran Bhawan, Sector 10- A, Gandhinagar.

The following cases were taken up during the meeting:-

1.	<p>Megha Infra Space "A Project by Megha Infra Space" (Builtup Area: 1,15,575.80 m², FSI Area: 60,905.64 m²) FP No. 930, T.P.S. No. 23 (Sabarmati), RS No. 169/1+2+3, Vil. Acher, Ta. Sabarmati, Dist. Ahmedabad. Building and Construction Project - 8(a) Application Date: 20/09/2023, Proposal No:- 442727</p>	EC	Granted
Deliberation & Decision of SEIAA			
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> i. The accreditation/registration details of the consultant shall be submitted to this office within 10 days time. ii. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 500 KI./ day (2 x 250 KI./day). iii. No ground water shall be abstracted without obtaining prior permission from CGWA. iv. Project Proponent (PP) shall provide recycling facilities of 215 KI./Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. v. PP shall provide total Car Parking Space (CPS) of 1189 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. vi. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. vii. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall submit the details of tree species to be planted within 10 days. viii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. ix. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. x. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution. 			
2.	<p>Deepak Nimbark "Palak Estrella" (Builtup Area: 63,204.56 m², FSI Area: 33,932.01 m²) Survey Number: 528/B, O.P. No: 165/2, F.P. No: 165/2, T.P.S. No. 52, Vil. Ambli, Ta. , Dist. Ahmedabad. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 446691</p>	EC	Granted
Deliberation & Decision of SEIAA			
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment</p>			

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	<p>Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> The accreditation/registration details of the consultant shall be submitted to this office within 10 days time. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 75 KL/ day. No ground water shall be abstracted without obtaining prior permission from CGWA. Project Proponent (PP) shall provide recycling facilities of 41.6 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. PP shall provide total Car Parking Space (CPS) of 905 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution.
3.	<p>Jayantibhai M Patel "Artesia" (Builtup Area: 89,516.62 m², FSI Area: 53,316.22 m²) Survey Number: 707/P, 708/2, 708/7, O.P. Number: 114, 115/2, 115/6, Amalgamated F.P. Number: 114+115/2+115/6, T.P.S. Number: 51, Vil. Makarba, Dist. Ahmedabad. EC Granted Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 446829</p>
Deliberation & Decision of SEIAA	
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> The accreditation/registration details of the consultant shall be submitted to this office within 10 days time. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 175 KL/ day. No ground water shall be abstracted without obtaining prior permission from CGWA. Project Proponent (PP) shall provide recycling facilities of 57.49 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. PP shall provide total Car Parking Space (CPS) of 685 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. 	



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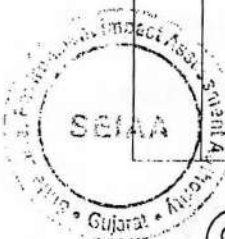
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	ix. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. x. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution.		
4.	Shreyas Apartment Owner's Association, "Shreyas Arise" (Builtup Area: 28,434.88 m ² , FSI Area: 17,167.30 m ²) F.P. No. 639, Final T.P.S. No. 21 (Ambavadi), Vil. Vasna, Ta. Sabarmati, Dist. Ahmedabad. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 446913	E/C	Granted
Deliberation & Decision of SEIAA			
The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant E/C, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA. After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:			
i. PP shall submit the break of CER allocation per activity per year within 10 days and the said activities shall be completed within 03 years from the commencement of the project. ii. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 60 KI/ day. iii. No ground water shall be abstracted without obtaining prior permission from CGWA. iv. Project Proponent (PP) shall provide recycling facilities of 25 KI/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. v. PP shall provide total Car Parking Space (CPS) of 216 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. vi. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. vii. PP shall provide and develop at least 10 % green belt area of total plot area within premises. viii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. ix. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. x. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution.			
5.	Shah Poddar Nihlani Organizers Pvt. Ltd, "Avadh Martella" (Builtup Area: 1,73,800.98 m ² , FSI Area: 98,013.21 m ²) Block No. 46, T.P.S. No. 28 (Rundh-Vesu), O.P. No. 21, F.P. No. 21, Vil. Rundh, Dist. Surat. Building and Construction Project - 8(b) Application Date: 04/11/2023, Proposal No:- 446936	E/C	Granted
Deliberation & Decision of SEIAA			
The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant E/C, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA. SEIAA has noted that the EIA Report is prepared by NABET Accredited EIA Consultant (Certificate No.: NABET/EIA/2124/RA 0245, Validity: 24/08/2024). After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:			
i. The accreditation/registration details of the consultant shall be submitted to this office within			

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	<p>10 days time.</p> <p>ii. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 220 KI/ day.</p> <p>iii. No ground water shall be abstracted without obtaining prior permission from CGWA.</p> <p>iv. Project Proponent (PP) shall provide recycling facilities of 81.14 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.</p> <p>v. PP shall provide total Car Parking Space (CPS) of 1486 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.</p> <p>vi. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.</p> <p>vii. PP shall provide and develop at least 10 % green belt area of total plot area within premises.</p> <p>viii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.</p> <p>ix. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.</p> <p>x. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution.</p>		
6.	<p>SNS Asset Developers Pvt. Ltd "SNS Elevate" (Builtup Area: 82,326.76 m², FSI Area: 41,894.31 m²) T.P.S. No. 28, F.P. No. 107-Plot-B (Althan-Bhatar), R.S. No. 20, O.P. No. 20, Vil. Althan, Ta. Majura, Dist. Surat. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 447039</p>	EC	Granted
Deliberation & Decision of SEIAA			
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <p>i. PP shall obtain and submit a copy of Airport NOC and Fire Opinion within 90 days ensuring the same shall be obtained before commencement of work.</p> <p>ii. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 270 KL/ day.</p> <p>iii. No ground water shall be abstracted without obtaining prior permission from CGWA.</p> <p>iv. Project Proponent (PP) shall provide recycling facilities of 117.30 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.</p> <p>v. PP shall provide total Car Parking Space (CPS) of 710 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.</p> <p>vi. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.</p> <p>xi. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall submit the details of tree species to be planted within 10 days.</p> <p>vii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.</p> <p>viii. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.</p> <p>ix. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may</p>			



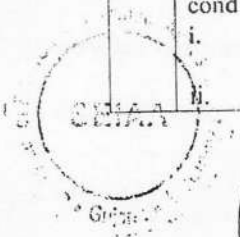
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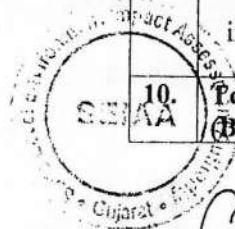
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	lead to air pollution. x. The copy of the validity extension order for the NABET registration shall be submitted within 10 days.		
7.	Divymect Hospitality LLP "Hayatt Regency" (Builtup Area: 32,346.70 m ² , FSI Area: 11,915.10 m ²) Revenue Survey No. 123/P, Plot No 95/A-2, TP No. 5, FP No. 95, Vil. Nanamava, Ta. Rajkot, Dist. Rajkot. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 447126	EC	Granted
Deliberation & Decision of SEIAA			
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> The accreditation/registration details of the consultant shall be submitted to this office within 10 days time. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 165 KI/ day. PP shall also provide 20 KLD Effluent Treatment Plant separately. No ground water shall be abstracted without obtaining prior permission from CGWA. Project Proponent (PP) shall provide recycling facilities of 116 KI/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. PP shall provide total Car Parking Space (CPS) of 421 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall submit the details of tree species to be planted within 10 days. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution. 			
8.	Jatin Girdharbhai Gajera "Amar Luxuria" (Builtup Area: 40,877.38 m ² , FSI Area: 23,872.10 m ²) Block No. 135, T.P.S. No. 58 (Valak), F.P. No. 44, O.P. No. 44, Vil. Valak, Ta. , Dist. Surat. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 447239	EC	Granted
Deliberation & Decision of SEIAA			
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> PP shall obtain and submit a copy of Fire Opinion within 90 days ensuring the same shall be obtained before commencement of work. The accreditation/registration details of the consultant shall be submitted to this office within 			



	<p>10 days time.</p> <p>iii. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 200 KL/ day.</p> <p>iv. No ground water shall be abstracted without obtaining prior permission from CGWA.</p> <p>v. Project Proponent (PP) shall provide recycling facilities of 82 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.</p> <p>vi. PP shall provide total Car Parking Space (CPS) of 375 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.</p> <p>vii. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.</p> <p>viii. PP shall provide and develop at least 10 % green belt area of total plot area within premises.</p> <p>ix. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.</p> <p>x. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.</p> <p>xi. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution.</p>		
<p>9.</p>	<p>Dwarkesh Enterprise "Gokulesh Tulip" (Builtup Area: 34,424.32 m², FSI Area: 23,101.46 m²) F.P. No. 119 & 126, City Survey No. NA 446/p2 & NA 556/A, T.P. Scheme No. 1, Vil. Bill, Ta. Vadodara, Dist. Vadodara. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 447252</p>	<p>EC</p>	<p>Granted</p>
<p>Deliberation & Decision of SEIAA</p>			
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA.</p> <p>After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <p>i. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 140 KL/ day.</p> <p>ii. No ground water shall be abstracted without obtaining prior permission from CGWA.</p> <p>iii. Project Proponent (PP) shall provide recycling facilities of 54.5 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.</p> <p>iv. PP shall provide total Car Parking Space (CPS) of 323 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.</p> <p>v. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.</p> <p>vi. PP shall provide and develop at least 10 % green belt area of total plot area within premises.</p> <p>vii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.</p> <p>viii. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.</p> <p>ix. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution.</p>			
<p>10.</p>	<p>Porranova Projects "Terranova" (Builtup Area: 29,595.96 m², FSI Area: 15,898.68 m²)</p>	<p>EC</p>	<p>Granted</p>



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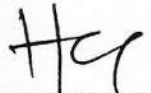
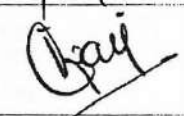
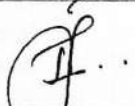
<p>S.P. No: 38/2 of F.P. No: 38, O.P. No: 38/A of T.P.S. No: 33 (Gota)(Final) [Revenue Survey No: 215/P], Vil. Gota, Ta. Ghatlodiya, Dist. Ahmedabad. Building and Construction Project - 8(a) Application Date: 04/11/2023, Proposal No:- 449224</p>		
Deliberation & Decision of SEIAA		
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. The recommendation of SEAC, to grant EC, dated 01-02-2024 received to this office on 02-02-2024 was taken for consideration by SEIAA. After detailed discussion and deliberation, SEIAA has taken a decision to grant the Environment Clearance conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> The accreditation/registration details of the consultant shall be submitted to this office within 10 days time. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 70 KL/ day. No ground water shall be abstracted without obtaining prior permission from CGWA. Project Proponent (PP) shall provide recycling facilities of 29.7 KI/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. PP shall provide total Car Parking Space (CPS) of 279 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. PP shall submit the visitor details within 10 days. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall submit the details of tree species to be planted within 10 days. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. PP shall provide paving to outdoor flooring to avoid air borne of particulate matters which may lead to air pollution. 		
<p>11. Thoth Mall and Commercial Real Estate Private Limited "Construction of Proposed Commercial Building-Thoth Mall" (Builtup Area: 1,11,225.30 m², FSI Area: 1,16,888 m²) Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76), Vil. Althan, Ta. Majura, Dist. Surat. Building and Construction Project - 8(a) Application Date: 24/01/2023, Proposal No:- 404463</p>	EC	Deferred
Deliberation & Decision of SEIAA		
<p>The above named proposal was appraised in SEAC meeting conducted on 13-12-2023. After detail deliberation and discussion, SEAC has recommended to Grant of EC. The recommendation received to this office on 02-02-2024 vide SEAC letter dated 01-02-2024. After detailed discussion and deliberation, SEIAA has taken a decision to defer the Environment Clearance for reasons as follows:</p> <ol style="list-style-type: none"> PP has calculated the requirement of CPS as 1949 as per NBC, whereas PP has made provision of only 1242 CPS. The total number of commercial units (shops/showrooms) mentioned in (i) SEAC format – 193 shops/showrooms, (ii) copy of presentation dated 20-12-22023 read as - 235 shops/showrooms, and (iii) floor layout plans - 172 shops/showrooms. SEAC may please re-appraise. 		

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<p>iii. Under CER at sr no. 2, PP has listed an activity Solar Street Light – mall and nearby area. This activity may be reviewed considering the provision of CER to be carried out in the affected area around the project.</p> <p>iv. Following details are missing in the format received with recommendation: (1) Ground Coverage Area, (2) visitor parking details, (3) EV charging points, (4) Tree Covered Area & tree species.</p> <p>SEAC may verify the aforementioned details and resubmit the recommendation to SEIAA within 10 days time period.</p>
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Note:

- i. Whenever PP shall transfer the project to the registered society, the registered society shall abide by the all terms and conditions laid down in Environment Clearance order and agreement regarding the same shall be inked by builder and registered society. This will be applicable for all granted cases.
- ii. For all above granted proposals, Project Proponent shall strictly adhere to all General Conditions mentioned in Minutes of the 1081st Meeting held on 23rd Aug 2023.

Sr. No.	Name	Designation	Signature
1.	H. K. Dash	Chairman	
2.	Prof. (Dr.) V. K. Srivastava (through online mode)	Member	
3.	Asav P. Gadhvi	Member Secretary	



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Annexure-R-16

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State Expert Appraisal Committee
(SEAC)Gujarat

790th (Table agenda) meeting of the State Level Expert Appraisal Committee, to be held on 05 March-2024[NCP]

AGENDA

Venue: Video Conference

Please Check MoEF&CC Website at www.parivesh.nic.in for details and updates

From Date: 05.03.2024

TO Date: 05.03.2024

Date when Agenda was Created: 28.02.2024

Sr.no	Proposal No	Name of project	Remarks
1	SIA/GJ/MIS/299824/2023	The First' Survey No. 20, Sub Plot No. 2/3, F.P. No. 51, T.P.S. No. 75 at Hanspura, Taluka: Asanira, Districe Ahmedabad	Refer back
2	SIA/GJ/INFRA2/408693/2022	Radhika Residency' Survey No. 172/p1, Village: Solsumba, Taluka: Umbergaon, Dist: Valsad	Refer back
3	SIA/GJ/INFRA2/443124/2023	ASHTAVINAYAK HOMES T.P.S No.-10 (Pal), O.P.No.-81, F.P.No.-111, Block No.- 208, Moje - Pal, Ta- Adajan, Di – Surat	Refer back
4	SIA/GJ/INFRA2/435801/2023	SWC Skylight R. S. No. 431/P, OP NO 37, FP NO 37, TP NO 30(Kalali), Village :Kalali, Vadodara	Refer back
5	SIA/GJ/INFRA2/444482/2023	Mangla Fiorella C.T.S. No. 708/6, 708/7, 725 and R.S.No. 21 Paiki A, 21 Paiki,33 Paiki& 21 Paiki 4 of Akota VillageTaluka & District Vadodara – 390020, Gujarat	Refer back
6	SIA/GJ/INFRA2/429573/2023	VR Infinity R.S. NO. 508/2,509, F.P. NO. 81,82, T.P.S. NO. 44., VILLAGE BAPOD, VADODARA	Refer back
7	SIA/GJ/INFRA2/429761/2023	CORAL AROMA BLOCK NO. 212, O.P. NO. 109, F.P. NO. 132, PAIKI SUB PLOT NO. 1, T.P.S. 13, BHARTHANA- VESU, SURAT - 395007	Refer back

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8	SIA/GJ/INFRA2/44281 6/2023	Sagar Veronica Sub Plot No. 18/2/2, F.P. No. 18/2, O.P. No. 18/2, D.T.P.S. No. 18 (Kudasan-Randesan-Raysan), R.S./Block No. 417, Moje: Kudasan, Ta: Gandhinagar, Dist: Gandhinagar	Refer back
9	SIA/GJ/INFRA2/44540 4/2023	Apple Green-2 .P.NO.:- 42 OF D.T.P.S. NO. 21 (Koba) [R.S.NO.:- 42 (O.P.NO.:- 42), OF MOJE : KOKA, TALUKA.:-GANDHINAGAR, DISTRICT : GANDHINAGAR	Refer back
10	SIA/GJ/INFRA2/44092 9/2023	MADHAV AISHVARYAM R. S. No.: 364/2/P1, O. P. No.: 337/2, F. P. No.: 337/2, D.T.P.S. NO. 29 (SARGASAN-TARAPUR-ADALAJ-UVARASAD), VILLAGE. TARAPUR, TAL.&DIST.:GANDHINAGAR – 382422, STATE.: GUJARAT	Refer back
11	SIA/GJ/MIS/420685/2023	Shree Siddheshwar Holyhock Opp. Darshanam Club life, Gorva Ankodia, Vadodara	Refer back
12	SIA/GJ/INFRA2/43740 3/2023	Banyan Court Offices at Survey. No. 988, 989, 990, 991, 992/1-2, 993, 994, 995/1-2 of Vadodara Kasba Village, Alembic City East Alembic Road Taluka Vadodara City East District Vadodara - 390003	Refer back
13	SIA/GJ/INFRA2/43631 9/2 023	Satya Commercial House Survey Number 363/1, O.P. No: 26/1, F.P. Number 26/1, Draft T.P.S. No: 86 (Sarkhej-Okaf-Fatehwadi-Makarba) at village: Sarkhej, Taluka: Vejalpur, District: Ahmedabad, State: Gujarat.	Defer
14	SIA/GJ/MIS/76425/202 2	Pramukh Horizon-2 R.S./Block No.2814 (Old No: 651/1, O.P. No: 107, F.P.No. 107, T.P. Scheme No.9 (Vasana Hadmatiya-Saragasan-Uwarsad-Tarapur-Vavol), at Village- Uwarsad, Tehsil &Dist-Gandhinagar	Defer
15	SIA/GJ/INFRA2/400455/2 022	SGH Reality Plot No. F.P No.: 1+2, RS NO. 94/A+B+C+D T.P.S NO. 1(Thaltej), Village: Thaltej, Tehsil: Ahmadabad City, District: Ahmedabad, Gujarat	Defer
16	SIA/GJ/INFRA2/444075/2 023	Pramukh Pentagon Survey no. 762, (old survey no. 410/B), T.P.S no. 28, F. P. no. 143/P, At. Por, Tal. & Dist. – Gandhinagar.	Defer
17	SIA/GJ/INFRA2/41383 1/2023	SVCT Mundra Survey No. 9/1 (Plots No. 1 to 294), 6/1 (Plots No. 1 to 464, 477 to 694) and 21/2 (Plots No. 1 to 50, 62 to 94), Village	Defer

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		Shiracha, Tal. Mundra, Dist. Kutch	
18	SIA/GJ/INFRA2/40446 3/2022	Construction of Proposed Commercial Building-Thoth Mall Plot No.-117 forming part of Town Planning Scheme No. 4 (Umra-South), Block no. 94 (Part) (erstwhile survey no. 76) Village-Althan, Taluka-Majura, District-Surat, Gujarat	Defer
19	SIA/GJ/NCP/73653/2018	Ved Arcade T.P.S. No. 113 of F.P. No. 164, Moje: Vastral, Taluka:Vatva, Dist:Ahmedabad	Releasing Bank Guarantee

Important Note:

1 The project proponents are requested to send the project details in respect of establishment/ identification of violation (by SEIAA/MoEF&CC) in the format as per Annexure-I, Annexure-II, Annexure-III & Annexure-IV.

- (1) The project proponents should submit the Form-1, Pre-feasibility report for TOR along with other requisite documents, Environment Impact Assessment Report, public hearing report, queries subsequently raised by the Ministry, if any including details of the court matters/Orders of the Court pertaining to the project if any, in original, duly signed by the company authorized signatory for Environmental Clearance, well in advance before meeting to Ministry's project section or utmost at the time of presentation, without which the proposal will not be considered.

Note: Submit a copy of each of above documents - Hard and Soft Copies (CD) to the Member secretary, Violation (Note: Not by Name) by speed post so as to reach well in time.

- (ii) Compliance Report from Regional Office, MoEF&CC (Applicable for projects already having EC).
- (iii) **The KML/Shape files should be emailed to mentioned at para No. 7 below at least 5 days prior to the meeting.**
- (iv) The above all documents are required to be forwarded to the Chairman/Members of the Expert Appraisal Committee along with softcopy.

2 All the documents including the hard copy of the presentation materials should be legible and printed on both sides on ordinary paper. **In case the members of the Expert Appraisal Committee do not receive the proposals/documents before the meeting, the Committee will not consider the project**

3 The Project Proponent or his or her authorized representative /consultant should avoid delivery of documents by hand and seeking

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meeting with Chairman/Members. Members are also requested to discourage/ avoid the meeting with the PP/ consultants.

- 4 Further, it is requested that the project proponent or his/her authorized representative should attend the presentation meeting of EAC. They may also depute senior officers from the company (preferably not more than two representatives) who can make a presentation on their behalf on the salient features of the project, the related environmental issues, proposed Environmental Management Plan and also respond to the queries/suggestions of the Committee.
- 5 Any changes/modification with respect to the Agenda, Venue etc., would be indicated in Ministry's website. You are also requested to keep track of the status of your project from the Ministry/s Website i.e., www.envfor.nic.in / www.envclearance.nic.in.
- 6 Distribution of writing pads, pens, plastic folders and unnecessary stationery items during the meeting is not permitted. Distribution of colour print out may be avoided unless it is stated specifically.
- 7 No consultant is permitted into the meeting who has no accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) according to the MoEF OM dated 2nd December, 2009

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Minutes of the 1214th Meeting held on 15th May 2024

The 1211th meeting of the State Level Environment Impact Assessment Authority (SEIAA) was held under the Chairmanship of Shri H. K. Dash and attended by Prof.(Dr.) V. K. Srivastava, Member (through online mode) and Shri Asav P. Gadhi, Member Secretary of the State Level Environment Impact Assessment Authority (SEIAA) at Paryavaran Bhawan, Sector 10- A, Gandhinagar. Authorized Supporting Staff of the SEAC was remained present during the meeting.

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The following cases were taken up during the meeting:-

1.	Avadh Heliconia at Sr. No. 534/2, 534/2 Paiki of Tukwada, Pardi, Valsad proposed by Mr. Mukeshbhai Undhad partner of M/s Avadh Heliconia.	To release the submitted Bank Guarantee	Approved
Deliberation & Decision of SEIAA			
<p>PP has submitted an application to release the Bank Guarantee vide letter dated 22-09-2023 to SEIAA with the recommendation of IRO, MoEF&CC Letter dated 17-05-2023. The application received from PP to SEIAA was considered on SEIAA meeting no. 1098 (Part-I) dated 05-10-2023 and it was decided to forwarded the application to SEAC. The proposal was forwarded to SEAC by SEIAA on 17-10-2023. The recommendation to release the bank guarantee was received from SEAC vide its letter dated 01-03-2024.</p>			
<p>The recommendation was considered in the 1183rd meeting of SEIAA dated 19-03-2024 wherein the proposal was deferred it to the next physical meeting of SEIAA.</p>			
<p>The recommendation was reconsidered in the meeting. During the meeting it was noted that SEAC has appraised the application of PP in its meeting dated 22-12-2023 and recommended to SEIAA vide its letter dated 01-03-2024 to release the Bank Guarantee. SEAC has noted following points in its recommendation letter.</p>			
<ul style="list-style-type: none">i. IRO, MoEF&CC has visited their site and reported the compliance observed by IRO vide letter dated 17-05-2023.ii. SEAC deliberated on sequence of events, compliance status of EC conditions. CCR from IRO stated that they have implemented the remediation plan and natural and community augmentation plan for which bank guarantee may be released. SEAC found submission of project proponent satisfactory.			
<p>SEAC has recommended to release the Bank Guarantee considering the compliance submitted vide its letter dated 01-03-2024.</p>			
<p>Based on the recommendation of SEAC and Factual Report of IRO, MoEF&CC, SEIAA has decided to release the bank guarantee. SEIAA has also noted that the bank guarantee was submitted to SEAC/GPCB. Hence, it was also decided to direct the SEAC/GPCB, as the case may be, to release the bank guarantee with an intimation of SEIAA.</p>			
2.	Kalpvan Green at Sr. No. 59/1P1/P1, Plot No. 1, Vill. Kangashiyali, Ta. Lodhika, Di. Rajkot by M/s Sanskara Conbuild Pvt. Ltd.	To release the submitted Bank Guarantee	Approved
Deliberation & Decision of SEIAA			
<p>PP has submitted an application to release the Bank Guarantee vide letter dated 18-09-2023 to SEIAA with the recommendation of IRO, MoEF&CC Letter dated 04-09-2023. The application received from PP to SEIAA was considered on SEIAA meeting no. 1098 (Part-I) dated 05-10-2023 and it was decided to forwarded the application to SEAC. The proposal was forwarded to SEAC by SEIAA on 17-10-2023. The recommendation to release the bank guarantee was received from SEAC vide its letter dated 01-03-2024.</p>			
<p>The recommendation was considered in the 1183rd meeting of SEIAA dated 19-03-2024 wherein the proposal was deferred it to the next physical meeting of SEIAA.</p>			
<p>The recommendation was reconsidered in the meeting. During the meeting it was noted that SEAC has appraised the application of PP in its meeting dated 22-12-2023 and recommended to SEIAA vide its letter dated 01-03-2024 to release the Bank Guarantee. SEAC has noted following points in its recommendation letter.</p>			



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	<p>i. IRO, MoEF&CC has visited their site and reported the compliance observed by IRO Letter dated 04-09-2023.</p> <p>ii. SEAC deliberated on sequence of events, compliance status of EC conditions. CCR from IRO stated that they have implemented the remediation plan and natural and community augmentation plan for which bank guarantee may be released. SEAC found submission of project proponent satisfactory.</p> <p>SEAC has recommended to release the Bank Guarantee considering the compliance submitted vide its letter dated 01-03-2024.</p> <p>Based on the recommendation of SEAC and Factual Report of IRO, MoEF&CC, SEIAA has decided to release the bank guarantee. SEIAA has also noted that the bank guarantee was submitted to SEAC/GPCB. Hence, it was also decided to direct the SEAC/GPCB, as the case may be, to release the bank guarantee with an intimation of SEIAA.</p>		
<p>3.</p>	<p>Regarding re examine SOP for handling violation proposals for construction projects</p>	<p>Approval of Revised SOP</p>	<p>Kept in Abeyance</p>
<p align="center">Deliberation & Decision of SEIAA</p>			
<p>SOP for handling violation proposals for construction projects was reviewed in the SEIAA meeting and SEAC was asked to re-examine the approved SOP vide SEIAA letter dated 23-11-2023. SEAC has re examined the SOP in its meeting dated 22-12-2023 wherein the comment of SEAC is as under:</p> <p>“it was observed that the Total turnover under violation period and profit earned due to violation case is calculated twice. i.e. while calculating the Cost of remediation plan and natural & community resource augmentation plan and again while calculating the Penalty of violation.”</p> <p>After detailed discussion and deliberation, SEIAA has decided that as the MoEF&CC has informed vide its OM dated 08-01-2024 that Hon’ble Supreme Court order dated 02-01-2024 has stayed the operation of MoEF&CC Violation SoP dated 07-07-2021 and 28-01-2022. In view of the proposal is kept in abeyance till the relief granted by Hon’ble Supreme Court for the stay or the stay to be vacated.</p>			
<p>4.</p>	<p>SGH Realty LLP "SGH Reality" (Built-up Area: 1,25,664.07 m², FSI Area: 72,793.36 m²) Plot No. F.P No. 1+2, RS No. 94/A+B+C+D, T.P.S No. 1 (Thaltej), Vil. Thaltej, Ta. Ahmadabad City, Dist. Ahmedabad. Building and Construction Project - 8(a) Application Date: 17/01/2023, Proposal No:- 400455</p>	<p align="center">EC</p>	<p align="center">Granted</p>
<p align="center">Deliberation & Decision of SEIAA</p>			
<p>The Environment Clearance proposal was discussed in SEAC meeting conducted on 05-03-2024 recommending to Grant of EC. The email received from SEAC dated 16-04-2024.</p> <p>SEAC noted that that Project is EC Expansion under category 8(a) - B2 category and as per Office Memorandum dated 08-06-2022, CCR is required only in projects proposals involving expansion of existing EC having requirement of ToR. In this case, ToR is not applicable so SEAC has recommended that CCR is not require.</p> <p>During the discussion, representatives of SEAC has informed that PP has submitted undertaking dated 01-03-2024 stating PP has carried out construction as per the approved EC only and no construction has taken place more than approved built up area.</p> <p>Considering the recommendations of SEAC and after detailed discussion and deliberation, the Environment Clearance is Granted conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <p>i. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 420 KL/ day.</p> <p>ii. No ground water shall be abstracted without obtaining prior permission from CGWA.</p> <p>iii. Project Proponent (PP) shall provide recycling facilities of 282.12 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. PP shall provide total Car Parking Space (CPS) of 1200 cars and provide electric charging</p>			



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	<p>facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.</p> <p>v. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.</p> <p>vi. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall provide details of tree species to be planted within 10 days.</p> <p>vii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.</p> <p>viii. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.</p>		
5.	<p>Pramukh Pentagon (Built-up Area: 32,349.62 m², FSI Area: 18,019.79 m²) Survey no. 762, (old survey no. 410/B), T.P.S no. 28, F. P. no. 143/P, At. Por, Tal. & Dist. – Gandhinagar. Building and Construction Project - 8(a) Application Date: 20/09/2023, Proposal No:- 444075</p>	EC	Granted
Deliberation & Decision of SEIAA			
<p>The Environment Clearance proposal was discussed in SEAC meeting conducted on 05-03-2024 recommending to Grant of EC. The email received from SEAC dated 16-04-2024.</p> <p>PP has submitted the additional missing information & clarification, to comply with the queries raised, which is accepted by SEAC and SEAC has re-recommended to grant the Environment Clearance.</p> <p>Considering the recommendation of SEAC and after detailed discussion and deliberation, the Environment Clearance is Granted conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <p>i. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 40 KI./ day.</p> <p>ii. No ground water shall be abstracted without obtaining prior permission from CGWA.</p> <p>iii. Project Proponent (PP) shall provide recycling facilities of 25.13 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.</p> <p>iv. PP shall provide total Car Parking Space (CPS) of 127 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.</p> <p>v. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.</p> <p>vi. PP shall provide and develop at least 10 % green belt area of total plot area within premises. PP shall provide details of tree species to be planted within 10 days.</p> <p>vii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.</p> <p>viii. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.</p>			
6.	<p>Adani Ports & Special Economic Zone Limited (APSEZ) "SVCT Mundra" (Built-up Area: 1,47,739.36m², FSI Area: 1,22,729.54 m²) Survey No. 9/1 (Plots No. 1 to 294), 6/1 (Plots No. 1 to 464, 477 694) and 21/2 (Plots No. 1 to 50, 62 to 94), Vil. Shiracha, Ta. Mundra & Dist. Kutch. Building and Construction Project - 8(a)</p>	EC	Granted



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Application Date: 01-04-2023, Proposal No:- 413831			
Deliberation & Decision of SEIAA			
<p>The Environment Clearance proposal was discussed in SEAC meeting conducted on 05-03-2024 recommending to Grant of EC. The email received from SEAC dated 16-04-2024.</p> <p>PP has submitted the additional missing information & clarification, to comply with the queries raised, which is accepted by SEAC and SEAC has re-recommended to grant the Environment Clearance.</p> <p>Considering the recommendation of SEAC and after detailed discussion and deliberation, the Environment Clearance is Granted conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <ol style="list-style-type: none"> i. PP shall obtain all requisite statutory permission for laying of conveyance pipelines on government land before commencement of the pipeline laying activity. ii. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 800 KL/ day. iii. No ground water shall be abstracted without obtaining prior permission from CGWA. iv. Project Proponent (PP) shall provide recycling facilities of 714.5 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers. 614.5 KLD will be reused in gardening and flushing purpose and remaining 99.5 KLD will be used for green belt development in APSEZ area. PP shall obtain prior statutory permission for utilization of treated domestic waste water in APSEZ Area, if any. PP shall also provide adequate storage facility for sewage management during monsoon period. v. PP shall provide total Car Parking Space (CPS) of 1384 cars and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS. vi. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP. vii. PP shall provide and develop at least 10 % green belt area of total plot area within premises. viii. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office. ix. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit. 			
7.	<p>Thoth Mall and Commercial Real Estate Private Limited "Construction of Proposed Commercial Building-Thoth Mall" (Built-up Area: 1,11,225.30 m², FSI Area: 1,16,888 m²) Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra- South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76), Vil. Althan, Ta. Majura, Dist. Surat. Building and Construction Project - 8(a) Application Date: 24/01/2023, Proposal No:- 404463</p>	EC	Granted
Deliberation & Decision of SEIAA			
<p>The Environment Clearance proposal was discussed in SEAC meeting conducted on 05-03-2024 recommending to Grant of EC. The email received from SEAC dated 16-04-2024.</p> <p>PP has submitted the additional missing information & clarification, to comply with the queries raised, which is accepted by SEAC and SEAC has re-recommended to grant the Environment Clearance.</p> <p>Considering the recommendation of SEAC and after detailed discussion and deliberation, the Environment Clearance is Granted conditionally including all conditions stipulated by SEAC along with following additional conditions are as follows:</p> <p>Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having</p>			



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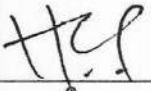
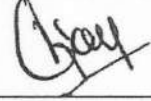

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	capacity of 100 KL/ day.
ii.	No ground water shall be abstracted without obtaining prior permission from CGWA.
iii.	Project Proponent (PP) shall provide recycling facilities of 55 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.
iv.	PP shall provide total Car Parking Space (CPS) of 1242 four wheeler CPS and 3020 two wheeler and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.
v.	Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.
vi.	PP shall provide and develop at least 10 % green belt area of total plot area within premises.
vii.	PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.
viii.	PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.
ix.	Project proponents shall prepare the Evacuation Plan considering the evacuation route from top for users and free movement for fire fighting vehicles. The evacuation plan shall be displayed at all strategic locations within the premises.

For all above granted proposals, Project Proponent shall strictly adhere to all General Conditions mentioned in Minutes of the 1081st Meeting held on 23rd Aug 2023.

Total 04 proposals of Environment Clearance, 02 proposals to return bank guarantee and 01 proposal of to revise the SOP of handling of violation cases of Construction were considered in Meeting. All proposals are granted/ approved except proposal of to revise the SOP of handling of violation cases of Construction.

Sr. No.	NAME	Designation	Sign
1.	H. K. Dash	Chairman	
2.	Prof. (Dr.) V. K. Srivastava (through online mode)	Member	
3.	Asav P. Gadhvi	Member Secretary	



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The first part of the document discusses the general principles of the system. It outlines the objectives and the scope of the project. The second part describes the methodology used in the study, including the data collection and analysis techniques. The third part presents the results of the study, and the fourth part discusses the conclusions and the implications of the findings.

Year	Value	Percentage
1990	100	100%
1991	110	110%
1992	120	120%
1993	130	130%
1994	140	140%
1995	150	150%



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ANNEXURE-R-18

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), GUJARAT)

To,

The Authorized Person
THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED
C/o Marketcity Resources Private Limited, RR Hoisery Building, Shree
Lakshmi Wollen Mills Estate, Dr, E Moses Road, Mumbai -400011

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/GJ/INFRA2/404463/2022 dated 23 Jan 2023. The particulars of the
environmental clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC24B038GJ110727 |
| 2. File No. | SIA/GJ/INFRA2/10501/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 8(a) Building and Construction projects |
| 6. Name of Project | Construction of Proposed Commercial
Building-Thoth Mall |
| 7. Name of Company/Organization | THOTH MALL AND COMMERCIAL
REAL ESTATE PRIVATE LIMITED |
| 8. Location of Project | GUJARAT |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 05/06/2024

(e-signed)
Asav P. Gadhvi
Member Secretary
SEIAA - (GUJARAT)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



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ASAV P. GADHVI
MEMBER SECRETARY
SEIAA (GUJARAT)



GOVERNMENT OF INDIA
MOEF & CC
STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY
GUJARAT

No. SEIAA/GUJ/EC/8(a)/ 21 /2024

Date: 31 MAY 2024

BY R.P.A.D
Time Limit

Sub: Environment Clearance for the Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (erstwhile survey no. 76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited. Construction project in Category 8 (a) of Schedule annexed with EIA Notification dated 14/09/2006.

Ref: Your Proposal No. SIA/GJ/INFRA2/404463/2023.

Dear Sir,

This has reference to your application along with Form-I, Form-1 A dated 24/01/2023, seeking Environmental Clearance under Environment Impact Assessment Notification, 2006. The project was scheduled for hearing in the SEAC meeting held on 24/07/2023, 20/12/2023 & 05/03/2024

The proposal is for Environmental Clearance for the Building and Construction Project "Thoth Mall" at Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South), Block No. 94-1/a+1/b to 94-18/a+18/b, 94 (Part) (erstwhile survey no. 76) Village: Althan, Taluka: Majura, District: Surat, Gujarat. Proposed by Thoth Mall and Commercial Real Estate Private Limited. This is a proposed building construction project having plot area of 29,222 m² and the proposed FSI area of the project is 1,16,888 m² with proposed built up area of 1,11,225.30 m². As the built up area is >20,000 m² and <1,50,000 m², it falls in the category 8(a) of the Schedule of EIA Notification, 2006.

The project will comprise of 01 numbers of buildings. No. of Blocks: 01. Scope of buildings/blocks are: 3 level basement + Ground floor + 2 floors + Stair Cabin + Store and No. & size of Commercial Units are: 193 Shops/Showrooms.

The project activity is covered in 8(a) and falls in Category 'B'. Since the proposed project is in item no.8 of the EIA notification, 2006, it does not need Public Consultation as per Para 7(i) III. Stage (3) (d) – Public Consultation of EIA Notification, 2006.

The SEAC, Gujarat had recommended the project vide their email dated 16/04/2024 to grant Environmental Clearance to the SEIAA, Gujarat based on the decision taken during SEAC meeting held on 05/03/2024. The proposal was considered by SEIAA, Gujarat in its meeting (1214th) held on 15/05/2024 at Gandhinagar. After careful consideration, the SEIAA hereby accords Environmental Clearance to above project under the provisions of EIA Notification dated 14th September, 2006 subject to the compliance of the following conditions.

A. PROJECT SPECIFIC CONDITIONS:

1. Generated Sewage shall be treated in proposed Sewage Treatment Plant (STP) having capacity of 100 KL/ day.
2. No ground water shall be abstracted without obtaining prior permission from CGWA.
3. Project Proponent (PP) shall provide recycling facilities of 55 KL/Day treated domestic wastewater with necessary storage tanks and pipeline infrastructure and adequate sprinklers.
4. PP shall provide total Car Parking Space (CPS) of 1242 four wheeler CPS and 3020 two wheeler and provide electric charging facility for 20% of total CPS. In case of total number of vehicles owned by the residents of the building exceed the provided total CPS, PP shall be responsible for managing and providing additional CPS.
5. Wherever essential permission is required for the use of government property to carry out proposed any CER activity, all requisite prior permissions of Govt. of Gujarat/ local body shall be obtained by PP.
6. PP shall provide and develop at least 10 % green belt area of total plot area within premises.
7. PP shall provide Environmental Cell details with staff, for implementation of submitted time bound Environment Management Plan for construction and operation phase, with relevant details of this office.
8. PP shall prepare the Air Pollution Control Action Plan and shall implement it in true letter and spirit and shall publish it at the main entrance of the unit.
9. Project proponents shall prepare the Evacuation Plan considering the evacuation route from top for users and free movement for fire fighting vehicles. The evacuation plan shall be displayed at all strategic locations within the premises.



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10. The EC order should neither be considered to prove legal rights nor it can be used as an evidence for claiming any other benefit by the proponent and it is solely for purpose of responsible compliance of conditions laid in Environment Clearance so as to mitigate the effect of degradation of environment.

A.1 CONSTRUCTION PHASE:

A.1.1 WATER:

11. Fresh water requirement during the construction phase shall not exceed 9.75 KLD and it shall be met through tanker. No ground water shall be tapped during the construction phase.
12. Sewage generated during the construction phase shall be disposed off through Septic tank & soak pit.
13. Explore possibilities of provision of mobile toilets in construction phase.

A.1.2 HEALTH & SAFETY:

14. Project Proponent shall obtain Fire opinion/provisional fire NOC from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
15. The project proponent shall obtain registration of the establishment under the Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Act 1996 and shall comply with the provisions of the Act for the safety, health and welfare of construction workers.
16. The project proponent shall obtain registration of the construction workers as beneficiaries with the Gujarat Building and Other Construction Workers Welfare Board.

A.2 OPERATION PHASE:

A.2.1 WATER

17. Total water requirement during the operation phase shall not exceed 84 KLD, out of which fresh water requirement of 29 KLD shall be met through SMC and the remaining 55 KLD of water requirement shall be met through treated sewage. Metering of the water shall be done and its records shall be maintained.
18. Sewage generation during operation phase shall not exceed 65 KLD which shall be treated in the proposed onsite Sewage Treatment Plant.
19. The unit shall install and efficiently operate STP of adequate capacity for treating the sewage to be generated during operation phase to achieve the CPCB norms at the STP outlet. Treated sewage conforming to CPCB norms shall be utilized within premises for gardening & flushing purpose at the maximum extent possible. Only remaining quantity of treated sewage shall be disposed off through drainage line of SMC.
20. A proper logbook of STP operation and also showing the quantity of treated sewage utilization within premises & quantity of treated sewage discharged into the drainage line shall be maintained.
21. Dual plumbing system with separate tanks and lines shall be provided for utilization of treated sewage for flushing.
22. No bore well shall be constructed and existing bore well/s, if any, shall be either sealed or converted into the recharge well.
23. Rain water harvesting from rooftop and paved areas and ground water recharge through 08 nos. of percolation wells shall be carried out as per the details submitted. Before recharging the runoff, pre-treatment must be done to remove suspended matter.

A.2.2 AIR:

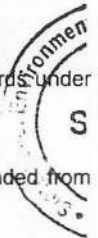
24. A D. G. set (2 X 500 KVA) proposed as backup power shall be of enclosed type and confirm to prescribe standards under EPA rules. Necessary acoustic enclosures shall be provided at diesel generator set to mitigate the impact of noise.
25. The exhaust of the D. G. Set shall be at least 3 m above roof top.
26. The gaseous emissions from the D.G. Sets shall conform to the standards prescribed under EPA rules as amended from time to time. At no time, the emission levels shall go beyond the stipulated standards.

A.2.3 SOLID WASTE:

27. The solid waste generated shall be properly collected and segregated at source. The biodegradable waste shall be converted into useful end product by treating it into the proposed onsite Organic Waste Converter and the recyclable waste shall be sold to vendors whereas the other garbage shall be disposed off properly as per the provisions made by the SMC.

A.2.4 SAFETY AND WELFARE:

28. Project Proponent shall obtain fire safety certificate / Fire No-Objection Certificate (NOC) from the concern authority as per the prevailing Rules / Gujarat Fire Prevention and Life Safety Measures Act, 2016.
29. Fire fighting facilities like Fire extinguishers, hose reel, wet riser, manually operated electric fire alarm system, automatic sprinkler system in entire building, underground static water storage tank-200 KL capacity, terrace tanks -100 KL capacity (total capacity), pump near underground static water storage tank (fire pump) with minimum Pressure of 3.5 kg/cm² at terrace level – two electric and one diesel pump of capacity 2,280 lit/min and one electric pump of capacity 180 lit/min etc shall be provided.
30. Staircase shall be provided:



Type & no. of buildings	No. of floors	Area for each Floor (m ²)	No. of staircase	Width of the staircase(m)	No of Lifts	No. of Fire Lifts	Travel distance(m)
1	3B+G+2	21,242.31- Basement 15,591.04- floor	7 staircases & 3 escalators	2.15	6	4	< 25.0

31. All the staircases shall open out at ground level from the highest point of building [with access from each floor] for emergency evacuation.
32. Provision for adequate air changes per hour in the basement shall be made so as to avoid build-up of CO in the area.
33. Car park exhaust system equipped with CO (Carbon Monoxide) sensor shall be provided to ensure operation of exhaust fans as CO concentration levels.
34. Clear peripheral margin space of adequate width, in accordance with the concerned local bye-laws, shall be provided for unobstructed & easy movement of vehicles in case of emergency.
35. Sanitation facilities, drinking water & tap water, sewage disposal facility, first aid box, free medicines, doctor service, adequate PPEs etc. shall be provided for workers.

A2.5 PARKING / TRAFFIC CONGESTION:

36. Minimum parking space of 54491.1 m² (3020 CPS) [51977.31 m² in Basement + 2513.79 m² in open area] shall be provided as proposed.
37. Project proponent shall provide the height of Basement greater than 4.5 mts in order to accommodate futuristic parking demand through Mechanical Parking.

A 2.6 ENERGY CONSERVATION:

38. Energy conservation measures viz. maximum use of natural lighting through architectural design, energy efficient motors & pumps, water efficient taps, solar lights in open & solar street light, 130 KW solar power generation, use of aerated blocks & RMC, use of LED lighting fixtures and low voltage lighting, roof-top thermal insulation etc. shall be implemented as proposed.

A 2.7 GREEN BELT:

39. Green belt area of 2922.2 m² comprising of 2922.2 m² tree covered area with 300 trees within premises shall be developed as proposed. The other open spaces inside the plot shall be suitably landscaped and covered with vegetation of indigenous tree species.
40. Green belt to be developed shall include all trees with height not less than 7ft.

B. GENERAL CONDITIONS:

B1. PRE-CONSTRUCTION AND CONSTRUCTION PHASE:

41. Mitigation of flood measures shall be undertaken. Height of the plinth and ramps will be increased so that flood water does not enter basement.
42. Project proponent shall explore possibilities to reuse the treated waste water for gardening and floor washing.
43. Roads leading to or at construction site must be paved and blacktopped (i.e. – metallic roads).
44. No excavation of soil shall be carried out without adequate dust mitigation measures in place.
45. Grinding and cutting of building materials in open area shall be prohibited.
46. Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.
47. Construction and demolition waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.
48. Various dust mitigation measure shall be displayed prominently at the construction site for easy public viewing.
49. Environment Management Cell shall be formed, which shall supervise and monitor the environment related aspects of the project during construction and operational phases in addition to observance of Gujarat Building and other Construction Workers '(Regulation of Employment & Conditions of Service) Rules 2003.
50. Prior permission from the competent authority shall be obtained for cutting of the existing trees before site preparation work is commenced.
51. Water demand during construction shall be reduced by use of curing agents, super plasticizers and other best construction practices.
52. Wind – breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided. Individual building within the project site shall also be provided with barricades.
53. Regular water sprinkling shall be carries out in vulnerable areas for controlling dusting/ fugitive emissions.
54. No uncovered vehicles carrying construction material and waste shall be permitted.

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55. No loose soil or sand or construction & demolition waste or any other construction material that cause dust shall be left uncovered. Uniform piling and proper storage of sand to avoid fugitive emissions shall be ensured.
56. Structural design of the project shall strictly adhere to the seismic zone norms for earthquake resistant structures.
57. The planning, designs and construction of all buildings shall be such as to ensure safety from fire.
58. The project proponent shall ensure maximum employment given to the local people nearby site area.
59. All required sanitary and hygienic measures shall be provided before starting the construction activities and to be maintained throughout the construction phase.
60. Provision shall be made for housing of construction labor within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical healthcare, crèches, electricity & ventilation, canteen, rest rooms, safe disposal system for garbage, first aid, medical and emergency facilities etc. to ensure that they do no ruin the existing environmental condition. The housing may be in the form of temporary structures to be removed after completion of the project.
61. Adequate personal protective equipment's shall be provided to the construction workers to ensure their safety and the project proponent shall ensure its usage by the labours.
62. First Aid Box shall be made readily available in adequate quantity at all the times.
63. Training shall be given to all workers on construction safety aspects.
64. The project proponent shall strictly comply with the Building and other Construction Workers'(Regulation of Employment & Conditions of Service) Act 1996 and Gujarat rules made there under and their subsequent amendments.
65. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibration dampers etc. on all sources of noise generation.
66. Ambient Noise levels shall conform to Residential standards both during day and night. Incremental pollution load on the ambient air and noise quality shall be closely monitored during construction phase
67. The noise generating equipments, machinery and vehicles shall not be operated during the night hours and shall be maintained properly to avoid generation of high noise due to wear and tear.
68. Use of diesel generator sets during construction phase shall be strictly with acoustic enclosure and shall conform to the EPA Rules for air and noise emission standards.
69. Safe disposal of wastewater and municipal solid wastes generated during the construction phase shall be ensured.
70. All top soil excavated during construction activity shall be used in horticultural / landscape development within the project site.
71. Construction materials and debris shall be properly stored and handled to avoid negative impacts such as air pollution and public nuisances by blocking the roads and public passages.
72. Construction debris shall be reused in construction of roads, levelling the site etc. Waste packaging material (like used cement bags, waste paper, cardboard packing material), metal scraps etc. shall be sold to recyclers or shall be sent to the nearest municipal solid waste landfill site.
73. Excavated earth to be generated during the construction phase shall be utilized within the premises to the maximum extent possible and balance quantity of excavated earth shall be disposed off with the approval of the competent authority after taking the necessary precautions for general safety and health aspects. Disposal of the excavated earth during construction phase shall not create adverse effect on neighbouring communities.
74. Provisions of Construction & Demolition Waste Management Rules-2016 shall be strictly adhered to.
75. Vehicles hired for bringing construction material at the site shall be in good conditions and conform to applicable air and noise emission standards and shall be operated only during day time and non-peak hours.
76. Project proponent shall ensure use of eco-friendly building materials including fly ash bricks, fly ash paver blocks, Ready Mix Concrete [RMC] and lead free paints in the project.
77. Fly ash shall be used in construction, wherever applicable as per provisions of Fly Ash Notification under the E.P. Act, 1986 and its subsequent amendments from time to time.
78. Use of glass shall be minimal and only low emissive glass shall be used in the project to reduce the electricity consumption and load on air conditioning.

B2. OPERATION PHASE AND LIFE TIME:

79. In case, if it comes to notice to SEAC/SEIAA, that PP has violated EC norms by starting construction before obtaining Environmental Clearance, necessary action shall be taken as per the provisions of OM of MoEF & CC, New Delhi dated 7.7.2021.
80. Project Proponent shall submit CER plan each year wise to respective Collectors, DDO and Municipal Commissioner/Urban Development Authority and implement of CER activities under intimation and guidance of the respective authorities.

81. PP shall take all required mitigation measures to comply with ambient noise levels standards of the residential area during day and night time as per Noise Pollution (Control and Regulation) Rules, 2000.
82. Necessary permission for drawing of water from concerned Corporation/ Authority shall be obtained.
83. Necessary permission for discharging of treated domestic wastewater in Drainage of concerned Corporation/ Authority has to be obtained.
84. Concerned Municipal Corporations/ Urban Development authority shall ensure the compliance of conditions given in the EC order.
85. Project proponent shall provide suitable storm water drainage facilities to avoid water logging.
86. This EC order should not be used as supportive evidence in regard of legal evidence in case of any disputes. This is only given for the purpose of Environmental Compliances and mitigation of various environmental Impact.
87. PP shall sponsor tree plantation of community / institution land with proper maintenance and provisions of fencing and watering in consultation with Deputy Conservator of Forest of concerned District as per the clarification given in para 3 of OM of MoEF&CC, GOI dated 25.02.2021. The expenditure of above supporting activities will be within the total outlay of CER committed by PP.
88. Project proponent or the maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible not later than 3 months and display the same in the society notice board
89. PP shall also comply EC conditions and inform to the local authorities like Municipal Corporation, UDA, RERA/ SEIAA and also ensure proper parking without fail. Basement parking should always maintain clean, free from hanging electric wires and provide adequate light and ventilation.
90. Proponent shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipments, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.
91. Project proponent shall comply with all provisions of GDCR and its amendment for constructing Building.
92. The PP shall also ensure notarized undertaking from the maintenance society at the time of hand over to comply with all the conditions of EC scrupulously.
93. As regards obtaining for fire safety permissions, proponent have to inform to SEIAA before obtaining BU permissions from competent authority.
94. Proponent shall obtain Registration of the establishment under the Building and other construction workers (regulation of employment & condition of service before commencement of construction and inform to SEIAA.
95. Provision of fire lift may be provided; additional lift may be provided in high rise building for safety.
96. All vibrating parts will be checked periodically and serviced to reduce the noise generation and sound producing equipment. Further, Regular maintenance of leakages of water and wastewater shall be carried out.
97. The competent authority like Municipal Corporation / Urban development authority / District collector / RERA or any other authority or officer authorised by MoEF & CC can inspect the site, all facilities, for verification of compliances of Environmental Clearances conditions and ensure its compliance before issuance of any permission given by competent authority.
98. Construction activities will be allowed only during daytime period.
99. If height of the building/block from the ground level is above 12.65 meters, then PP shall provide lift in building/block as per GDCR Rules.
100. PP shall provide one regular lift and one fire lift, if floor area of the block/building exceeds 497.61 sq mtrs.
101. Project proponent shall provide and operate necessary recycling facilities for reuse of treated domestic wastewater within premises.
102. Project proponent shall obtain all NA permission for all survey Nos before installation and commissioning of activities.
103. The project proponent shall provide water pumping arrangement and especially when the discharge into municipal drainage, for annual inspection and cleaning to avoid inundation and surface water pollution and health hazard.
104. The project proponent shall ensure the distance criteria is properly followed while undertaking construction in consistence with the existing directions of local self-government bodies.
105. The orders shall mention the limit of floors given in the proposal. Any deviation from that by the proponent changing the number of floors could attract withdrawal of the EC as a violation case.
106. Prior EC granted is subject to the proponent receiving all statutory permission / clearances / certificates and membership of respective agencies / authorities failing, which this provisional EC will stand withdrawn.

107. Proponent shall inform progress from time to time, in six monthly compliance report to MOEFCC / SEIAA / SEAC.
108. The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.
109. Bore well water shall be drawn only after obtaining necessary permission from CGWA.
110. Project Proponent shall prominently display the copy of Environment Clearance at site.
111. Project proponent shall comply with all environmental facilities and requirements as per GDCR/Urban Development Authority.
112. Regular maintenance of leakages of water and wastewater shall be carried out.
113. All construction activities will be allowed only during daytime period.
114. Lubrication will be carried out periodically for all plant machinery.
115. The project proponent shall prepare, display at prominent place in the construction site and implement the fire and safety SOPs for fall protection, ladders and staircase, scaffolds, trenching and excavation, electrical safety, crane operations, occupational noise mitigation procedure, welding and cutting including provision of PPE kits etc.
116. When the property is handed over to society, the proponent should ensure by notarized undertaking to abide by all the conditions of EC and copy of the such transfer letter with notarized undertaking shall send to SEAC & SEIAA.
117. The proponent shall ensure that the occupants of the society are allotted parking space as approved in EC order and put it on display the allotment of parking to the occupants in the society maintenance of it.
118. If there is Basement parking in proposed in the project then they should always maintain clean, free from hanging electric wires and provide adequate light.
119. Separate Entries and Exits shall be provided to the project on the approach road.
120. PP shall provide Electric vehicle charging points in the parking area.
121. Project Proponent shall provide adequate fund for Environment Monitoring and Staff training in the Environment Management Plan.
122. Builder/Maintenance Society shall take all required mitigation measures to comply with ambient noise levels standards of Residential area during day and night time as per Noise Pollution (Control and Regulation) Rules, 2000.
123. This EC order should not be used as supportive evidence in regard of legal evidence in case of any dispute in ownership. This is only given for the purpose of Environmental Compliances and mitigation of Environmental Impact.
124. Project proponent or maintenance society to whom the project has been handed over shall ensure allocation of parking to each and every member of the society as per the rules as soon as possible and display the same in the society notice board
125. Builder/Maintenance Society shall maintain basement parking area, which should be clean, free from hanging electric wires and provide adequate lighting and ventilation at site.
126. Builder/Maintenance Society shall maintain traffic system within the premises to avoid congestion and unsafe parking in the premises, particularly safety parameters including fire, safety, installation of fire equipments, house pipes etc for regular maintenance check-up and hold mock drills from time-to-time. Any damage to the greenbelt area must be avoided.
127. Builder/Maintenance Society shall ensure that entry as well as exit gate of site shall be open all the time, failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.
128. Builder/Maintenance Society shall strictly ensure to comply with all the conditions of EC scrupulously failing which necessary action shall be taken by Competent Authority like Corporation/Urban Development Authority as per the provisions of GDCR/NBC.
129. Builder/Maintenance Society shall ensure that all residents shall carry out necessary segregation & timely disposal at source of solid waste.
130. The above conditions are also applicable to the ECs already been accorded to Projects. This should be checked by respective agencies entrusted with the task of inspection and action.
131. Society shall display visitor's parking facility at suitable location at site.
132. Looking to the traffic management, at no point of time entry gate should be closed except reasons of security as may be directed by competent authorities.
133. To stop emission of PM10, the builders shall ensure the paving of the dusty edges of the bitumen road.
134. The builder and the maintenance society shall ensure the cleanliness and disposal of garbage and waste all the time and give wide publicity to environmental measures time to time.

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135. Annual maintenance certificate of Lift shall be displayed on notice board at all the time.
136. In Municipal Corporation before approval of plan layout it shall be ensure that the project proponent has projected the space for tree plantation with tree guard in a space between municipal road & their premises.
137. The project proponent shall take written undertaking from the society association to maintain compliance of conditions pertaining to tree plantation, maintaining hygienic condition in and around the premises for building construction projects.
138. Notwithstanding the provision of EMP/CER, the proponent shall incur full expenditure as may be required at the time of execution of the project.
139. The project proponent shall take written undertaking from the Society Association to ensure compliance of environment conditions when it is handed over to them.
140. Project proponent shall take proper maintenance of electrification with respect to human safety.
141. Tree Plantation prescribed in the EC shall be maintained by the Society Association.
142. Proponent as well as successor society shall maintain hygienic conditions and cleanliness in and around the project site all the time.
143. The design of building has to be earthquake resistant & duly certified by competent structural engineer of competent authority.
144. The project proponent shall explore the possibilities & adopt mitigation measures to minimize the impact of project with reference to Urban Heat Island (UHI) Phenomena.
145. The project proponent shall allocate funds as may be required for the compliance of Environment Management plan & CER activity proposed at the time of execution of the project.
146. Project proponent shall adopt the 4R concept of Reduce, Reuse, Recycle and Restore, while handing over the project to Maintenance Society shall ensure the compliances as required.
147. Low water consuming devices shall be provided. Fixtures for showers, toilet, flushing and drinking shall be of low flow either by use of aerators/ diffusers or pressure reducing devices etc.
148. A water meter shall be installed on rain water harvesting & ground water recharge well system & compliance report of the same shall be submitted to concerned authorities.
149. Used oil shall be sold only to the registered recycler.
150. Provisions of Solid Waste Management Rules-2016 shall be strictly adhered to.
151. Requisite fire fighting facilities as per the requirement of NBC and Gujarat Fire Prevention and Life Safety Measures Act-2013 along with the rules & regulations made there under shall be provided.
152. Underground fire water storage tanks and terrace water storage tanks as well as storage of treated domestic waste water of adequate capacity shall be provided as proposed. Adequate provision shall be made to ensure that water from the Fire Water Tank shall not be used for any other purpose.
153. Dedicated power back up system shall be provided in the case of power failure & emergency of fire water pumps.
154. First Aid Box shall be made readily available in adequate quantity at all the times.
155. Main entry and exit shall be separate and clearly marked in the facility
156. Necessary emergency lighting system along with emergency power back up system shall be provided. Further, necessary auto glow signage at all appropriate places shall be provided to guide the people towards exits and assembly points during emergency.
157. Sufficient peripheral open passage shall be kept in the margin area for free movement of fire tender/ emergency vehicle around the premises.
158. The overall noise level in and around the project area shall be kept well within the prescribed standards by providing noise control measures including acoustic insulation, hoods, silencers, enclosures vibrations dampers etc. on all sources of noise generation including D.G. Sets. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act and Rules.
159. The area earmarked for the parking shall be used for parking only. No other activity shall be permitted in this area.
160. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site shall be avoided. No public space including the service road shall be used or blocked for the parking.
161. The project proponent shall install energy efficient devices, appliances, motors, and pumps conforming to the Bureau of Energy Efficiency norms.
162. The transformers and motors shall have minimum efficiency of 85%.
163. Only variable frequency motor drives shall be used in project.
164. Application of solar energy shall be incorporated for illumination of common areas, lighting for gardens and street lighting. In addition the provision for solar water heating system shall also be provided.
165. Use of glass shall be minimal to reduce the heat island effect as well as to reduce the electricity consumption.

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166. The area earmarked as green area shall be used only for plantation and shall not be altered for any other purpose.
167. Drip irrigation/low volume, low angle sprinkler system shall be used for the lawns and other green area including tree plantation.
168. The project proponent shall inform to SEAC / SEIAA regarding the transfer of management responsibility to the Society / Association to be formed for the proposed project with all the supporting documents. The Society / Association formed for further management of the proposed project shall be responsible for compliance of all the conditions stipulated in the Environmental Clearance order.
169. Environmental Clearance granted for the project on the basis of documents related to land possession submitted shall become invalid in case the actual land for the project site turns out to be different from the land considered at the time of appraisal of the project and mentioned in the EC.
170. All other statutory clearances such as N.A. permission, Fire NOC from Department, permission from Airports Authority of India, BU permissions, Development permissions etc including approvals for storage of diesel from concern authority shall be obtained by the project proponent from the competent authorities before commissioning of Project.
171. All the conditions as may be stipulated in the N.A. order, Development permission, Building Use permission, NOC obtained from Fire Department etc. shall be strictly complied with.
172. The project management shall also comply with all the environment protection measures, risk mitigation measures and safeguards proposed by them.
173. All commitments / undertakings given to the SEAC during the appraisal process for the purpose of environmental protection and management shall be strictly adhered to.
174. The project proponent shall also comply with any additional condition that may be imposed by the SEAC or by SEIAA or any other competent authority for the purpose for the environmental protection and management.
175. All the terms & conditions prescribed in the amendment of EIA Notification 2006 published by the MoEF&CC vide its Notification No. S.O. 3999(E) dated 9th December, 2016 shall be complied with letter & spirit.
176. The project proponent shall strictly comply with the Gujarat Building and other Construction Workers' (Regulation of Employment & Conditions of Service) Rules 2003 as well as Gujarat Lifts & Escalators Rules as amended from time to time.
177. No further expansion or modifications in the project likely to cause environmental impacts shall be carried out without obtaining prior Environment Clearance from the concerned authority.
178. The above conditions shall be enforced, inter-alia under the provisions of the water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and the Hazardous Wastes (Management Handling and Tran boundary) Rules, 2008, Building and Other Construction Workers' (Regulation of Employment & Conditions of Service) Act-1996, The Gujarat Lifts and Escalators Act-2000 along with their amendments and rules.
179. The project proponent shall obtain the requisite permissions / clearance under the provisions of the Indian Forest Act 1927, Forest Conservation Act 1980 and Wildlife (Protection) Act 1972.

B3. OTHER:

180. The project proponent shall allocate the separate fund as committed before SEAC for activities Plantation around the site or a suitable place with collaboration and assistance with Surat Municipal Corporation. Solar Street light- mall and nearby area (Conversion of conventional streetlights into solar lights through installation of solar plates. Conducting blood donation camps and medical check-up camps near project site area. Activities proposed under Corporate Environment Responsibility (CER) shall be part of Environment Management Plan (EMP) as per the MoEF&CC's OM no. F. No. 22-65/2017-IA.III dated 30.09.2020. The said activities shall be completed within 3 years from the commencement of the project. The CER shall be monitored and the monitoring report shall be submitted to the regional office of MoEF&CC as a part of half-yearly compliance report and to the District Collector. The monitoring report shall be posted on the website of the project proponent.
181. The project authorities shall earmark adequate funds to implement the conditions stipulated by SEIAA as well as GPCB along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
182. The project proponent shall adhere to provisions made for Corporate Environment Responsibility "CER" in Office Memorandum dated 01/05/2018 by Ministry of Environment, Forests & Climate Change and its amendments from time to time in a letter and spirit.
183. The applicant shall inform the public that the project has been accorded environmental clearance by the SEIAA and that the copies of the clearance letter are available with SEIAA and may also be seen at the Website of SEIAA/ SEAC.
184. It shall be mandatory for the project management to upload half yearly compliance report on website of Gujarat Real Estate Regulatory Authority, on 1st June and 1st December of each calendar year.

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185. The project authorities shall inform the GPCB, Regional Office of MoEF&CC and SEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

186. The SEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory. This environmental clearance is valid for Seven years from the date of issue.

187. Submission of any false or misleading information or data which is material to screening or scoping or appraisal or decision on the application makes this environment clearance cancelled.

B4. COMPLIANCE OF ENVIRONMENT CLEARANCE/REPORTING/ADMINISTRATION/APPEAL:

188. Project proponent shall inform to all the concerned authorities including Municipal Corporation, District collector, UDA & RERA and shall also give wide publicity through advertisement in minimum two local newspapers within seven days, about the environment clearance order accorded.

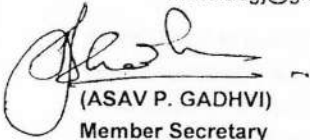
189. Project proponent shall appoint a key person in the organization who shall be responsible for compliance of above condition fully on behalf of the proponent. It will not mean that appointing a key person will exempt the project proponent from the responsibility of compliance. Any change in key person shall immediately be informed to SEIAA and all concerned authorities.

190. Designated key person shall submit six monthly compliance report to SEIAA/SEAC, MOEF&CC, GPCB and Nodal Department of the Government.

191. In case of violation reported upon, the project proponent shall be responsible for all the legal actions as per Environment Protection Act, 1986 including SEIAA may cancel, withdraw or keep in abeyance, the environment clearance accorded.

192. Any person including the project proponent affected by this environment clearance order may file appeal to Honorable National Green Tribunal West Zone branch, Pune, preferably within a period of thirty days from the date of issue of environment clearance as prescribe under section 16 of National Green Tribunal Act 2010.

193. All complains and public grievance or representations may be addressed to SEIAA/SEAC in the email addresses (a) msseiaagj@gmail.com & (b) seacgujarat@gmail.com.


(ASAV P. GADHVI)
Member Secretary

Issued to:

Thoth Mall And Commercial Real Estate Private Limited
C/O Marketcity Resources Private Limited,
Rr Hoisery Building, Shree Lakshmi Wollen Mills Estate,
Dr, E Moses Road, Mumbai

Copy to:-

1. The Secretary, SEAC, C/O. G.P.C.B. Gandhinagar - 382010.
2. The Additional Chief Secretary, Forests & Environment Department, Govt. of Gujarat, Block 14, 8th floor, Sachivalaya, Gandhinagar-382010.
3. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
4. Scientist C, Integrated Regional Office, Ministry of Environment and Forests, Aranya Bhavan, Sector-10, Gandhinagar -- 382010.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
6. The Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010
7. The Additional Secretary, Forest and Environment Department, Government of Gujarat, Sachivalay,.....for information and necessary action as per condition no. 87 of this order.
8. The Deputy Conservator of Forests, Van Bhavan, Shivaji Chowk, Gangeshwar Mahadev Road, Adajan, Surat-395009,.....for information and necessary action as per condition no. 87 of this order.
9. The Municipal Commissioner Surat Municipal Corporation, Municipal shopping centre, Adarshnagar Society, Athwalines, Surat, Gujarat- 395001.....for further necessary action please for compliance of above conditions.
10. Secretary, Gujarat Real Estate Regulatory Authority, 4th Floor, Sahyog Sankul, Sector-11, Gandhinagar-382010.... for information & necessary action please.
11. Select File

A.D
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Signature Not Verified

Digitally signed by: Asav P. Gadhvi
Designation: Member Secretary

Date and Time: 6/7/2024 9:56:29

338
ANUGRUB - R-19

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A Gandhinagar 382010

Phone : (079) 23222425

(079) 23222152

Fax : (079) 23232156

Website : www.gpcb.gov.in

Application For CTE after EC

File No : GPCB/ (PCB ID. - 110443)

CTE-75704

To,

M/s. THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED,
Block No. 94-1/a+1/b, 94 (erstwhile survey no. 76), Plot No 117 forming part of Town
Planning Scheme No. 4 (Umra South), Block No. 94-1/a+1/b, 94 (erstw, Village:
Althan, Taluka: Majura, District: Surat, Gujarat,
City :Althan ,
Dist : Surat ,
Taluka : Surat City

Sub: Consent to Establish (After obtaining Environment Clearance) under Section 25 of Water Act 1974 and
Section 21 of Air Act 1981.

Ref: (1) Your online application No. 315230 dated 03/07/2024

(1) Environment Clearance issued by State Authority vide their letter no. EC24B038GJ110727 Dated
05/06/2024

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974,
the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the
said Acts in any way, this is to inform you that this Board grants **Consent to Establish (After obtaining
Environment Clearance) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981** for manufacturing
of products as mentioned into the Environment Clearance (EC) granted vide letter under reference no (2) above.

Consent To Establish Is Granted Subject To The Following Conditions: -

- 1) The validity period of this CTE shall be Seven Years from the issue of this order.
- 2) Applicant shall strictly comply with all conditions stipulated by competent authority in the order of
Environment Clearance issued vide letter under reference No. : 2 above.
- 3) The applicant shall however , not without the prior concern of the Board. Bring into use any new or altered
outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant.
The applicant is required to make applications to this Board for this purpose in the prescribed forms under
the provisions of the water Act - 1974, the Air - 1981 and the Environment (Protection) Act - 1986.



For and on behalf of
Gujarat Pollution Control Board

J.D. Oza

J.D.OZA

ROH Head - Surat

- This order is issued to Block No. 94-1/a+1/b, 94 (erstwhile survey no. 76), Plot No 117 forming part of
Town Planning Scheme No. 4 (Umra South), Block No. 94-1/a+1/b, 94 (erstw, Village: Althan, Taluka:
Majura, District: Surat, Gujarat, City :Althan, Dist : Surat, Taluka : Surat City (110443) for CTE
amendment after obtaining EC.

Printed On : 04/09/2024

Page 1 of 1

GPCB ID : 110443

A.O
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Answers-R-19

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P.A.

BEFORE THE NATIONAL GREEN TRIBUNAL,
AT THE WESTERN ZONAL BENCH AT PUNE
ORIGINAL APPLICATION NO. 202 OF 2024

IN THE MATTER OF:

JANAKISINH KUSHAL SINH PARMAR

Versus

...PETITIONER

**MINISTRY OF ENVIRONMENT,
FOREST, AND CLIMATE CHANGE
& ORS.**

...RESPONDENTS

The Respondent No. 5 and 6 Companies through the Authorized Representative *Shri Rupesh Balwantbhai Brahmhatt* hereby appoints

Mr. Aastik Dhingra D/2249/2017
Mr. Chirag Nayak D/2673/2021,
Mr. Vinod Chauhan D/5816/2017 and
Ms. Sneh Somani D/4706/2021
D-29, JANGPURA EXTN.,
NEW DELHI 110014,
Contact No. 9873478231



Herein after called the advocate/s to be my/our advocate i
authorise him

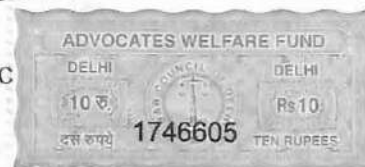


To act, appear and plead in the above noted case in this co
in which the same may be tried or heard and also in the a
High Court subject to payment of fees separately for each c



To sign, file and present pleadings, appeals cross obje
executions review, revision withdrawal compromise or oth
or other documents as may be deemed necessary or proper f
said case in all its stages subjects to payment of fees for each

To file and take back documents, to admit and/or deny the dc
party.



To take execution proceedings.



To deposit, draw and receive money, cheque, cash and grant r
do all other acts and things which may be necessary to be done
in the course of the prosecution of the said case.



To appoint and instruct any other Legal Practitioner authorising him to exercise the power and authority hereby conferred upon the advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/WE the undersigned do hereby agree to rectify and confirm all acts done by the advocate or is substitute in the matter as may/our own acts. As if done by me/us to all intents and purpose.

And I/WE undertake that I/WE or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/WE undersigned do hereby agree not to hold the advocate or her substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the advocate which he shall receive and retain for himself.

And I/WE the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/WE hereby agree that once the fee is paid I/WE will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this day of 05th Feb., 2025.

Accepted subject to the terms of the fees.

THOTH MALL AND COMMERCIAL REAL ESTATE PVT. LTD.

ADVOCATE

[Handwritten signatures]
Suh Somani
Chirag Nayak
Khanwar



[Handwritten signature]
DIRECTOR / AUTHORISED SIGNATORY

THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE LIMITED

Registered Address: C/O Marketcity Resources Private Limited, R R Hoisery Building, Shree
Laxmi Woollen Mills Estate, Dr. E Moses Road, Mumbai - 400011, Maharashtra
Email id: corpaffairs@phoenixmills.com contact No. 022 3001 6800 CIN No.
U70109MH2022PTC377897

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF
DIRECTORS OF THOTH MALL AND COMMERCIAL REAL ESTATE PRIVATE
LIMITED AT THEIR MEETING HELD ON WEDNESDAY, AUGUST 10, 2022 AT
MUMBAI.

"RESOLVED THAT Shri Rupesh Balwantraai Bramhabhatt, be and is hereby authorized:

1. to Sign and execute all and every agreements or any other documents, relating to land parcels admeasuring 29,222 square meters, bearing Final Plot No. 117 forming part of Town Planning Scheme No. 4 (Umra-South) allotted in lieu of land bearing Block No. 94 (part) (erstwhile Survey No. 76) situated within the limits of Village Althan, Taluka Majura, and District Surat, Gujarat,
2. to deal with and/or represent the firm before Government, Semi Government and/or other local authority including Surat Municipal Corporation in connection with the above stated purpose.

RESOLVED FURTHER THAT any of the two Directors of the company may sign and deliver the certified true copy of the aforesaid resolutions."

For Thoth Mall and Commercial Real Estate Private Limited

A. Singhvi

Ashwin Singhvi
Director

Date : August 16, 2022
Place : Mumbai



A. D.
TRUE COPY

advance service proof case :Janaksinh Khushasinh Parmar Vs. MoEF&CC, through Secretary & Ors. (ORIGINAL APPLICATION NO. 202 OF 2024 (WZ))

1 message

RAJU MISHRA <le.point365@gmail.com>

Tue, Feb 4, 2025 at 11:33 AM

To: Janaksinh Parmar <janaksinh33@gmail.com>, secy-moef@nic.in, "msseiaagj2024@gmail.com" <msseiaagj2024@gmail.com>

Cc: ro-gpcb-gana@gujarat.gov.in, secfed@gujarat.gov.in

Bcc: Aastik Dhingra <aastik.dhingra1989@gmail.com>

DEAR
SIR /MA'AM
PDF

COUNSEL FOR RESPONDENT NOCs). 5 & 6
MR. AASTIK DHINGRA [D/2249/20 17]
D-29, JANGPURA EXTENSION,
LGF, DELHI-IIO 014

 REPLY NGT.pdf